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[Mr. Chairman.] the following letter, dated February 19th, 1963, from the President:

"I thank you for your D.O. No. Rs 2/2|63-L of date about the unfortunate incident on the 18th morning. I appreciate the sentiments of the Rajya Sabha which you have conveyed to me in that letter."

## PAPERS LAID ON THE TABLE

THE INDIAN MAIZE (TEMPORARY USE IN STARCH MANUFACTURE) ORDER, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICUL-TURE (SHRI A. M. THOMAS): Sir, I beg to lay on the Table a copy of the Min stry of Food and Agriculture (Department of Food) Notification No. 273, dated the GS.R. February, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, publishing the (Temporary Use in Indian Maize Starch Manufacture) Order, 1963. [Placed in Library, See No. LT-791/ 63].

ANNUAL REPORT (1961-62)OF THE CENTRAL WAREHOUSING CORPORATION. NEW DELHI AND RELATED PAPERS

SHRI A. M. THOMAS: Sir, I also beg to lay on the Table a copy of the Annual Report and Accounts of the Central Warehousing Corporation, New Delhi, for the year 1961-62, together with the Auditors' Report on the Accounts, under sub-section (9) of section 42 of the Agricultural Produce (Development and Warehousing) Corporations Act, 1956. [Placed Library. See No. LT-783/63].

MESSAGE FROM THE LOK SABHA

THE DELHI RENT CONTROL (AMEND-MENT) BILL, 1963

SECRETARY: Sir, I have to report to the House the following message

received from the Lok Sabha, signed by the Secretary of the Lok Sabha:-

"I am directed to inform Rajya Sabha that the Delhi Rent Control (Amendment) Bill, 1963, which was passed by Rajya Sabha at its sitting held on the 22nd January, 1963, has been passed by Lok Sabha at its sitting held on the 19th February. 1963, with the following amendment-

### Enacting Formula

Page 1, line 1,-for "Thirteenth" substitute "Fourteenth".

2. I am, therefore, to return herewith the said Bill in accordance with the provisions of Rule 121 of the Rules of Procedure and Conduct of Business in Lok Sabha with the request that the concurrence of Rajya Sabha to the said amendment be communicated to Lok Sabha."

Sir, I lay the Bill, as amended, on the Table.

# MOTION OF THANKS ON DENT'S ADDRESS

SHRI AKBAR ALI KHAN (Andhra Pradesh): Sir, I deem it a privilege to move the following motion of thanks for the Address given on the 18th February, 1963 to both Houses of Parliament by the President of the Union of India. Sir, I move:

"That an Address be presented to the President in the following terms: -

'That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 18th February, 1963.'"

It has been the good luck of this country to have had successively Presidents of great eminence presiding over the destinies of India. The qualities of humility, sacrifice and devotion displayed by Dr. Rajendra Prasad in the national struggle and the freedom movement, and in his terms of office as President, will ever be remembered with gratitude. I wish him a long and peaceful life. In the same manner, the scholarship, wisdom and world-wide reputation as a philosopher that our present President, Dr. Radhakrishnan, commands will inspire the people of India in the difficult task ahead of the nation. We are very grateful to the President for the Address he gave in which he has rightly referred to our achievements as well as to the programme of work that has to be completed in furtherance of the bas'c policies that the country has adopted to develop the economic and social conditions of our people.

Before I refer to some of the aspects of the inspiring Address, I would briefly refer to the untoward incident that happened on the 18th February. 1963, due to some misguided friends. Both the Houses have expressed apology to the President and rightly so. I am sure that it was not discourtesy shown to the President but to the whole of Parliament and disrespect to the Constitution of India. It is by such irresponsible attempts that democracies have been discredited and I do hope that in view of the greater interests of the country and in view of our commitment to respect the provisions of the Constitution, the Socialist Party will change its policy which neither serves the cause which they espouse, nor is it in keeping with the dignity of parliamentary institutions.

SHRI BAIRAGI DWIBEDY (Orissa): But this is not a matter to be commented on now when leaders of parties have expressed themselves against ít.

SHRI G. MURAHARI (Uttar Pra-Sir, I would like to make a submission.

SHRI AKBAR ALI KHAN: Sir. I am not yielding.

SHRI G. MURAHARI: Shri Akbar Ali Khan has made some remarks about the Socialist Party of India and I would like it to be placed on record in the proceedings of the House that it is not the Socialist Party that is breaking the Constitution or violating the Constitution. He referred to the incident and said that the Socialist Party was violating the Constitu-

SHRI ARJUN ARORA (Uttar Pradesh): Mr. Chairman, on a point of order

SHRI G. MURAHARI: He said that we are violating the Constitution and so that must be repudiated on the floor of the House.

SHRI P. N. SAPRU (Uttar Pradesh): Anyone disturbing the decorum of the House deserves to be removed.

MR. CHAIRMAN: I hope the rest of the House will keep silent. Now, what do you want to say and how long will you take in saying it?

SHRI G. MURAHARI: Sir, I want to say that the Socialist Party has been implementing the programmes and it has been safeguarding the provisions of the Constitution. When they . . .

SHRI ARJUN ARORA: Sir, can an hon. Member stand up in this manner and obstruct the proceedings of the House by making a statement?

SHRI G. MURAHARI: But when the hon. Member makes such remarks . . .

SHRI P. N. SAPRU: Sir. I move that the Member be removed.

Mr. CHAIRMAN: In the interest of economy of time, let me allow the [Mr. Chairman.] hon. Member to have his say. I hope it will be brief.

SHRI G. MURAHARI: I want to place on record that the Social st Party has been carrying out the programmes and it has been safeguarding the Constitution.

MR. CHAIRMAN: That you have said three times. Now you have said it for the fourth time. Thank you. Now, Mr. Akbar Ali Khan, you continue.

SHRI AKBAR ALI KHAN: Sir, the President has referred in his Address:

"Under the guidance of Parliament, we have laboured for the fulfilment of the objectives, laid down in our Constitution, namely, to secure for all our citizens social, economic and political justice; liberty of thought, expression, belief, faith and worship; equality of status and of opportunity; and to promote among them all fraternity, assuring the dignity of the individual and the unity of the nation."

The President has rightly emphasised the provisions of the Constitution which give a sense of partnership in the administration of the country to one and all, irrespective of caste and religion, and which provides for the humblest in the land opportunity to achieve the highest position in the country and which guarantees equal opportunity in all walks of life so that by the joint endeavour of four hundred millions of people the country may advance and progress from strength to strength. It is this inspiration of the Constitution and the secular character of the Union that brought about an upsurge of the enthusiasm in the whole country when the Chinese unscrupulously committed aggression. Not only the communal parties and the Communist Party wedded to international communism, have unconditionally identified themselves in their resolve to throw back the aggressor, but the whole country has been shaken. Even in the motest corner of the country, people have expressed their determination to sacrifice everyth ng that they have to save the honour and the freedom of the country. In order to give content to democracy in all its levels. Government has brought out measures on the one hand to establish panchayatiraj and on the through the community development, to reach the farthest villages of the country and to provide economic fac.lities to them. As we have for a long time been under foreign domination, our economic policy was also shaped in this manner. So it was essential to have a planned economy through successive plans so that the majority of our people could progress and we could bring better economic and social conditions to masses who have been deprived of even the bare necessities of life. It is not the occasion to go into the details of the progress that agriculture and industry have made during the last decade and the improvement in the nation's health and the vast increase in the number of schools and colleges and other technical institutions. Sir. it may be said with a certain amount of confidence that the progress that India has made during the last twelve years makes one feel proud of it although still much has to be done. The President has correctly pointed out:

"Inevitably, the first duty of the nation in these c'rcumstances was to meet this aggression effectively and to prepare the country to that end."

Thus, the first consideration that comes to every patriotic Indian and much more so, Sir, to those who hold representative capacities, is to adopt all possible measures to see that the aggression is vacated and the country's prestige and position are fully restored. In this respect, we are glad to learn that all possible measures are being taken to strengthen our forces and all possible help, subject to certain fundamentals of our policy, is being taken from all friendly coun-

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tries. I have no doubt that the recommendation of the U.S. and U.K. M ssions which recently visited our country to advise us in the matter of the Air Force and the advice given previously regarding other military requirements will be fully carried out. It is not for us to go into the details of this matter but we would very strongly urge the Government to implement the different schemes of defence as early as possible and for that sake, Sir, the country will be prepared to sacrifice to the utmost because it is a matter of the integrity, security and honour of the country for which no sacrifice will be too great. We are grateful to all the countries that have come to our help at the critical hour, particularly so when they have done it recognising our policy of non-alignment. I fail to understand the mind of some political leaders who want us to surrender ourselves to the Western countries in order to save ourselves from the Chinese menace. Let me tell them respectfully but most emphatically that we do not want to be campfollowers of any country. Howsoever great it may be, a nation that cannot stand on its own legs can command no respect from others. This does not mean that we do not want to settle the matters amicably and through peaceful means. It has been the basic policy of India to settle all differences and disputes through peaceful means. We are grateful to the Colombo Powers who, realising that aggression has been committed on India, have emphasised the vacation of the aggression to the point of the 8th September line so that negotiations may start in a more cord at atmosphere. The country was divided in its opinion whether to accept these proposals or not but in view of our fundamental approach and the explanation of these proposals by the Prime Minister of India who is respected and loved by millions of people, we have agreed to accept the proposals so that negotiations may be started to settle our differences. far the Chinese Government has not

accepted these proposals. We are definitely of the opinion that unless the Chinese Government accept the proposals and the clarifications made to these proposals, there is no justification for this country to accept to negotiate with the Chinese Government.

President's Address

It is a matter of some satisfaction to the House and to the country that the President has made the announcement regarding the Third F.ve Year Plan:

"On full consideration of the matter, our Government came to the conclusion that a very great part of the Plan was essential for strengthening the nation and its implementation was, therefore, . . ."

SHRI BHUPESH GUPTA Bengal): I wish to make a submission. I am sorry to interrupt him a little. With your permission, Sir, I would like to submit that this matter that we are discussing, the President's Address, is an important matter and I do not see any Cabinet Minister present in the House. I think there are a number of Cabinet Ministers and I do not see as to why some of them should not be present here in the House when we are discussing such an important matter as the President's Address. In fact, the Ministers should be divided in the two Houses, some Cabinet Ministers should be there according to their fancy and some can be here. Nobody is here. This is a very serious matter.

SHRI A. B. VAJPAYEE (Uttar Pradesh): Nobody is taking note of it.

MR. CHAIRMAN: I will bring it to the notice . . .

SHRI BHUPESH GUPTA: I am not particularly enamoured of Cabinet Ministers but constitutional . . .

MR. CHAIRMAN: I dare say you are not, except to . . .

Shri BHUPESH GUPTA: . . . dignity and the dignity of this House demands that the Government do justice on this score.

Some Hon. MEMBERS: One is coming now.

SHRI BHUPESH GUPTA: Oh, I see a Cabinet Minister coming.

THE MINISTER OF LAW (SHRI A. K. SEN): There are two Deputy Ministers here . . .

SHRI ARJUN ARORA: There are five.

Mr. CHAIRMAN: Mr. Sen, you are most welcome.

SHRI A. K. SEN: ....and, meanwhile, we have other work also.

SHRI BHUPESH GUPTA: I know that work in the Lobby. You are making defence efforts in the Lobby. The frontier is not there in the Lobby.

SHRI DAHYABHAI V. PATEL (Gujarat): I think the Law Minister's statement is most objectionable, that they have other work. The work of Parliament is most important. This is an insult to the whole House.

MR. CHAIRMAN: In the first place, Parliament's work cannot go on if two persons stand up simultaneously.

Shri A. K. SEN: May I answer that point, Sir? I strongly repudiate any suggestion that if Deputy Ministers are present in the House this does not conform to the dignity of the House. If Mr. Patel's objection is to the effect that a Union Cabinet Minister is not present, I think I am entitled to say that that objection that the Deputy Ministers cannot uphold the dignity of the House is not correct. They are as good as any one of us, Sir.

Shri Dahyabhai V. Patel: I objected to the statement that they have other work. That is what I objected to. The work of Parliament is supreme and must come over anything else.

Shri A. K. SEN: And secondly, Sir, I was saying that Mr. Swaran Singh was here and word reached that some other Minister should come. Having regard to the physical problems of distance and communication, even Mr. Patel will find it difficult if he has to keep pace. Therefore, to say that this is meant to . . .

SHRI DAHYABHAI V. PATEL: Those who cannot keep pace should yield place to others who can.

Shri A. K. SEN: I always yield to Mr. Patel's speed and efficiency and I have no shame in acknowledging that he is always more efficient than us.

MR. CHAIRMAN: I think that is enough.

SHRI BHUPESH GUPTA: I wish to make a submission. I take exception to the statement that has been made by the hon. M nister. I think it is for you to decide as to whether our attention . . .

MR. CHAIRMAN: If you leave it to me to decide.

Shri A. K. SEN: May I only add one word here? When I said we had other work, what I meant was that Mr. Swaran Singh had to go. He had another meeting just now and he had to leave. He sent word to me that I should come immediately. I came almost instantaneously. This is what I meant. It was meant to be an explanation.

SHRI BHUPESH GUPTA: There are many others besides Mr. Swaran Singh and the hon. Law Minister . . .

(Shri Dahyabhai V. Patel also stood up).

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Mr. CHAIRMAN: Mr. Patel, I take very serious objection to your standing up like this when another Member is speaking. It is not good practice.

SHRI BHUPESH GUPTA: It is for you to consider. The hon. Minister need not have given us this lecture on the Deputy Ministers. They are very lovable persons, I know it. when such matters are discussed, it is the convention and the custom that the Cabinet Ministers should be present because they are responsible people with regard to the various items under discussion and the Deputy Ministers come in only later. I make no reflection on the Deputy Ministers. In fact, I would like to have all of them present in this House, if they would.

In regard to the point he made about the physical distance and so on, it is well known from the List of Business, that the President's Address will be discussed in both the Houses of Parliament simultaneously. should it not be possible for the Government to solve the problem of physical difficulties by putting somebody here and somebody there before eleven o'clock or even twelve noon?

Mr. CHAIRMAN: Mr. Gupta, are not going to decide this by debate. You have brought this to mv notice. That is enough.

Seri BHUPESH GUPTA: You see . .

MR. CHAIRMAN: I have seen everything.

SHRI BHUPESH GUPTA: Are we to put up with this kind of attitude on the part of the Government?

MR. CHAIRMAN: No, please . . .

SHRI BHUPESH GUPTA: It is no use telling us about the dignity of the the Treasury Benches House when flout the dignity of the House at will.

SHRI A. K. SEN: I again strongly repudiate this.

SHRI AKBAR ALI KHAN: Sir. was just going to refer to that part of the President's Address wherein he has referred to the Plan:-

"On full consideration of the matter, our Government came to the conclusion that a very great part of the Plan was essential for strengthening the nation and its implementation was therefore, necessary even from the point of view of defence. Economic development and industrial growth are the very basis of our defence preparedness. To stop or slow down this process of economic development would result in weakening the country."

The country has to face not only the enemy outside but has also to face effectively the enemy inside the country, i.e., poverty, ignorance disease, in order to make our nation strong so that it may face any eventuality.

Now. I would refer to some of our economic and other problems indicated or not referred to in the Address of the President. It is true that the per acre yield of wheat, paddy and other food articles has increased. It is also accepted that industrial production has increased. It is also admitted that the national wealth has also increased but the question that has alway disturbed the mind of this House and the other House has been how this national wealth has been distributed. I do not subscribe to the position that during this period of progress and development the rich getting richer and the poor are poorer. But I do feel that the distribution of the wealth has not been equitable and on the demand of Parliament, a Committee was established to go into the matter and report. We have been long awaiting this report. I do hope the Finance Minister will see that the report and the recommendations of the Government are placed before the Parliament without further delay. In this connection, I might express our satisfaction, satisfaction regarding policy adopted by the Finance Minister about the declaration of the stocks of non-ornamental gold and the issue of Gold Bonds so that we may stop [Shri Akbar Ali Khan.]

the prevalent smuggling and reduce the invisible and continuing waste of our foreign exchange. I feel policy has had good effect inside and outside the country and it has also helped to weaken the deep-rooted social habits of gold hoarding which in the present context is neither in the interest of the hoarder nor the public at large. I do feel in this respect that the sale of Gold Bonds has not been as one would have wished it to be but I hope better publicity will be adopted so that we may have greater sale of the Gold Bonds and other securities which are intended to help the development of our country,

I would refer in the same connection to the question of trade. By the breakdown ofg the talks by the U.K. regarding the European Common Market several questions have arisen and it is felt our country and in other countries that some international organ should be established to look after the matter of trade and tariff. It is true that the GATT provides a forum to all contracting parties but it is not a specialised international body governing world trade as other specialised agencies of the United Nations as the World Health Organisation, etc are, It is a matter of satisfaction that the United Nations is contemplating have a world conference on trade in March 1964 for which preparations have already been started. I do hope this conference will consider the position of the countries which have recently become independent and which have a long way to go to build up their economic position. The prosperity of the world does not consist in exploiting the weaker elements of the international society but in giving them all opportunities to develop and strengthen themselves. Similar sentiments have been expressed by world statesmen. I do hope that our Government will also emphasise in the coming conference the necessity of helping the underdeveloped countries. The Government of the United Kingdom is also contemplating to have

a Trade Ministers' Conference shortly and I have no doubt that the question of preference to Commonwealth countries and other matters will arise and well-considered decisions will be taken in the matter of trade and tariff which will strengthen the United Kingdom as well as the Commonwealth countries. Let me make it clear, Sir, that unless we reduce the cost of production of our export commodities and are able compete in price with other countries. no matter of trade facilities will help our exports which have to be considerably increased to meet our foreign exchange requirement.

As regards education, I would like to emphasise that as we have to educate our masters in order to have a healthy democracy, we should not grudge expenditure in spreading compulsory primary education as early as possible but I am more concerned, Sir. with the question of the quality of education. I have stressed many a time and I would repeat again that the education that is being imparted to our young generation does not contain the material to develop patriotic urges on national scale and our moral urges to feel or make our children feel one with humanity. The Education Ministry will have to take into consideration the question of prescribing certain standard textbooks so that the education that the younger generation will receive will be different from that which has been given so far with communal and sectarian bias. I would also appeal the Education Ministry to see that the text-books are made very cheap. The cost of text-books and other exercise books is becoming very heavy and it will not be possible for a person of moderate means to supply these necessary articles to the students. Nothing is more detrimental to the interests of the country than the education which creates prejudice and narrowmindedness instead of a broad and progressive outlook. I hope the conference that the Education Ministry is contemplating will consider all these

matters carefully and do the needful: I would also like to emphasise. Sir. that in the universities, on the science and technical side, there should be one language throughout India, English for the time being and Hindi in future. I fully realise, Sir, that in expressing this view I am isolated but I do hope Sir, that you, and through you may I request the President and the Government, will kindly reconsider this matter because I feet it will go a long way to strengthen the unity and solidarity of India and help us to keep abreast of the latest developments in the field of knowledge. And, Sir, my experience of the Osmania University further strengthens my conviction that it is very difficult to cope with the new developments through translations. We might be able to do in one language but it is difficult to do it in sixteen languages. In the matter of technical education, the Government has taken a decision to curtail the period of diploma courses. I realise the necessity of having more technicians, but at the same time I feel that the standard and quality of technical education should not suffer. I would appeal through you to the Government to reconsider this matter as well.

I would refer to the policy of the Government to have more Central Services in consultation with the State Governments and I approve of this policy as it helps integration. The provision in the Constitution regarding the transfer of Judges could also be taken advantage of and the Constitution Amendment Bill at present before a Select Committee is seized of the matter. In this connection, I would very humbly suggest that in the High Courts also there should be only one language and that also English for the time being and Hindi in future. There is no question of any disrespect to any regional language which equally rich, which has equally developed and which is worthy as much as Hindi or respect English. But again in order to have a Supreme Court which will be able

to do justice to the case, it is necessary that the High Courts should pronounce their judgments in a language which will be understood but Judges of the Supreme Court. I would appeal to my friends living in the Hindi regions that they should leave this matter of language to their brethren in South India, when and where to replace English by Hindi. It is only by adopting this attitude that we can really serve the cause of Hindi and the unity of the country. You will be glad to learn that all the States in the South have prescribed Hindi as a compulsory language. So, I am sure that in the course of ten to fifteen years, every youngman will be one who will know Hindi and then it will not be difficult to replace English by Hindi.

I would refer to the inter-State disputes which frequently arise and at present the question of the Krishna and Godavari rivers has been entrusted to the Gulati Commission which has submitted its report. The Irrigation and Power Minister has visited all the four concerned States and is seized of the situation. In matters of distribution of river waters there have been several cases in the United States and certain fundamental principles have been laid down.

[THE DEPUTY CHAIRMAN in the Chair]

The basic consideration is the best economic use of the water for the welfare of the community at large, irrespective of the States. I would request the Government of India to take up this matter with the four States in the conference which will be presided over, according to my suggestion, by the Zonal Council Chairman, the Home Minister, so that the Ministry of Irrigation and Power and the Home Ministry may be able to tackle and thrash out the matter and finally settle several There are dispute. schemes that are being held up which will go a long way in increasing our agricultural production and save our foreign exchange for the import foodgrains. It is in the highest interests of the nation that a long and

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[Shri Akbar Ali Khan.]

broad view is taken of these disputes and a final decision arrived at without further delay. Similarly, I hope a decision will be taken regarding the dispute between Madhya Pradesh and Uttar Pradesh and other States. We cannot afford to wait and see the deficiency in food production and ciency in power supply because there is a difference of opinion in different States. We have to tackle this problem with a clear mind and a firm resolve in the best interests of the people of our country. I may mention that as regards the dispute about the Tungabhadra waters, with which I was connected as Legal Adviser to the erstwhile Government of Hyderabad for this water dispute, it continued between the old Hyderabad State and Madras for over years. You will be glad to know that when Rajaji and the late Nawab Ali Nawaz Jung met in a conference, they decided it in a couple of hours. If this longstanding water dispute could be decided by these two great men. I think our Government of India is sufficiently powerful to decide the dispute between the different States regarding river waters.

Let us follow this example and settle all our differences regarding these matters gracefully.

In matters of allocation of industries I have no doubt the Planning Commission and the Government of India will see that all areas, particularly undeveloped areas will ceive their full share and it will not be possible for any bigger State encroach on the legitimate claims of less industrially developed States. These are matters of national concern and they should be viewed and decided on broad principles of justice and fairplay

The President has also referred to our relations with Pakistan and has stated:

"We settled some of our important problems with Pakistan, but, unfortunately, other important ones still remain. We are anxious to settle these also peacefully so that India and Pakistan should in accordance with our common history, culture and traditions live as friendly and co-operative neighbours."

We are grateful to the President for the far-sighted guidance in matter. The Prime Minister of India and the President of Pakistan on 29th November, 1962, have expressed their desire to resolve outstanding differences between the two countries so as to enable India and Pakistan to live side of side in peace and friendship. In pursuance of this announcement, three meetings have been held at Rawalpindi, Delhi and Karachi the fourth is scheduled on the 12th of March at Calcutta. We share the desire of the Government of India and we wish the talks very well. I have no doubt the frequent meetings of the two delegations also indicate the desire of the people and the Governments of both the countries, notwithstanding considerable differences. have an amicable settlement of all disputes between the two neighbouring countries. I have no doubt in these negotiations the secular character modern democracies and of our State will be fully borne in mind by concerned. On several occasions President Ayub and other leaders of Pakistan have expressed their sympathy with the minority in India. The advisability of such statements may be doubted, but there is no doubt about the sincerity and genuineness of such expressions. If there is any occasion when President Ayub other leaders of Pakistan can give content to these declarations of sympathy and demonstrate their regard for the minority in actual political life, it is the occasion when the Foreign Minister of Pakistan and the Railway Minister of India will meet at Calcutta on the 12th March. I feel that the best guarantee to secure the interests of the minorities in India and Pakistan

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is, in line with the modern recognised notions of democracy, to give a secular character to political institutions. India has accepted the secular character making it evident thereby that irrespective of religion, everybody has got the same status in the Union of India. Apart from our constitutional and legal rights which strong in the matter of Kashmir, may I throw a suggestion to the President of Pakistan? If the President Pakistan considers this question from the point of view of the minority in India he in my humble opinion would accept the status quo about Kashmif and strengthen the secular charactes of the Republic of India. In undivided India there were four major States: N,W.F.P., Punjab, Bengal and Kashmir, where the minority had the majority population. Now, it is only Kashmir that can truly represent the secular character and thus secure and safeguard the interests of the minority throughout the country. I have no doubt that the provisions of the Constitution are a guarantee to all minorities and to all citizens, but continuance of Kashmir in the Union of India will further strengthen the secular character of the Republic of India. I have no doubt, Madam, that President Ayub is aware that there are parties and people in India who do not cherish the secular character of our Indian Union, but there are also people who want to keep up the secular character and see that the country progresses without any bias or prejudice against any community or sect. The leaders of Pakistan have got to make a choice, whether they want to strengthen the hands of those who believe in modern democracy and in secular character, or they want to help those who want to change the secular character of the Indian Union. I am sure the President of Pakistan will help the minority in India by accepting Kashmir as an integral part of India. If the Kashmir question is settled as I suggest, I have no doubt that matters between India and Pakistan will be settled amicably and without much difficulty. I have ventured to make this statement in all sincerity as I believe this to be the sentiment of the forty millions of the minority people, and I pray that it will receive the serious consideration of the authorities concerned. I may mention here, Madam, that even the Muslim League leaders have on several occasions expressed the same view.

Lastly, I would refer to the question of unemployment. Notwithstanding all the efforts of the Planning Commission on this question, nothing has been effectively done so far, and the figures are simply appalling. I have got figures, Madam, but as my time is short. I will not go into them.

THE DEPUTY CHAIRMAN: Your time is over.

SHRI AKBAR ALI KHAN: I will take only two more minutes. I am glad that pilot projects to meet question of underemployment have been taken up on a large scale. This is a matter which requires very sericonsideration. and especially when we have declared a situation of emergency, it is up to the Government to make use of our human resources that are available. Let us take advantage of these human resources make the best use of them for development of the country.

Madam, the President has charged us in these words: "Awake, arise, understand the opportunities you have and stop not till the goal is reached". I can respectfully assure the President that we will carry this message to our people in our respective States and will do our best to prove worthy of the trust that the country has reposed in us and the expectation that the President has entertained about the responsibilities and duties of the Members of Parliament.

"Uttisthata jagrata prapya-varan nibodhata"

With these words, Madam, I move.

श्रीमती मायावेबी छेत्री (पिश्वमी बंगाल) : उपसभापित महोदया, हमारे श्रादरणीय राष्ट्रपित जी ने १८ फरवरी को सार-गिमत भाषण दिया है उस को इस सदन में उपस्थित करने के लिये हमारे माननीय श्री श्रक्षकर श्रली खान ने जो प्रस्ताव किया है उस का समर्थन करने के लिये श्रीर हमारे श्रादरणीय राष्ट्रपितजी का जो महत्वपूर्ण भाषण हुश्रा है उस के लिए उन्हें बन्यवाद प्रदान करने के लिये मैं खड़ी हुई हूं।

महोदया, भारत में आजादी के बाद पिछले वर्ष एक दुख कः छाया पड़ी है, हमारे देश में एक बहुत भारी दुख की छाया पड़ी है। प्राशा है कि यह नया वर्ष नया ही संदेश ले कर हमारे भारत में ग्राया है ग्रौर इस संदेश के भीतर सुख ग्रानन्द छिपा हुन्ना है। हम ग्राशा यही करते हैं। जैसे व्यक्ति ग्राशा से हो जीवन का निवहि करते हैं उसी तरह राष्ट्र मं: ग्राशा में रहते हैं, फिर उस के पीछे दुख हो या सुख हो वह तो भगवान के ऊपर ही निर्भर है। हमारे भविष्य में क्या म्राने वाला है---दुख या सुख---यह हम लोगों को पता नहीं, तब भी हम लोगों को चाहिये कि सदा तत्पर हो कर रहें। सैकड़ों वर्षों के बाद हम ने यह आजाद: ल: है और इस आजादी को कायम रखने के लिये हम सदा तत्पर रहें, हमारे सैनिक तत्पर रहें, हमारे देशवासी तत्पर रहें, हमारे किसान सैनिकों की तरह रात-दिन परिश्रम करें. खेत:-बाडां का काम करें श्रीर उत्पादन ज्यादा करें ताकि हमारे देशवासियों ग्रौर सैनिकों ने लिये प्रच्छा खाद्य पदार्थ पैदा हो । इस लडाई ने हम लोगों को ग्रातंक, भय, जितना देना था वह दिया परन्तु उस से ज्यादा हम लोगों में जोश, उत्साह ग्रौर एकता भर दी है। सारा देश आज एकता के सूत्र में बंधा हमा है और एक ही विश्वास है कि हम अपनी

भ्राजादी को काथम रखेंग । भ्राज सारे देश कं। जनता --कारखानों में हो, खतं।-बार्ड। में हो, दफ्तर में हो, कहीं मी हो, --सबसे ज्यादा मेहनत कर रहा है, परिश्रम कर रही है ताकि इस संकटकालीन ग्रवस्था में हम ग्रागे के जैसे सुस्त न रहें ग्रीर हमारा देश ग्रागे बढ़े। भ्रभी हाल ही में मैं ग्रपने लड़ने से मिलने के लिये जोधपूर फ्लाइंग फालेज में गई थो। वहां मैंने देखा कि सारी फीज जो फ्लाइंग कालेज में ट्रेनिंग में है, कंडेट से ले कर आफिसर्स तक, सभी बहत ही परिश्रम से काम कर रहे हैं। उन लोगों को इस तरह संकटकालीन परिस्थिति में परिश्रम करते हए देख कर हमारा मन खुर्शा से भर गया। इसी तरह से हमारे सारे सैनिक उन दुर्गम पहाड़ों पर जहां भीषण सर्दी है, जो हिम से ढंके हए हैं, उन पहाडों के ग्रंचल में, उस हिमालय क) चोटा पर, जंगलों में सिर्फ एक कैम्प लगा कर बैठे हैं। देश को आजादी के लिये, देश की रक्षा के लिये उन की जो शान है वह भारत को शान है, उने का जो परिश्रम है वह भारत का परिश्रम है। हम उन्हीं के अपर भरोसा रखते हैं कि उन के द्वारा हमारे देश को सरक्षा रहेगी और देश आजाद रहेगा। उन के प्रति हमारी सरकार का भी यह मुख्य कर्त्तव्य होता है कि जो कुछ भी वह कर सकतो है उन के लिये करे, उन के बच्चों के लिये, उन के स्वास्थ्य के लिये, उन के परिवार के लिये. उन की जाति के लिये । उसा प्रकार देशवासियों का भी उन ने प्रति कर्त्तव्य है क्योंकि उन्हीं की खातिर वे लड़ रहे हैं। हमारे सैनिक के सामने चाइनीज ही एक दूश्मन नहीं है, हमारे सनिक के सामने दूसरी कठिन परिस्थिति खडी है वह है प्रकृति । प्रकृति से भी हमारे सनिकों को लड़ना पड़ा है। ग्रभी ठंड में बर्फ से दके पहाड़ में उन्हें रहना पड़ता है, और फिर यह ठंडक ग्रौर सरदी का मौसम जाने के बाद वर्षा होती है ग्रौर उस वर्षा में, उस ग्रांधी में, उस पानी में केवल एक ही केम्प लगा कर रहना पड़ता है। सभी वहां यह हाल है

कि वहां पर रोटी मक्खन भी सख्त पत्थर की तरह हो जाता है, वहां पानी भी जम कर पत्थर हो जाता है। तो इस परिस्थिति में हमारे जवान उस इलाके में हैं। भगवान करे उन का स्वास्थ्य भच्छा रहे ताकि वे हमारे देश की रक्षा करते रहें।

श्रमी जो यद्ध हम्रा उस के बारे मे हमारी जनता तरह तरह की बात करती थी--हमारे सैनिक तैयार नही थे हमारी सरकार तैयार नहीं थी। पर हमारी सरकार कहां तक क्या करे ? हमारी सरकार जब से देश स्वाधीन हम्रा तब से ही सैनिक तैयारी करने में. सैनिकों के लिये ग्रस्त्र शस्त्र बनाने में जुट जाती ग्रीर कल कारखाने खोलती. सैनिकों की संख्या बढाती. बढ़ाती तो हम ग्राज बाहर परदह वर्ष के बाद भी बैलगाड़ी के जमाने में पड़ रहते। श्राज ये रेलगाड़ियां सारे देश में नहीं होती. ये बड़ी बड़ी चौड़ी सड़कें देश में देखने में नहीं स्रातीं, इतने बड़े बड़े बांध जो देश में बने हैं वे नहीं होते । यदि हम ग्राजादी के बाद के बारह, पन्द्रह वर्षों के चित्र को देखें. ग्राजादी के बाद ग्रपने देश के चित्र की देखें तो कितना भारी ग्रंतर मालम देता है। हो सकता है हमारे जो वाम पंथी भाई बहिनें हैं जो हमेशा ही हमारी सरकार के विरुद्ध बात करते हैं वे न कहें कि इस बीच हमारे देश में कितनी उन्नति हई है। पर इतने बड़े राष्ट्र की उन्नति एक दिन में नहीं होती हैं। परिवार की उन्नति करने के लिये भी कितना कठिन परिश्रम करना पडता है, ग्रपने बाप को, ग्रपनी मां, को ग्रपनी संतान को पालने में । तो इतना बड़ा राष्ट्र, इतने दिनों से दबा हुग्रा राष्ट्र, इतने दिनों से ग्रात्मा को खोया हमा राष्ट्र माज एक ही दिन में कैसे उन्नति के पथ पर किसी दूसरे देश के समक्ष खड़ा हो सकता है। फिर भी हमारा देश भ्राज उन्नति कर रहा हु, हमारे देश में कल कारखाने बन रहे हैं, हमारे देश में सिचाई का काम हो रहा है, हमारे देश में

सब कुछ हो रहा है और आगे भविष्य में हमारा देश बड़े बड़े देशों के मकाबले में तैयार हो जायेगा।

President's Address

ग्राज चीन क्यों हमारे साथ लड़ रहा है। चीन के साथ हमारा मित्रता का भाव श्राज से नही था। जब भगवान बुद्ध ने उस देश में भ्रपना संदेश भेजा तब से हमारा चीन के साथ घार्मिक संबंध रहा है। घार्मिक सम्बंध के साथ साथ सामाजिक क्षेत्र में भी हमारा उन के साथ गहरा सम्बंध रहा। हमारे विचार, उन के विचार एक साथ चलने लगे थे। भारत तो एक महान देश हैं, भारत ने हमेशा से चीन का साथ दिया। जब चांग काई शेक की सरकार को कम्यनिस्ट लोगों ने उलट दिया था तब भी हम ने कम्यनिस्ट सरकार को सब से पहले मान्यता दी थी। उस के बाद भी भारत चीन की यु० एन० ग्रो० में लाने के लिए, एक सदस्य बनाने के लिए हमेशा ही समर्थन करता रहा । उस के बाद जब चीन के प्रधान मंत्री भारत में भ्राये तो यहां के देशवासियों ने उन का भव्य स्वागत किया । उन्हों ने भी हमारी जनता के साथ, हम लोगों के साथ, भाई भाई का रिश्ता बांध कर, हमारा भ्रालिंगन किया । पर वह ग्रालिगन भारत की ताकत देखने के लिये ग्रालिंगन था कि भारत कितना कमजोर है या कितना बलवान है। वह हमारी नाड़ी समझने के लिए ग्राए थे। जब उन्हों ने भारत की एकता, भारत की उन्नति, भारत की अप्र गति को देखा तो यह सब उन के मन में खटका। वे सन १६५४ में यहां स्राए थे सीर जब वे लौट कर चीन गए तो १६५५ में उन्हों ने ग्रपने सैनिकों को बाराहोती में भेज कर हमारी भूमि में भेज कर, भारत का ध्यान उस तरफ भ्राकषित कर दिया, वह भाई भाई का, वह मित्रता का संबंध, इस तरह से उन्हों ने चर कर दिया। उस के बाद फिर १६५६ में उन्हों ने लहाख में हमारी भूमि के चालीस मील भीतर आ कर हमारे ट्रप्स के ऊपर गोली बरसाई जिस के फलस्वरूप हमारे कई

# [श्रीमती मायादेवी छेत्री]

नौजवान मारे गये, उनमें से तीन जवान हमारे वार्जिलिंग जिले के भी थे। तब भी हमारे भारत ने उन लोगों के साथ मित्रता का सम्बन्ध तोड़ना नहीं चाहा । हम लोगों ने कोशिश की कि हमारी परम्परागत मित्रता का भाव बना रहे । हम शांतिपूर्ण भाव से उन को समझाते रहे कि हमारी जमीन के अपर, हमारी भूमि के अपर म्रा कर जो उन्हों ने दखल दिया, उस से वे हट जायें। उस के बाद भी वे भागे बढ़ते गए, हमारी जमीन, हमारी भिम के ऊपर उन के कदम बढ़ते गए यहां तक कि भ्रभी हाल ही में सन १६६२ में वे एक दम हमारी भूमि के भीतर श्रा गए श्रौर हमारे सैनिकों के ऊपर गोली बरसाई, युद्ध लड़ा । हमारे सैनिक लड़ने के लिये तैयार नहीं थे क्योकि हम मित्रता के ऊपर विश्वास करते है, हम मित्रता के भाव से रहना चाहते हैं। पर उन्हों ने मित्रता भाव को घोका दे कर हमारे साथ लड़ाई छेड़ी। IP.M. तो इस तरह से चीन के साथ हमारे देश कापड़ौसी कासासंबंध रहा। यह जो कोलम्बो प्रस्ताव है उसको हमारे कुछ मित्र वेशों ने मिल कर रखा श्रीर इसको रखने का तालपर्य यह था कि भारत श्रीर चीन के बीच किसी तरह से समझौता हो जाय तथा इस समझौते के फलस्वरूप सारे विश्व में शान्ति हो। हमारे मित्र देश यह नही चाहते थे कि भारत ग्रीर चीन के बीच किसी तरह की कोई भ्रम्ति गैदा हो जाय जिसके कारण सारे विश्व में विश्व युद्ध हो जाय। ये हमारे पड़ौसी देश शान्तिप्रिय देश है इसलिए वे चीन श्रौर भारत के बीच में भी शान्ति बनाये रखना चाहते है। हम ग्राशा करते है कि जो मित्र देश हमारे ग्रीर चीन के बीच मे समझीता कराना चाहते है वे हमारी परिस्थिति को समझेंगे। जो मित्र देश हमारे ग्रीर चीन के बीच में समझौता करने के लिये खड़े हुए हैं उन्हें यह समझना चाहिये कि हमारा क्या दोव है और चीन का क्या दोब है। इन सब बातों

को हमारे मित्र देशों को ग्रच्छी तरह से समझ लेना चाहिये। हम लोग यही कोशिश करेंगे कि जहां तक हो सके शान्तिप्रिय ढंग से हमारे भौर चीन के बीच में समझौता हो जाय । परन्तु इसका यह मतलब नहीं है कि हम कायर हैं, हम दुर्बल है । हम कभी भी दुर्बल नहीं रहे, भारतीय कभी भी दुर्बल नही रहे ग्रीर उन्होंने किसी के सामने कभी भी सिर नहीं झुकाया । इतिहास इस बात का साक्षी है कि भारतीयों ने कभी भी किसी के सामने सिर नहीं जुकाया । महाभारत से ले कर ग्राज तक किसी स्त्री या पृरुष ने किसी के सामने सिर नहीं झुकाया और यह परम्परा ग्राज तक कायम है ग्रीर भविष्य में भी कायम रहेगी कि हम किसी के सामने सिर न झकायेंगे । लेकिन जो मादर के साथ, इज्जत के माथ समझौता करना चाहता है उसको हम ठकरा भी नहीं सकते हैं। हम कोलम्बी प्रस्तावों को मानने के लिये तत्पर हैं पर उसमें सच्चाई होनी चाहिये भीर उसमें पक्षपात नही होना चाहिये। यह बात बहुत ही जरूरी है जिसके बिना हमारे और चीन के बीच शान्तिपूर्वक समझीता नहीं हो सकता है।

ब्राज चीन सरकार ने एक झुठा मानचित्र बनाया है जिसमे हमारे पड़ौसी देश भूटान को भ्रपने हिस्से में दिखलाया है। चीन सरकार को यह बात भ्रच्छी तरह से मालुम है कि भूटान श्रीर सिक्किम का पर-राष्ट्र विभाग यातायात तथा श्रन्य कई चीजों के विभाग भारत से सम्बन्धित है ग्रीर यह रिवाज ग्राज से नहीं बहुत समय से चली श्रा रही है। इस तरह का जो संबंध हमारे दो पड़ौसी देशों के बीच में है वह प्राचीन ही नहीं है बल्कि भविष्य में भी बना रहेगा किन्त् फिर भी चीन ने श्रपने मानचित्र में भटान को अपने हिस्से में दिखलाया है। चीन यह जानता है कि भटान कमजोर है भ्रीर वह म्राहिस्ते म्राहिस्ते उसकी जमीन को ग्रपने कब्जे में करके पूरे देश पर कब्जा कर

लेगा। जिस तरह से उन्होंने तिब्बत कर लिया उसी **तर**ह से वे भुटान पर करना चाहते हैं। तिब्बत धौर भारत के साथ कितने बड़े बड़े संबंध थे, धार्मिक संबध हमारे यहा से वहा मानसरोवर में तीर्थ यात्रा करने जाते थे, स्नान करने जाते थे और वहा के लोग गया, सारताथ तथा प्रन्य तीर्थ स्थानों के दर्शन करने के लिये यहा श्राते थे। तिब्बत की भाषा का जो रूप है वह पाली भाषा का ही अपभंश है। नैपाल की राजकुमारी ने वहा के राजा के साथ शादी की थी और विवाह करने के बाद इधर की भाषा में उन्होने बोली की भाषा में लिखा था जिससे यह लिखित भाषा रही । इस बात से यह मालूम होता है कि हमारे और तिब्बत वालों के साथ कितने घनिष्ठ सबघ थे जिसे चीनियों ने श्राक्रमण करके, कब्जा करके सोडा है। ग्रब चीन की नजर मृटान श्रोर सिक्कम की तरफ़ जा रही है और इन देशों को भी वह तिब्बत की तरह ग्रपने कब्जे मे करना चाहता है। इसलिये यह जरूरी है कि हमारी यातायात की जो व्यवस्था इन देशों के साथ है वह बहुत अच्छी होनी चाहिये। सरकार को इन दो पड़ौसी देशों के साथ यातायात का प्रसन्ध जल्दी अच्छा बनाना चाहिये ताकि किसी भी सकट के समय मे हम उनकी मदद कर सके। सरकार को यह भी देखना चाहिये कि इन दो देशों के साथ हमारे सबच ठीक है या नही । इन दो देशों के साथ जहां तक यालामात का सबंध है वह बहुत ग्रच्छा नही है। सरकार यातायात के लिये रास्ते बना रही है श्रीर उसके लिए सहायता भी दे रही है परन्तु हमारी सर-कार को इससे भी ज्यादा कार्य करना चाहिये ताकि वहा के लोगो मे सर्ताष रहे। ग्रसतीष रहने से तरह तरह के झंझट पैदा होते है। बहां के लोगों के साथ हमारा प्रेम ग्रीर श्रद्धा होनी चाहिये। हमारा यह श्रद्धा धौर प्रेम श्रादिकाल से चला श्रा रहा है उसको हमे श्रीर भी ज्यादा मजबूत बनाना होगा।

के साथ हमारे दार्जिलिंग जिले का गहरा संबंध है। अभी तक सरकार ने इस क्षेत्र की स्रोर ध्यान कम दिया या लेकिन जब से वहां पर लड़ाई का खतरा ज्यादा बढ़ गया है तब से इस पहाड़ी क्षेत्र की भी उन्नति हो रही है। हम जानते है कि भविष्य में इस क्षेत्र मे न मालूम क्या होने वाला है इसलिये यह म्रावश्यक है कि कम्यूनिकेशन मौर यातायात के बारे मे सरकार को ग्रधिक ध्यान देना चाहिये। दार्जिलिंग इस समय एक बाटलनैक बन गया है ग्रीर यहा सेभूटान तथा ग्रामाम ग्रीर सब तरफ को ास्ता जाता है। दाजिलिंग के लिए एक छोर्ट। सी रेलवे लाइन जाती है। वहा जाने के लिएमोटर से भी रास्ता है भीर यह रास्ता ब्रिटिश जमाने मे बना था। इस रास्ते मे बहुत भीड रहनी है इस लिये वहापर दो गाडिया स्रासानी के साथ नही जा सकती है। यहा जाने के लिये एक ही रेलवे लाइन है भीर जो मोटर का रास्ता है वह भी भीड से खाली नही रहता, इसलिये रास्ता चलने लायक नही रह जाता । ग्रब हमारी सरकार का इस स्रोर विशेष ध्यान गया है और मुझे आशा है कि सेन्द्रल पी॰ डब्लू • डी • इस भ्रोर श्रोर भी विशेष ध्यान देगा । इस रास्ते मे सैकडों ब्रिज हैं जो बहूत पहले समय से बने हुए हैं। पहले जब लारिया जाती थी तो सिलिगुडी में उनका वजन लिया जाता था लेकिन अब यह चलन एमर-जेंसी की वजह से बद कर दिया गया है। ग्रब इस रास्ते में मिलिटरी की गाडिया ग्राती जाती रहती है भौर पुल बहुत कमजोर है। ग्रगर एक पुल भी टूट जाय तो उसको रि**पेयर** करने मे काफी समय लग जायेगा जिसकी वजह से मिलिटरी का मूवमेट रुक जायगा इसलिये जरूरत इस बात की है कि इस रास्ते मे जितने भी पुल है उनकी अच्छी तरह से देखभाल की जाय ग्रीर एक दूसरा ग्रालटर नेटिव रास्ता बनाया जाय ताकि एमरजेंसी के वक्त किसी तरह की रुकावट न हो । पहले एमरजेसी नहीं थी तो यह रास्ते महीनों

श्रीमती मायादेवी छेत्री] तक बंद पड़े रहते थे लेकिन भ्राज की परिस्थिति में इस तरह की बात होनी खतरनाक है। श्वासाम जाने के लिये तथा ने का जाने के लिये हमारेपास एक ही रेलवे लाइन है ग्रीर उस पर इतना भार है कि हम वहां की जनता की मांग को पूरी नहीं कर सकते हैं। इसलिये स्रावश्यक यह है कि जिस तरह की परिस्थिति का हमें सामना करना पड़ रहा है उस को देखते हुए हमें एक दूसरा रूट बनाना चाहिये ताकि श्रगर एक खराब हो जाये तो दूसरे रास्ते से सामान पहुंचाया जा सके। एक ही रास्ता होने की वजह से सिविलियन श्रीर मिलिटरी वाले सब जाते हैं जिसकी वजह से इस रूट में भार बहुत बढ़ जाता है। इन सब बातों को देख कर ग्रासाम श्रीर बंगाल के एम० पी ० ने एक दरख्वास्त दे कर यह मांग की थी कि जल्द से जल्द इस एरिया के लिए कोई दूसरा रास्ता बनाया जाय जो सिलिगड़ी, जलपाईगड़ी तथा ड्यसं होकर भ्रासाम पहुंचे । भ्रगर एक लाइन खराब शी हो जाये तो दूसरी लाइन चालू रहे।

दूसरा यह है कि गंगा से ले करके ब्रह्मपुत्र तक रोड बननी चाहिये ताकि वह दूसरा रूट हो सके अ१र जैसा कि अभी हमारे इस ग्रांचल में एक रास्ते में चाइनीज ने घेर लिया तो हमारी सारी मिलिटरी घिर गई भ्रोर उमको दूसरा रास्ता नहीं मिला, वह न हो सके। इसलिये जिस तरह भी हो सके हमें अपने देश की कुछ सम्पत्ति उस तरफ़ लगा कर, उस क्षेत्र के पहाड़ी इलाके का उद्धार करना चाहिये श्रीर सुवार करना चाहिये ग्रीर वहां के लोगों के ऊपर ध्यान देना चाहिये । इस तरह से उनको संतुष्ट रखना चाहिये; क्योंकि इससे श्रपने देश की रक्षा होती है और हमेशा के लिए उस पहाड़ी आंचल में कोई खतरा पैदा नहीं हो सकता है। इस श्राधार पर हमारी सरकार को उस तर**फ़ ध्यान** देना चाहिये।

मेंने टाइम बहुत ले लिया है। इतना भौर निवेदन करूंगी कि भभी हमारे देश

का खुतरा समाप्त नहीं हो रहा है; क्योंकि हमारे देश के चारों तरफ़ जो हमारे पड़ींसी देश हैं, उन पड़ी ती देशों की मनोवत्ति कब क्या हो सकती है, पता नहीं। इसलिए हमारे उस ग्रांचल के सारे क्षेत्र में यातायात की सुविधा के लिए सब कुझ करना चाहिये। दूसरे नेपाल है। नेपाल के सम्बन्ध में हमारे राष्ट्रपति महोदय ने ग्रपने भाषण में कहा है कि नेपाल के सुधार के लिए १८ करोड़ रुपये देने का विचार है। यह बहुत उत्तम विचार है। नेपाल भीर भारत की परम्परा श्राप देखे तो एक ही है। उनके देश में श्रीर हमारे देखें में कोई भिन्नता नहीं है। उनके रीति रिवाज भीर हमारे देश के रीति रिवाज एक ही हैं। हमारे भ्रीर उनके जो संबंब हैं वे ग्रादि काल से होने पर भी श्राज हमारे देश में श्रीर उनके देश में थोड़ा मतभेद बीच में पैदा हो गया है जिससे नेपाल के लिये भी खतरा है और हमारे लिये भी खतरा 🕻 । ऐसी ही छोटे छोटे ग्रीर दुर्बल राज्यों पर चीन सरकार की नजर पड़ती है भीर यह हमारे लिये भी बहुत खतरे की बात है श्रीर उन लोगों के लिये भी भ्रच्छी नहीं है। इसलिये जहा तक हो सके हमें नेपाल के साथ भ्रपने सम्बन्ध मजबत करने चाहियें त्रौर उन का जो विचार है उसके ऊपर हम लोगों को ध्यान देना चाहिये भीर मित्रता का सम्बन्व हमेशा जोड़ना चाहिये। इतना कह कर में समाप्त करती हं।

The question was proposed.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you are moving your amendments Nos. 1 to 66 except amendments Nos. 53, 55 and 59.

SHRI BHUPESH GUPTA: I would like to know why amendment No. 55 is not allowed. It refers to the harmfulness of cold war climate and that. The other amendment No. 59 relates to the great revelations made in the Report of the Vivian Bose

Inquiry Commission into the Dalmia-Jain concerns. The Address does not outline any measures against the management of these concerns.

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THE DEPUTY CHAIRMAN: I have read these amendments. Amendment No. 55 is very vague. Amendment No. 59 deals with the Vivian Bose Report. It is being disallowed. Please move your amendments.

SHRI BHUPESH GUPTA: I am moving them. But, Madam Deputy Chairman, I would like you to consider at least amendment No. 59. It is not vague.

THE DEPUTY CHAIRMAN: I do not say that amendment No. 59 is vague but it deals with the Vivian Bose Commission Report. As such it is disallowed.

SHRI BHUPESH GUPTA: The Report is before the Government.

THE DEPUTY CHAIRMAN: But it has no reference to the discussion on the President's Address.

SHRI BHUPESH GUPTA: I want it because the Government is ignoring the recommendation. But may I point out something to you on a point of order? You can certainly disallow it if it is vague or outside the pale of discussion. This is a report which a Government committee, an official committee.

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, it has been disallowed.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, will you kindly listen to me?

THE DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, you have been a Member of this House for ten years and you know the procedure. What does not deal directly with the Address is not permitted. Therefore, amendments Nos. 53, 55 and 59 are

disallowed. Now, with the exceptions of these amendments, will you please move your amendments?

SHRI BHUPESH GUPTA: But, Madam, . . .

Some Hon. MEMBERS: No. no.

SHRI BHUPESH GUPTA: What do the hon. Members mean by saying "No, no"? Can I not agrue out the case?

Some Hon. MEMBERS: Not after the Chair has given its ruling.

SHRI BHUPESH GUPTA: Madam, this is a very serious matter.

THE DEPUTY CHAIRMAN: Mr. Gupta, after the Chair has given its ruling you should not speak.

SHRI BHUPESH GUPTA: But I wanted to ask . . .

THE DEPUTY CHAIRMAN: You may, while you speak on the Address, speak on this.

Shri Bhupesh Gupta: I do realise that, Madam Deputy Chairman. I am not dilating on this point. But all I say is that I should be given a chance to ask you to reconsider your decision. After that certainly you can stick to your decision.

THE DEPUTY CHAIRMAN: I have disallowed it and it has been considered and reconsidered. Will you please move your amendment Nos. 1 to 66 except these three?

SHRI BHUPESH GUPTA: Madam, the majesty of your mind has not been fully applied. However, I move:

1. "That at the end of the Motion the following be added, namely:—

'and the House notes with satisfaction the reference in the Address to India's efforts for the cause of world peace and for [Shri Bhupesh Gupta.]

cultivating friendly and co-operative relations with all countries, avoiding military alliances the House fervently hopes that such efforts will be continued with even greater vigour in the service of the international community.' "

2 "That at the end of the Motion the following be added, namely:-

'and the House notes with satisfaction that our country, committed as it is to peaceful methods, will always endeavour to solve the India-China border dispute peacefully in consonance with our honour and freedom."

3. "That at the end of the Motion the following be added, namely:-

'but regret that the Address does not show awareness of the moves both within our country and outside among Western Powers to put pressure on India's policy of peace and non-alignment with a view first to undermining it and ultimately driving India to the arms of the Western Camp."

4. "That at the end of the Motion the following be added, namely:-

'but regret that the Address does not recognise that the state of emergency under the democratic Constitution as well as of the emergency powers in a democratic parliamentary set-up does not constitute the way of life to which a democratic people can reconcile indefinitely and except on grounds of unavoidable necessity."

**5.** "That at the end of the Motion the following be added, namely:-

but regret that the Address does not show any awareness of the need for reviewing the question of the continuance of the state of emergency in the light of latest developments as well as experience."

6. "That at the end of the Motion the following be added, namely:-

but regret that the Address does not show any concern for the virtual negation of certain fundamental rights under the emergency nor does it give assurance for remedying the situation."

7. "That at the end of the Motion the following be added namely:-

but regret that the Address not take note of the serious criticisms that have been made in a number of newspapers in the country about the manner in which the powers under the emergency being are used in different States.' "

8. "That at the end of the Motion the following be added namely:-

'but regret that the Address does not live up to the spirit of our Constitution inasmuch as ignores that the emergency powers and the Defence of India Rules are being used to cripple the Communist Party of India which is the principal Opposition in our parliamentary set-up."

9. "That at the end of the Motion the following be added namely:--

'but regret that the Address does not recognise that when the principal Opposition in a parliamentary set-up is thus attacked in the name of emergency what really suffers is not merely the victim of attack but the democratic and parliamentary system whole."

10. "That at the end of the Motion the following be added, namely:-

but regret that the Address does not take note of the fact that 10 members of Parliament, nearly 40 members of the State Legislatures in India and almost half the number of members of the Tripura Territorial Council all belonging

to the Communist Party and Communist Bloc have been detained without trial under the Defence of India Rules, causing thereby a serious injury to the parliamentary system itself and robbing vast numbers of electors and people and a large number of constituencies, their representation in Parliament and State Legislatures."

11. 'That at the end of the Motion the following be added, namely:—

'but regret that the Address does not show any awareness to the fact that these large-scale attacks against the Communist Party including its members in Parliament and State Legislatures, trade unionists and members of Kisan Sabhas have only created sorrow and apprehensions in the minds of India's friends abroad and indeed in the democratic circles throughout the world.'"

12. "That at the end of the Motion the following be added, namely:—

but regret that the Address does not take note of the fact that many newspapers in foreign countries, friendly to India and her cause, have been forced to the painful necessity of criticising the Government of India for these arrests and detentions of Communists and other progressives under the Defence of India Rules, and that the Government should not have thought it fit to display any sensitiveness to such criticisms coming from friendly quarters."

13. That at the end of the Motion the following be added, namely:—

but regret that whereas the powers of Defence of India Rules are primarily meant, among other things, for preventing any action prejudicial to the defence of India, these powers have, however, been used to put into prison without trial nearly 800 Communists despite the fact that the Communist Party and all its members stand

for the defence of the country and for building up its defence potential."

14. "That at the end of the Motion the following be added, namely:---

but regret that the Address does not take note of the fact that the Defence of India Rules have been used for arresting trade unionists in order to oust them from the trade union field and thus serve the interests of the employers and certain other elements."

15. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not take note of the fact that the powers of the Defence of India Rules are being utilised to arrest members of local bodies such as municipalities, Zila Parishads and Panchayats to change their composition and in some cases for finding an alibi for superseding municipal bodies.'"

16. 'That at the end of the Motion the following be added, namely:—

'but regret that the Address does not take note of the fact that the Union Government, instead of trying to restrain the State Governments and other authorities in the matter of the abuse of the powers under the Defence of India Rules, are on the contrary in some cases at least prodding the State Governments to continue arrests and persecutions of the Communists and others.'"

17. 'That at the end of the Motion the following be added, namely:—

'but regret that the Address reconciles to the large scale arrests and detention without trial under the Defence of India Rules although there is no mentionable obstruction of any kind to our defence efforts.'

[Shri Bhupesh Gupta.]

18. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not show any awareness that arrests and detentions without trial in the name of emergency are not only unwarranted but are contrary to the fundamental principles of our Constitution and the ways of democracy.'

19. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not show any aliveness to the fact that under the emergency and the Defence of India Rules, the police and the bureaucracy have been invested with unbridled powers and are acting in a manner extremely harmful to India's fair name and democracy.'"

20. "That at the end of the Motion the following be added, namely:—

but regret that the Addres<sub>8</sub> does not show any serious concern about the fact that in many cases the emergency powers and the powers under the Defence of India Rule<sub>8</sub> are being utilised for reasons of political vendetta and even for satisfying some grudge against Communists, Trade Unionists and others.'

21. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not show any serious concern for the fact that in Tripura which is a Union territory, over '10 Communists have been arrested and detained without trial under the Defence of India Rules and that most of these detenus have been removed to Hazaribagh central jail in Bihar thus denying them the opportunities of even interview with their families.'

22. "That at the end of the Motion the following be added, namely:—

but regret that the Address in this connection does not take note of the fact that Tripura has only two seats in the Lok Sabha and both the elected representatives from that Union territory in the Lok Sabha are now under detention without trial, thereby denying, in fact, the electorate and the people of Tripura their rightful representation in the Lok Sabha."

23. "That at the end of the Motion the following be added, namely:-

'but regret to note that the Address does not show an awareness of the serious economic situation facing the country.'"

24. "That at the end of the Motion the following be added, namely:---

'but regret to state that contrary to the claims made in the Address, the agricultural production, especially of foodgrains, has come down from 79.7 million tons in 1960-61 to 78.6 million tons in 1961-62 and there is no possibility of improvement since then.'"

25. 'That at the end of the Motion the following be added, namely:—

'but regret to state that the rate of growth of industrial production has been declining and the declaration of emergency has not helped the country to reach better results.'"

26. "That at the end of the Motion, the following be added, namely:--

'but regret to state that while the working class has sacrificed a lot to increase the production, the owners have utilized the emergency to shut down factories, to retrench workers and create serious unrest.'

27. "That at the end of the Motion the following be added, namely:—

'but regret to state that the Government has not done anything to curb the rapacity of the big business while at the same

32. "That at the end of the Motion the following be added, namely:-

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time has used the emergency powers to cripple the working class movement.' "

28. "That at the end of the Motion the following be added, namely:-

'but regret to state that no efforts have been made to utilise the huge idle capacity in various industries, especially, the Engineering Industry which could service the Defence purposes.""

29. "That at the end of the Motion the following be added, namely:---

but regret to state that claim made in the Address that the National Defence Fund has met with generous response is practically true inasmuch as only the ordinary people have responded while the well-to-do people and especially the big-business have not responded.""

30. "That at the end of the Motion the following be added, namely:-

'but regret to state that Government and bureaucracy have used the emergency powers to coerce and browbeat the common people while leaving the rich people free from any obligations."

31. "That at the end of the Motion the following be added, namely:-

but regret to state that the Address has failed to notice the antinational activities of the employers who have under the guise and protection of emergency sought to take undue advantage for narrow selfish ends by (i) dismissing and victimising in other ways Trade Union leaders and functionaries. (ii) refusing out of hand offers of arbitration, (iii) intensification of the process of issuing charge sheets, suspension notices and imposition of fines, (iv) curtailing even normal production, (v) unilateral non-observance of normal labour laws and regulations, etc."

but regret to state that the Address is a certificate of merit to the big business for obligations they have not cared to charge."

33. "That at the end of the Motion the following be added, namely:-

'but regret to say that the emergency powers have been used by the Government, the bureaucracy and the Congress machinery for narrow partisan political ends, for wreaking vengeance on political opponents."

34. "That at the end of the Motion the following be added, namely:-

'but regret to state that the Address has failed to take note of the worsening unemployment in the country."

35. "That at the end of the Motion the following be added, namely:-

but regret that the Address has failed to take cognisance of the failure of the gold control scheme to disgorge the huge hoards of bullion held by rich people including the erstwhile Maharajas, the Nizam and other persons."

36. "That at the end of the Motion the following be added, namely:--

but regret to state that the Address is silent on the immense suffering caused to the five million goldsmiths throughout the country by the new gold control scheme."

37. "That at the end of the Motion the following be added, namely:-

but regret to state that the Address does not mention any measures to alleviate the sufferings of the goldsmiths."

38. "That at the end of the Motion the following be added, namely:--

'but regret to state that the Address does not make any mention of any proposal to take over the huge hoards of gold in bullion held by the princes and businessmen."

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39. "That at the end of the Motion the following be added, namely:-

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'but regret to state that the Address does not make any mention of the Government's intention to amend the Constitution in order to legalise certain land reform measures declared ultra vires of the Constitution by High Courts and the Supreme Court."

40. "That at the end of the Motion the following be added namely:-

'but regret that the Address does not give any assurance that the status of Jammu and Kashmir as a constituent State of the Indian Union will not be made, directly or indirectly, a subject matter of negotiation in the Indo-Pakistan talks or otherwise."

41. "That at the end of the Motion the following be added, namely:-

but regret that the Address does not give any assurance that the basic policies of the Government with regard to the public sector will not be in any manner modified and that no new concessions will be given to the private sector and to the detriment of the public sector."

42. "That at the end of the Motion the following be added, namely:-

but regret that the Address does not show any concern at the decision to remove the restriction on foreign participation in the Indian shipping'"

63. "That at the end of the Motion the following be added, namely:-

but regret that the Address does not show any concern at the present moves for wider concessions to private sector in defence industries."

44. "That at the end of the Motion the following be added, namely:---

but regret that the Address does not give a clear assurance that the defence industries in India will be

sector developed in the public alone."

45. "That at the end of the Motion the following be added, namely:---

but regret that the Address does not take note of the fact that unemployment in West Bengal is growing and that last year nearly 4 lakhs of unemployed persons registered their names in the Employment Exchanges but did not get employment."

46. "That at the end of the Motion the following be added, namely:-

'but regret that the Address does not take due note of the fact that the price of rice is rising in places like West Bengal and there is a shortfall in production."

47. "That at the end of the Motion the following be added, namely:--

but regret that the Address does not still recognise the need for nationalisation of banking, mining, jute and sugar industries with a view to meeting the urgent needs of development."

48. "That at the end of the Motion the following be added, namely:-

'but regret that the Address does not take note of the fact that some influential daily papers in Calcutta and other places are inciting people to violence against the Communist Party, trade unions and are carrying on vicious attacks against India's basic policies such as the policy of non-alignment as well as personal and scurrilous attacks against the Prime Minister and Acharya Vinoba Bhave.'"

49. "That at the end of the Motion the following be added, namely:-

but regret that the Address does not draw the attention of the country to the serious threat posed to its future by the forces Right reaction.' "

50. That at the end of the Motion the following be added, namely:-

but regret that the does not take due note of the fact

that the so-called Defence Committees are being filled with people who are avowed opponents of India's basic policies."

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51. "That at the end of the Motion the following be added, namely:--

'but regret that the Address does not take note of the fact that Journals, supporting the basic policies of the Government of India, have been ordered to furnish security deposits under the Defence of India Rules, as for example, Tripura Katha in Agartala'"

52. 'That at the end of the Motion the following be added, namely:--

but regret that the Address does not take due note of the resumption of the underground nuclear test by the U.S.A. in disregard of the appeal of the U.N. General Assembly for a nuclear test ban agreement."

54. "That at the end of the Motion the following be added, namely:--

but regret that the Address does not warn the people of the country against pressures on India by Western Powers over the question of Kashmir."

56. "That at the end of the Motion the following be added, namely:-

'but regret that the Address does not tell the people that in order to build up defence and strengthen the country, India, a peace-loving nation, does not require any war-like propaganda or war hysteria of any kind."

57. "That at the end of the Motion the following be added, namely:-

but regret that the use of such expressions as 'war efforts', 'preparing for a long war' in official utterances does not conform 1171 RSD-4.

India's basic policy and only helps her position misunderstood."

58. "That at the end of the Motion the following be added, namely:-

but regret that the Address does not caution the country legitimate against the timents of the people for strong national defence being exploited by reactionary forces with ulterior political designs'"

60. "That at the end of the Motion the following be added, namely:-

but regret that no steps have been taken to curb the control of newspapers in the country by a handful of big business houses and monopolists."

61. "That at the end of the Motion the following be added, namely:-

'but regret that the Address does not recognise the danger to democracy arising out of the control of India's newspapers by handful of industrialists and millionaires.' "

62. "That at the end of the Motion the following be added, namely:-

'but regret that the Government have not taken effective steps under the Gold Control Older to compel the owners of gold bars, gold bullions etc. to declare such non-ornament gold in their possession.'"

63. "That at the end of the Motion the following be added, namely:-

'but regret that the Government did not take steps in time to prepare an inventory of all gold deposits in the security safes in the banks, thereby helping the gold there to disappear.' "

64. "That at the end of the Motion the following be added, namely:-

[Shri Bhupesh Gupta.]

'but regret that the Address does not see the need for at least suspension of all payment of privy purses to the wealthy former Princes during the emergency.'

65. "That at the end of the Motion the following be added, namely:—

but regret that the address does not take serious note of the fact that the big business families have made insignificant contributions to the National Defence Fund from their personal funds, while trying to pass off the contributions of the companies under their control as their own personal contribution."

66. "That at the end of the Motion the following be added, namely:—

'but regret that the Government are permitting the private sector to enter certain fields of defence industries.'"

Shri B. K. GAIKWAD (Maharashtra): Madam, I move;

67. "That at the end of the Motion the following be added, namely:—

but regret that in the Address there is no mention of the pitiable condition of the Scheduled Castes, Scheduled Tribes, the Buddhists and the weaker sections of the country."

68. "That at the end of the Motion the following be added, namely:—

but regret that in the Address there is no mention of the help given by Soviet Russia in economic and defence spheres and the policy adopted by her which has helped India much. "

69. "That at the end of the Motion the following be added, namely:—

'but regret that there is no mention in the Address of the serious negligence on the part of the Government for not recruiting to reserved posts from the duly qualified Scheduled Castes and Scheduled Tribes candidates particularly to the posts of Grade I and II.'"

70. "That at the end of the Motion the following be added, namely:—

'but regret that the Union Government have failed to-

- (a) solve the land problems;
- (b) implement the land reforms by fixing ceiling of land holdings; and
- (c) distribute the cultivable lands to the landless people in the country."

71. "That at the end of the Motion the following be added, namely:—

'but regret that the Address has failed to show the measures by which the standard of living of the common people is proposed to be raised.'"

72. "That at the end of the Motion the following be added, namely:—

'but regret that the Address has not taken any note of the large-scale unemployment prevailing in the country, particularly among urban landless agricultural labourers and has failed to suggest a concrete and extensive programme for the solution of these burning problems'"

73. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not mention about the increase in retail prices of essential commodities which are going up gradually.' "

SHRI D. B. DESAI (Maharashtra):
Madam, I move:—

74. "That at the end of the Motion the following be added, namely:—

but regret to note that there has been no mention of the national resolve to recover the territory occupied by the Chinese by aggression and the steps to be taken to implement the national resolve."

75. "That at the end of the Motion the following be added, namely:—

but regret to note that there has been no mention of the deteriorating condition in agricultural production and the steps to improve the same.'"

76. "That at the end of the Motion the following be added, mamely:—

but regret to note that the Address significantly does not mention the programme of social security contemplated in the Third Five Year Plan and creates doubt in the minds of the weaker sections of the community of being neglected in the emergency."

SHRI A. B. VAJPAYEE: Madam. 1

77. "That at the end of the Motion the following be added, namely:—

fails to reiterate the nations firm resolve, as solemnly and unanimously expressed by Parliament on November 14, 1962, to drive out the aggressor from the sacred soil of India, however long and hard the struggle may be."

73. "That at the end of the Motion the following be added, mamely:---

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but regret the omission in the Address to indicate concrete plans or measures to prosecute vigorously the war for the liberation of the Indian territory from Communist China's occupation and for the restoration of India's territorial integrity."

79. "That at the end of the Motion the following be added, namely:—

but regret that in spite of the continued occupation of India's territory by the Chinese Communists and the need of emergent action to combat it, the undue emphasis laid in the Address on peaceful methods is calculated to undermine the morale of the people and rob the national crisis of its content of urgency, and the Proclamation of Emergency is being continued mainly to strengthen the party in power."

80. "That at the end of the Motion the following be added, namely:—

'but regret the failure of the Government to step up efforts to ensure wholehearted and effective flow of military aid from all friendly countries.'"

(Amendment Nos. 77 to 80 also stood in the name of Shri V. M. Chordia.)

SHRI GANGA SHARAN SINHA (Bihar): Madam, I move:

81. "That at the end of the Motion the following be added, namely:—

but regret that Address the fails to reiterate the nation's solemn resolve, embodied in the Resolution unanimously adopted by Parliament on November 14. 1962. to drive out the aggressor from the sacred soil of India, however long and hard the struggle may be', and further, to indicate concrete measures for vigorous prosecution of the war to [Shri Ganga Sharan Sinha.] liberate Indian territory from Communist China's occupation, and for the restoration of our territorial integrity.'

82. "That at the end of the Motion the following be added, namely:—

but regret the failure to take note of the anaemic stagnation that has overtaken the national economy, and to formulate effective measures with a view to gearing it up for the urgent requirements of Defence and Development."

83. "That at the end of the Motion the following be added, namely:—

'but regret the failure to utilise the state of emergency for the maximum mobilisation of the people's energies as reflected in the patriotic upsurge in the wake of the massive invasion of our country by Communist China.'"

(Amendment Nos. 81 to 83 also stood in the names of Shri Rohit M. Dave, Shri M. S. Gurupada Swamy, Shri Mulka Govinda Reddy and Shri R. S. Khandekar.)

SHRI V. M. CHORDIA (Madhya Pradesh): Madam, I move:

86. "That at the end of the Motion the following be added, namely:—

but regret that the Address does not make a mention of the tendency of Government of amending the Constitution according to its convenience and acting sometimes even against the original spirit of the Constitution.

87. "That at the end of the Motion the following be added, namely:—

but regret that while a feeling has been expressed that ever since the Constitution of our

Republic, the Parliament has had to face difficult problems and to shoulder heavy responsibilities, the Address does not make a mention of many of the problems that cropped up because of the mistakes on the part of Government and owing to the fact that they had been living in the world of imagination.'"

88. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not take note of the failures and the wastage in various prejects.'

89. "That at the end of the Motion the following be added, namely:—

but regret that the Address does not take note of the deteriorating economic condition and increasing indebtedness of the farmers."

90. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not suggest any measures to remove unemployment which is on the increase due to industrialisation among working classes, such as oilmen, cobblers, black-smiths, potters, etc., who are spread all over India.'"

91. "That at the end of the Motion the following be added, namely:—

but regret that the Address does not take note of the unemployment among the goldsmiths by the new gold policy and of the problems arising therefrom."

92. "That at the end of the Motion the following be added, namely:—

but regret that the Address does not take note of the acts of

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highhandedness, looting and incursions etc. by the Pakistanis in Indian territory."

93. "That at the end of the Motion the following be added, namely:—

'but regret that there is no mention in the Address of the land and money that had to be sacrificed as a result of the agreements made with Pakistan.'

94. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not take note of the excesses made and being made for making collection<sub>S</sub> for the National Defence Fund.'

95. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not take note of the fact that the gold control rules have been formulated in order to conceal the failures of the administration in various measures adopted by it to check the smuggling in gold, resulting in country-wide loss of confidence, disorder and unemployment among the goldsmiths.'"

96. "That at the end of the Motion the following be added, namely:—

but regret that the Address does not make a mention of the inequality created by Government by arranging for giving one day in a month for the Defence Labour Bank by the people in the rural areas and exempting the people of urban areas therefrom."

97. "That at the end of the Motion the following be added, namely:—

but regret that there is no mention in the Address of the deterioration in foreign trade, foreign exchange and the economic condition of the country."

98. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not suggest appropriate action against those citizens who have extra-territorial loyalties while living in India.'"

99. "That at the end of the Motion the following be added, namely:—

but regret that there is no mention in the Address of safe-guarding the relics of Indian Art scattered in the different parts of the world."

100. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not contain any indication of a reconsideration of the decision to make English an associate official language in view of the public opinion aroused against that decision.'

101. "That at the end of the Motion the following be added, namely:—

but regret that there is no mention in the Address of the defensive measures taken in view of imminent threat to the borders of Bhutan and Sikkim posed by the concentration of Chinese armies in Chumbi Valley."

102. "That at the end of the Motion the following be added, namely:—

but regret that there is no mention in the Address of merging NEFA with Assam and of making a change in the policy in regard to NEFA."

[Shri V. M. Chordia.]

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103. "That at the end of the Motion the following be added, namely:—

'but regret that the Address does not take into account the danger posed to the economy of the country as the targets of agricultural production under the Plan have not so far been achieved.'"

104. "That at the end of the Motion the following be added, namely:—

but regret that the Address does not take note of the fact that the Tripartite Agreement has not been observed in an appropriate manner by the proprietors and mill-owners."

105. "That at the end of the Motion the following be added, namely:—

but regret that the Address does not contain any direction in regard to recovering Indian territory occupied by China and Pakistan."

106. "That at the end of the Motion the following be added, namely:—

but regret that there is no mention in the Address of the fact that our Army was unprepared in NEFA.'"

107. "That at the end of the Motion the following be added, namely:—

'but regret that there is no mention in the Address of imparting compulsory military training to ablebodied persons and of repealing the Arms Act.'"

SHRI A. B. VAJPAYEE: Madam, I move:

108. "That at the end of the Motion the following be added, namely:—

'but regret that the declaration regarding Jammu and Kashmir being a part of India has not been reiterated in the Address nor any light thrown therein on the talks being held with Pakistan on the issue of Kashmir.'"

109. "That at the end of the Motion the following be added, namely:—

but regret that there is no indication in the Address regarding the merging of NEFA in Assam and for bringing about fundamental changes in the administration there."

110. "That at the end of the Motion the following be added, namely:—

but regret that no mention has been made in the Address of the measures to be adopted for ending the crisis created by the illegal entry of Pakistanis into Assam on a large scale."

111. "That at the end of the Motion the following be added, namely:—

but regret that the Address is silent about the adoption of effective measures to check the disturbances caused by hostiles in Nagaland."

112. "That at the end of the Motion the following be added, namely:—

but regret that the Address makes no mention of the widely prevailing public discontent against the decision to make English an associate official language for an indefinite period after 1965."

113. "That at the end of the Motion the following be added, namely:—

but regret that no assurance has been given for checking the

rise in the price of gold that has come about as a result gold policy of Government and for speedily providing alternative sources of livelihood to the goldsmiths.'"

Motion of thanks on

114. "That at the end of the Motion the following be added. namely:---

'but regret that the Address makes no mention of increasing the price of sugarcane and of reducing the excise duty on sugar to remove the difficulty which is being faced by the sugar industry as a result of the fall in the production of sugarcane."

115. "That at the end of the Motion the following be added. namely:-

'but regret that no indication has been given for the withdrawal of the action taken against employees who took part in the last general strike of the employees of the Central Government."

116. "That at the end of the Motion the following be added, namely:--

but regret that no decision has been taken to give representation to all patriotic parties in the National Defence Council and the Central Citizens' Council.'"

117. "That at the end of the Motion the following be added, namely:---

but regret that the Address makes no mention of the failure of the administration to suppress firmly the fifth column activities."

شری پیارے ال کریل 🔞 طالب 🗫

(اتر پرديش): مهوديه - سنشودهور موو کرے سے پہلے ایک بات کہنا جاھتا ھوں - میں نے اپے سنشودھن ھندی

میں دئے تھے اور ہلدی کی بجائے انگرینی مهی مجهے سلشودهی دئے گئے هیں - محجه هلدی میں سلشودهی دئے جانے چاھیئی - آئیندہ ہوی انسا هو -

†शि प्यारे लाल करील 'तालिब' (उत्तर प्रदेश): महोदय संशोधन मव करने से पहले एक बात कहना चाहता हं। मैंने अपने संशोधन हिन्दी में दिये थे और हिन्दी की बजाय श्रंग्रेजी में मझे संशोधन दिये गये हैं मझे हिन्दी में संशोधन दिये जाने चाहिये। ग्रायन्दा भी ऐसा हो।]

THE DEPUTY CHAIRMAN: Do you move them or not? Later on you may speak on your amendments.

SHRI P. L. KUREEL URF TALIB: Madam, I move:

118. "That at the end of the Motion the following be added. namely:---

'but regret that attention not been drawn in the Address towards the need of a radical change in the foreign and defence policies of the Government of India which are responsible for the aggression committed by Communist China.'"

120. "That at the end of the Motion the following be added, namely:-

but regret that Government, have not been advised to follow the nationally beneficial policy of starting negotiations only after driving out the Chinese beyond the 15th August, 1947."

121. "That at the end of the Motion the following be added. namely:--

'but regret that the fact the Government of India committed a blunder in accepting Chinese suzerainty over Tibet, has not been mentioned in Address.'"

### t[] Hindi transliteration.

[Shri P. L. Kureel urf Talib.]

122. "That at the end of the Motion the following be added, namely:—

'but regret that the Colombo Proposals were accepted without obtaining the approval of the Parliament.'"

123. "That at the end of the motion the following be added, namely:—

but regret that attention has not been drawn in the Address towards the failure of Government in all the fields of production, viz. agriculture, industry and arms.'"

124. "That at the end of the Motion the following be added, namely:—

but regret that no suggestion has been made for taking effective steps towards securing socioeconomic equality for all the citizens."

125. "That at the end of the Motion the following be added, namely:—

but regret the indifference of the Government towards introducing the people's language for the establishment of democracy."

126. "That at the end of the Motion the following be added, namely:—

but regret that the attention has not been drawn towards the necessity of immediate formulation of a scheme for settling the homeless (nomadic) backward classes."

127. "That at the end of the Motion the following be added, namely:—

but regret that attention has not been drawn in the Address towards the non-essentiality of the Defence of India Act in the present hour of cease-fire.'" 128. "That at the end of the Motion the following be added, namely:---

"but regret that attention has not been drawn towards the failure of Government in checking the rising prices by bringing about an equitable balance in the prices of vital agricultural and industrial commodities."

(Amendment Nos. 120 to 128 also stood in the name of Shri G. Murahari)

129. "That at the end of the Motion the following be added, namely:—

'but regret that attention has not been drawn in the Address towards the failure of Government's policy in forming a truly casteless national army during this period of emergency.'"

श्री गोडे मुराहिर: महोदय, मैं इन मंशोधनों को प्रस्तावित करता हं:

119. "That at the end of the Motion the following be added, namely:—

'but regret that the Address has not drawn attention towards the need for a radical change in the foreign and defence policies of the Government of India and has not condemned the efforts made by the Government of India even now for obtaining recognition for Communist China in the U.N.O.'"

130. "That at the end of the Motion the following be added, namely:—

but regret that no emphasis has been laid on the need for the formulation of a truly dynamic

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and independent non-aligned policy in place of the non-aligned foreign policy of the Government of India."

SHRI DAHYABHAI V. PATEL: Madam, I move:

137. "That at the end of the Motion the following be added, namely:—

but regret the failure of Government to replace their plan by a Victory Plan, based upon—

- (i) whatever national resources can be mobilised through only such taxation and public loans as can be raised without endangering the national economy and entrenching too much upon the slender resources of the masses of our country;
- (ii) the whole-hearted assistance of all friendly and democratic countries through our firm alliance with them in resisting and containing Communist Chinese expansionism;
- (iii) the elimination of all wasteful expenditure."

138. "That at the end of the Motion the following be added, namely:—

'but regret the failure of the Government to indicate any definite steps to protect peasant proprietorship to serve remunerative level of agricultural prices and to provide other incentives to agricultural production.'"

139. "That at the end of the Motion the following be added, namely:—

but regret the oppressive Gold Control which offends the deepest public sentiments and robs millions of highly skilled artisans of their independent means of livelihood and undermines the rural credit."

(Amendment Nos. 137 to 139 alsostood in the names of Shri M. Ruthnaswamy and Shri Lokanath Misra).

The questions were proposed.

THE DEPUTY CHAIRMAN: Rest of the amendments Nos. 140 to 143 have already been covered.

The House stands adjourned till 2.30 p.m.

The House then adjourned for lunch at twenty minutes. past one of the clock,

The House reassembled after lunch: at half-past two of the clock, The DEPUTY CHAIRMAN in the Chair.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, by reading Address of the President I have the feeling that the Address takes a very complacent view of the country's political and economic situation because politically the forces of reaction within the country have grown stronger and the forces of democracy and progress have suffered certain very serious blows. The forces right reaction are today organised not merely in the parties of the Opposition but also within the Government and in the State apparatus.

An Hon. MEMBER: Question.

SHRI BHUPESH GUPTA: This is a very dangerous development for the country's democracy and its future. In this period again, politically imperialist pressures have grown on the country and the Government and despite the fact that basically our policy of non-alignment stands and stood the test of time in the crisis, it cannot however be said that we are exactly

[Shri Bhupesh Gupta.]
in the same position where we were before September last year.

An. Hon. MEMBER: Thanks to the Chinese aggression.

SHRI BHUPESH GUPTA: The policy of non-alignment is under constant pressure and in some ways seems to have become a little vulnerable also to such pressures. This is a matter of concern for the whole country because we view this policy of non-alignment not merely as a matter of relations in world affairs but as a shield for our independence, source of the growth of our democratic institutions and as a source growth of our independent economic development. Indeed without alignment, we could not have made whatever progress we have made and it has been time and again experienced in the contemporary world whenever an under-developed country breaks away from the moorings non-alignment what follows there is blatant reaction. So we should not think as if we can give up the policy of non-alignment and place ourselves in the arms of the West and at the same time continue our independent economic development and the progress of the country. This is just not possible in the world today in the context of an under-developed country like ours.

In this connection, I would like also to say that it is possible that the Chinese forces have gone back to the pre-8th September line. In fact yesterday from the replies we gathered that they have withdrawn to the positions prevailing or to the line prevailing before 8th September. There it is a question of military withdrawals but in the political life of the country, internally it is not so easy for us today to get back to the positions that obtained before 8th September. In other words, we cannot easily recapture the political situation within the country that prevailed before

September 1962. This will require considerable efforts on the part of the forces of democracy and progress in meeting the challenges of the forces of right reaction, both open and covert attacks on their part. Therefore, I think the Address should have paid a little attention to it. I say because the greatest danger internally within the country today is constituted by the strengthening of forces of right reaction and this must be understood before it is too late. As I had said, let us not have the impression that they are organised only outside. It is possible to detect them when the organised parties of right reaction make speeches or their leaders make speeches but it is difficult to detect the forces of right reaction when they are surreptitiously functioning within the Cabinets, within the Ministries, within the Police, within the Government bureaucracy and within other branches of the apparatus. They are not before the public eye; but certainly anyone who has any political sense and foresight should see that the danger because these forces that are in key positions in the administration getting emboldened and stronger. What has come into existence over the past three months is a kind of de facto united front among all the forces of right reaction within the Congress Party and outside the Congress Party and that is a threat not only in its actuality but even more so in its potentiality because at any critical moment these forces may overtake the country and overturn our Constitution and bring about a change-over of the Government in the direction on which they had been working. Therefore I say that it is a most dangerous development. I think to defend democracy and our Constitution would demand of us that all progressive forces belonging to all parties should join their hands together in order to meet the challenge of the forces of right reaction and to resist their pressures, to clean up these elements in the administration and thus

defend the fundamentals of our Constitution and democratic institutions.

mown of thanks on

It is not enough to acknowledge that these forces have grown. What is important in the context of today's political life is to develop a counter striking power on the part of the forces of progress and democracy so that we can bring a complete defeat and ultimate rout of the forces of right reaction. As I have said, imperialist pressures too have grown and imperialists are quite clearly linked up with the forces of right reaction. Is it not a fact that in the beginning of November, before the Parliament met, the 'Washington Post' wrote an editorial in which it said that the first casualty in this was, as they called it. "The India-China border conflict", must be Mr. Krishna Menon and is it not a fact that within a matter of days Mr. Krishna Menon had to resign?

Let us not take it as so simple as all that. We know that behind this resignation were working not good and conscientious sentiments on the part of the Prime Minister or the Defence Minister but there were also the forces of blatant right reaction aided by imperialist powers in order to bring about the downfall of our Defence Minister. In the later (Interruptions.) You may also have worked for it. (Interruptions.)

An. Hon. MEMBER: Force of public opinion.

SHRI BHUPESH GUPTA: In the later days it was to be demonstrated that the same forces which vociferous for the downfall of Menon were working for the downfall of Pandit Jawaharlal Nehru and were waiting to hear when he would go to the Radio to announce his resignation . . .

### (Interruptions.)

I know I have hit hard. tions.) ..

SHRI C. D. PANDE (Uttar Pradesh): You are the greatest danger to India.

SHRI BHUPESH GUPTA: Do you belong to the forces of reaction? I do not know where Dr. Pande stands. Sometimes I do not know where he stands. I would like to be assured. I know, his agitation is understandable because he may be wavering between the forces of right reaction and the loyalties which he openly proclaims. That is what I say. Didn't you hear in those days when the country was passing through a great crisis there was a demand for a war-t me leadership? Were not such expressions made publicly in the press and from the platforms? Is it not a fact that some people went to Patna to consult somebody in order to find out whether such a leadership could be created to take the place Minister Nehru occupies Prime today?

An Hon. MEMBER: No Congressman did it.

SHRI BHUPESH GUPTA: Madam Deputy Chairman, the chief patron and champion of these rightists is the Birla House and I clearly assert that the Birlas are playing the same role now as the Thyssen and Krupps played during the twenties and thirties came to power before Hitler even after it.

SHRI JOSEPH MATHEN (Kerala): Who was responsible for the exit of Mr. Namboodiripad?

SHRI BHUPESH GUPTA: Let the hon. Member stand up and say,

An Hon. MEMBER: Right reaction in the Communist Party?

SHRI BHUPESH GUPTA: I know. I know. The Congress Party should take note of all these interruptors and report each one of them to Prime Minister Nehru, because he should know. I say this, Madam

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[Shri Bhupesh Gupta.]

Chairman in all seriousness for the matter has to be considered because the sources must be found out. It is really the millionaire press. At the Press Institute Seminar the other day the Prime Minister was speaking about the millionaire press and then you did not interrupt him when he was speaking. When I speak, you interrupt me and utter these remarks.

SHRI C. D. PANDE: Do you the Prime Minister's Party or anybody else?

SHRI BHUPESH GUPTA: Madam Deputy Chairman, it is a very interesting spectacle. When I defend the Congress Party and their policies and give some information about developments, Congressmen interrupt me. (Interruptions.) I think I have found out the reason.

SHRI JOSEPH MATHEN: It was your support that brought Mr. Krishna Menon down.

SHRI BHUPESH GUPTA: The hon. Member, it is well known, represents the right reaction in the Congress. That is well known in the country. Therefore, Madam Deputy Chairman, I need not deal with that matter now. We have now this Vivian Bose Committee's Report and we have seen how big business works in this country. Of these documents only 100 copies were published, no more. Now more copies have come. We want the Vivian Bose Enquiry Committee's Report on the Dalmia-Jain concerns to be discussed not only for suggesting measures against those companies and those gentlemen but also for developing a policy and a line against monopolists within the country, notably against the Birla concerns. These are revelations made here. These are there before us and we should be failing in our public duty if we do not seriously study the Report and reflect over these matters concerning big business in our country and formulate policies and action to deal with them.

Madam Deputy Chairman, I cannot but regret on this occasion that a former General, namely Mr. Cariappa, made provocative speeches and gave incitement to violence and asked the people to shoot the Communists, and these speeches were reported in the Birla press. Here in the very capital, Delhi, he made such speeches. He had the gumption and the temerity to get up on a public platform and insult our Constitution, insult our democracy and insult the genius of our people by calling upon the audience to go and shoot Communists. This is how the Nazis and the Fascists and the Hitlerites had spoken. Madam Deputy Chairman, I would like to know from the Government what the conduct rules are in such matters, whether a General on pension, the retired Chief of the Army Staff, can utilise his position and advantage in this manner, not only to speak against the declared basic policy of the Government but to make incitements to violence against a political party in the country. It is regrettable that some Congressmen, forgetting their allegiance to their party appeared on the same platform with General Cariappa. That might be suitable in Franco's Spain or in some South American country, but certainly it is an anachronism in the context of our political life.

Madam Deputy Chairman, our nonalignment has become the main target. Here I would ask why the Home Minister did not arrest Mr. Cariappa under the Defence of India Rules. I would ask him why he did not put him in prison because every utterance he makes, every speech that he has made in different parts of the country, was a provocation against one section of the community, against a political party. It is all a repudiation of the basic policy of the Government and is contrary to united defence efforts. Why this gentleman is let free, I would like to know. Was it because he has become, like the British King, one who can do no wrong? I should like to know. That only shows the approach of the Government.

Madam Deputy Chairman, in this connection I should like to point out that they have chosen non-alignment as the main target of their attack. That is quite understandable. Once they can make a break through by undermining the policy of non-alignment, the entire field will be open to them in order to browbeat India into capitulation and submission. That is why these people cleverly have chosen non-alignment as their target and the tragedy of the situation is that the defence requirements of the country are sought to be exploited and utilised in order to hit the policy of nonalignment and for wrecking the policy that has brought honour and strength to our country, without which we cannot survive as an honourable and decent nation. It should be understood why they are attacking this policy.

Madam Deputy Chairman, in this connection, I would like to point out here and draw your attention to what has appeared in "The Indian Express' of today. There is a report in that issue. We met the Prime Minister about the air umbrella and we understood from him that there was no such proposal and that the question of accepting it did not arise at all. But here in this report it says that Mr. J. K. Galbraith met the Secretary, External Affairs Ministry and hold him that the Government should make a public announcement that the American missions which have come to India have come on the invitation of the Government of India. Mr. Galbraith should have greater respect for the intelligence of the people of India. We know . . .

SHRI A. K. SEN: Madam, Deputy Chairman, let us not bring in and introduce into the discussion the accredited representatives of friendly countries. We may criticise policies, but I would appeal to the hon. Member not to attack personally, representatives of friendly countries.

SHRI BHUPESH GUPTA: It is not a question of my attacking anyone. The report is here.

SHRI A. K. SEN: The hon Member knows even better than I do that the representatives of friendly countries should not be brought into the discussion.

THE DEPUTY CHAIRMAN: YOU pass on, Mr. Gupta.

SHRI BHUPESH GUPTA: I fail to understand how . . .

SHRI A. K. SEN: I may point out that he is discharging his functions as the accredited representative friendly country and his conduct should not be brought into question.

SHRI BHUPESH GUPTA: I am not discussing his conduct. I am discussing the conduct of the Government.

An Hon. MEMBER: It should be expunged.

THE DEPUTY CHAIRMAN: YOU have mentioned it Mr. Gupta, you pass on to the next point.

SHRI A. K. SEN: Discussing conduct of the Government you can do your heart's content.

SHRI BHUPESH GUPTA: I cannot understand. I am not discussing anything else. (Interruptions.) You are all taking up my time. I can discuss it also, if I like, but at the moment I am not concerned with that. The Government should tell us its position clearly. It is said here in the report in the paper.

"The American sources in New Delhi were quoted as saying that India requested Western air protection for her cities on November 19 at the height of the Chinese invasion.

"It was two weeks after the cease-fire that India formally requested the study of her air defence needs with a view to possible intervention by American and Commonwealth interceptor aquadrons to [Shri Bhupesh Gupta.] defend the Indian cities in the event of a fresh Chinese invasion."

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Prof. M. B. LAL (Uttar Pradesh); It is obvious that no military delegation can come to India without the permission and request of the Government of India. I don't understand why the hon. Member should be talking about it now.

Shri Bhupesh Gupta: I agree. That is why I am questioning the propriety of the U.S.A. Ambassador going and telling the Foreign Secretary to make this announcement, that they had come at the invitation of the Government of India.

SHRI C. D. PANDE: Because there are men like you who say that they should not come.

SHRI BHUPESH GUPTA: The point that I wish to make in this connection is this, that it was not necessary for him to go and tell them. If they had come, surely they must have been invited by the Government. What is more important, however, is the fact that the Prime Minister made the statement that there was no proposal to have an air umbrella or protection or anything of the kind publicly but the American papers are writing such things in order to counter what the Prime Minister himself has said and make the open suggestion that the Prime Minister was not telling the truth. I take it that the Prime Minister was telling the truth but I would like the record to be set straight in this matter. I need not say much on this but you see that when I raise this point some people get very upset.

Madam, as far as the state of our economy is concerned, the agricultural front is not looking up at all. Food production is not going up and the target of one hundred million tons in the Third Five Year Plan is not going to be attained. It is quite clear by now and Government also admits it. As far as the industries are concerned,

in some sections improvements have taken place but idle capacity is great and no effort has been made to utilise the idle capacity in our industry and the engineering industry accounts for 35 per cent. of the idle capacity. Here I find that the small scale industry has been suffering as a result of certain policies of the Government and you will be sorry to hear that during the emergency the handloom industry in Kerala, for example, is suffering and is facing a serious crisis. In Punjab, the small traders and businessmen have passed a resolution pointing out their difficulties

There is a lot of talk about defence orientation but what does it mean? Defence orientation does not mean that we should give more concessions in the matter of defence industries and other industries to the organised element in the private sector, namely, the monopolists. Defence orientation means that we should develop industrial base and at the same time develop the public sector, defence industry being exclusively in the public sector. We should lay emphasis on the machine-building industry and certain other industries, e.g., oil, power transport and so on. This is very very important for developing a reliant defence potential in the country. Unfortunately, we have not had a clear picture of the orientation of that kind which we need. We are not thinking in terms of massive military aid and making our country absolutely dependent on the Western powers. What we need, and here we agree with the Prime Minister, is to build up our defene industries in such a way that our factories produce the weapons and equipment that we require for our defence and for protecting the integrity of the country. Radical steps should be taken to achieve this; but we are sorry to hear that the Defence Ministry now is making certain concessions to the private sector, that is to say, the defence monopolists in the Orientation needs nationalisation

banks, mining, jute and so on and I emphasise the need for nationalising the banking industry because unless we get hold of the banks we are not in a position to control the economy in the way we would like it to be controlled apart from getting substantial resources for our development and defence purposes from these sources. Full implementation of the vital projects must be carried out instead of being postponed or curtailed or otherwise deferred. Therefore, as far as mobilisation of resources are concerned, they have done nothing to mobilise the resources from the rich. It is very well to write nice letters to the Nizam of Hyderabad and then express your indignation but what prevents this Government which has arrested 800 Communists to go and raid the palace of the Nizam and unearth the gold and seize it for national purposes if the Nizam would not even show deeency to respond to the appeal of the Government by giving some donation which befits his position and wealth? Nothing of that kind is done. Well, the former princes are completely ignoring this. As you know, during this period a sum of forty crores of rupees has been raised for the National Defence Fund namely from the workers, peasants and the middle class employees. At the same time, only the other day it was revealed in the U.P. Assembly that the Government did not collect the tax arrears from which the factory owners in U.P. come to about Rs. 53 crores. This is how the poor classes, workers, peasants and the toiling people are responding to the call of national defence—see their patriotism—and this is how the Nizam of Hyderabad behaving, the millionnaires.

Motion of thanks on

SHRI T. S AVINASHILINGAM CHETTIAR (Madras): May we know from where he gets his figures?

SHRI BHUPESH GUPTA: This is how the Nizam of Hyderabad behaves. He belongs to big business.

SHRI T. S. AVINASHILINGAM CHETTIAR: The allegation that he

has made that a sum of Rs. 53 crores has not been collected from the factories—I would like to know the authority on which he makes this statement. It has nothing to do with Hyderabad.

SHRI BHUPESH GUPTA: Perhaps, when all these things happened, the hon. Member was in Jakarta. Now, this is happening.

SHRI T. S. AVINASHILINGAM: CHETTIAR: Has he any authority for the statement? Else, he should withdraw that statement. He cannot make a statement without producing the authority for that.

SHRI BHUPESH GUPTA: I will ignore your interruptions for obvious reasons. I say that this is the position. If they have made any contributions, it is plain that they have tried to pass on the contribution of the companies under their control as their personal Sometimes even the contribution. contribution of the workers has been sought to be passed off like that. In this connection, I should like them to use the emergency powers in order to make them pay. As far as the Dalmia-Jain companies are concerned, Government should seriously consider the question of taking them over. We shall make detailed suggestions when we discuss this matter and I hope discussion will take place on this Report but I think, after the Report of the Vivian Bose Enquiry Commission, you cannot leave the matter at that. You must take action against those concerns and elements which have perpetrated this kind of fraud and indulged in various other malpractices at the cost of the nation, the share-holders and the people at large. I need not say much about this economy because we will discuss that when we come to the Budget.

As far as the Indo-China border question is concerned, we have signified our support to the Government stand with regard to the Colombo Proposals and the Government did a very right thing in accepting the proposal together with the clarifications. We

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[Shri Bhupesh Gupta.] cannot understand why the Peoples' Republic of China and its Government should not have found its way to accept in toto the Colombo proposals because on that depends the commencement of the negotiations and the peaceful solution of the problem. That is why we hope, and it is our fervent desire, that the talks should start. In that connection, naturally, we look forward to the forces of negotiation getting stronger everywhere in our country and secondly we would expect the Chinese Government to reciprocate acceptance in toto by the Government of India by their own acceptance of the Colombo proposals together with the clarifications. We hope that once negotiations start, settlement will be arrived at speedily by both sides in accordance with the Bandung spirit and, as far as we are concerned, naturally we should stress, in accordance with the territorial integrity and honour of our country. Precious time should not be lost over this matter and I think delay in accepting the Colombo proposals in toto on the part of China encourages the forces that are opposed to negotiations and the policy of non-alignment in this country. Therefore, it serves no good cause. It would be a good gesture if China returned also the so-called Indian prisoners of war to India without delay. am making this suggestion because has to speak somebody on subject. There was no declared between the two countries and yet we find many of our people who were fighting at the front are now prisoners of war in the hands of China and I think it would be in accordance with the Bandung spirit and would help to develop a better atmosphere and in the favourable direction prisoners of war too, like the wounded and sick who were made over to India, were allowed to return to their own country.

3 P.M.

Within the country, Madam Deputy Chairman, we should not say or do anything which makes us look as if we are warmongers. Therefore, we

would not like such expressions 'war efforts' or 'long war' to be used at least. Defence preparations can go on without taking recourse to such expressions which do not befit a peace-loving nation and certainly do not conform to the sentiments expresin the President's However, I was a little sorry when I some newspaper that our read in friend, the Law Minister, said the India-China border question was a military question and there could be only a military solution. I do not know if the report is correct but he seems to be too intelligent to have made such an absurd observation.

SHRI A. K. SEN: It is very correct, Madam, and I have no regret that I made this statement.

Shri BHUPESH GUPTA: If he thinks that a military solution is the only solution of the India-China border question, I would ask him to consult his Prime Minister and seek better advice in this matter. I do not think that such things help very much. Anyway, you see, he has been immediately applauded by our esteemed friend, Mr. Vajpayee.

Now, Madam Deputy Chairman, in this connection, I would not like such He said other things also, things. Ladakh Chalo, Nefa Chalo, etc. when he made his speech in Calcutta. I can understand his eloquence having got the better of him but this is not the way a Cabinet Minister, if I may say so, should speak. I say the Prime Minister offers the modus vivendi for every single Cabinet Minister on complicated yet very important matters like these and I do not see any reason why even our esteemed friend, the beloved Law Minister, should forsake his Prime Minister for the sake getting some applause from audience which has to be worked up sometimes.

Madam Deputy Chairman, in this connection, I would like to mention another matter. The United Nations General Assembly has made, at its

17th session, an appeal for a test ban agreement so that there would be no nuclear test in 1963 but unfortunately the U.S. Government has decided to resume underground tests and that too at a time when the 18-nation U.N. Sub-Committee on disarmament was meeting in Geneva. That does not help the situation at all. As far as the Soviet Union is concerned, they have expressed their desire and said that they are prepared to sign an agreement and if necessary they are prepared to agree to two or three inspections although national means of inspection are adequate enough. problem of inspection, as you know, was a complicated thing and the Soviet Union seems to have made a concession in order that a test ban agreement could be arrived at.

As far as Cuba is concerned, Cuba remains still threatened. Due to the statesmanship of the Soviet Governa nuclear catastrophe ment averted and Cuba's independence too was defended and the whole mankind acclaimed the stand taken by the Soviet Prime Minister in this matter. And we are-and I think our country is also-fully with them in the stand that has been taken. But the danger the Americans because remains despite their assurances given on that occasion are not easily going to live up to them. So today vigilance is called for and I think we should express our sympathy with the Cuban people in the defence of their independence. We are committed and we should live up to it.

As far as Iraq is concerned, we are a little concerned about the manner in the coup d'etat has brought about and about the kind of coup d'etat that has taken place there. It seems that all the progressive forces, not merely the Communists and others, are under attack there. Murders are taking place on a In Iraq, thousands of large scale. people have been killed and it seems certain other agencies are behind the coup d'etat Government which has

come into existence and launched an attack against the people of Iraq.

President's Address

As far as the Kashmir issue is concerned, all that I would like to say is that the Government should take us more into confidence in this matter and the status of Jammu and Kashmir as a part of the Indian Union, in other words the fact that Kashmir is of the Indian a constituent State Union, is certainly not negotiable either in these talks or in any other talks. At the same time we are all in favour of bilateral talks with Pakistan which we have been supporting all along in order to settle our outstanding problems with them.

Now, Madam Deputy Chairman, coming to the question of emergency, in October last when the Chinese into forces were advancing country and constituting an act aggression-I say it was an act of aggression; even now . . .

An, Hon, MEMBER: Very kind of you.

SHRI BHUPESH GUPTA: ... though thev have withdrawn aggression was there.

Prof. M. B. LAL: Even in Ladakh?

SHRI BHUPESH GUPTA: Whcrever you say, I have said 1t. The Chinese forces were in the Indian territorythat is what I said-and a state of emergency was declared under article 352 of the Constitution and we supported, in the paramount interest of the nation, the emergency powers because they were necessary to ensure military operations in the front and supplies and other activities in the rear. If you read the Defence of India Rules you will find that most of these provisions are needed really in order to facilitate military operations supplies and and maintain essential activities in the rear when a war is on. The Fundamental Rights were curbed under emergency and 19 of the know that article Constitution was given up. We thought

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[Shri Bhupesh Gupta.]

Motion of thanks on [RAJYA SABHA]

that the emergency powers should be provided in order to facilitate military operations when they were on and to build up defence efforts country and for mobilising the resources that are vitally needed for the purpose. I do not say that nothing has been done. They have been used for that purpose also but as far the resources are concerned. thev come voluntarily have from the poorer sections of the people without the use of the Defence of India Rules or the emergency powers. And that goes to the eternal credit of our people. Most of the contributions for the Defence Fund have come from the the Delaz poorer sections. Even workers have contributed million rupees to the Defence Fund but compared to it the contribution by the millionaires in Delhi is negligible. Then an industrial resolution was passed at that time but unilaterally the employers have violated that truce resolution. have increased the workload and they have carried out retrenchment, and indulged in lay-off, intimidation victimisation of the workers. Under the industrial truce resolution profits that accrue as a result of extra efforts should go either to the defence effort or to the welfare of the working people but it seems that employing classes have expropriated whatever profits accrued as a result of additional efforts by the workers. The emergency powers have been used to make forcible collections the National Defence Fund. In this connection, Madam Deputy Chairman, two articles have been written in the Free Press Journal' where it is said that in Mysore all Government employees drawing more than Rs. 300 a month have been asked to make a compulsory contribution month's salary and those earning less half a month's salary. I would like to know how many people assessed income is over Rs. 50.000/- a year have been asked to make a conipulsory contribution of one year's income or at least six month's income. There is no such thing. So I think

the Mysore employees right'y complained to the Government. As far as Kerala is concerned, this is what is written in the 'Free Press Journal':

"On the contrary, the Government has given an impression of being arbitrary and high-handed in its approach especially to the collection of funds . . . All school-going kids were asked to give one rupee per head and all college students five rupees each. Those who defaulted were threatened with expulsion."

This is what is written there.

SHRI JOSEPH MATHEN: There is no compulsion in Kerala as far as contribution to the National Defence Fund is concerned.

SHRI BHUPESH GUPTA: You go and ask the Kerala Chief Minister. It is written further here:

"The entire defence effort Kerala has suffered on account of the inability of the Chief Minister or any other member of the Cabinet to provide inspiration and leadership."

Kindly convey this message to your Chief Minister in Kerala. This is the position, Madam Deputy Chairman. Therefore, I say that these powers have not been properly used. Indeed these powers have been used to attack the Communist Party on a large scale and cripple its activities and break up the party wholesale in certain places.

The worst example is the use of the power, when you come to the use of these powers under the Defence of India Rules, against the Communist Party, the trade unionists and other elements.

SHRI LOKANATH MISRA (Orissa): They deserve much more.

THE DEPUTY CHAIRMAN: Please do not interrupt him

SHRI BHUPESH GUPTA: The stand of our Party is well known and I do n t know-I repeat it here- of any Communist who is opposed to the defence efforts or to the strengthening of the defence of the country. repeat here that I do not know of any Communist in the entire Communist Party of India who is opposed to the defence of the country. Yet 800 Communists, including 50 members of the National Council 10 Members Parliament and about 40 Members of the State Legislatures, have been arrested and detained without trial, apart from many others who have been arrested under the other provisions of the Defence of India Rules-

SHRI JOSEPH MATHEN: Are there pro-Chinese elements in the Communist Party?

#### (Interruptions)

THE DEPUTY CHAIRMAN: One at a time. Please do not interrupt.

Shri A. K. SEN: The hon. Member has been too long away from West Bengal.

SHRI BHUPESH GUPTA: I Mr. Asoke Sen will make an interruption of this kind after this speech there in Calcutta. Now. Madam Deputy Chairman, I would like to invite your attention to one little thing. In this connection let us recall what the British did in the last War. The Congress Party was opposed to the war effort and they made no bones about it. Millions of people supported the Congress at that time. The nation was against the British.

ANSARI FARIDUL HAQ the Com-(Uttar Pradesh): Except munists.

SHRI BHUPESH GUPTA: In the present emergency no narty in this is opposed to the defence country effort. The entire nation is behind the Covernment for the defence of the territorial integrity of the country. And now what do you see? Contrast it with what happened then and what happens now. I have got it from the Government Reports. I find that in the undivided India there were only 7,574 persons in detention without trial on the 1st January, 1945 when the War was still on. This number included not only politicals but non-politicals also, foreigners like the Italians, Japanese and Germans. Therefore. the number of political prisoners or detenus at that time must nave been much less than this figure. This figure of 7,574 persons included non-political elements and foreigners. I cannot get their exact total number, but a large number was there. If you leave out East Bengal, West Punjab, the North West Frontier and Sind which are now in Pakistan-from where at that time a large number of these political detenus came-the number of detenus in what now forms part of the Indian Union would be still less. That is what I say, Compare this with what the Government of India is doing here. Now, despite the fact that the Communist Party is in support of the defence effort, that no party is opposed to such effort, they have put in 900 people in detention without trial. That does not make good for your democracy. That is all I can say. You read the newspapers. Do you see in the country that there is any Communist opposition to the defence efforts? No. Everybody is supporting the defence effort in the country. Newspapers would not give the impression as if the Government is meeting with any obstruction anywhere in regard to the defence effort from any part of the country. Therefore, the entire thing should be . . .

SHRI LOKANATH MISRA: Your work is always underground.

SHRI BHUPESH GUPTA: Orissa you know very well. Therefore, the entire thing should be viewed from the political angle and I think it is no use trying to say that you are reviewing the cases. We want a political decision by the Government of India today here and now more especially in changed conditions and situation so that all

[Shri Bhupesh Gupta.] the political detenus who have been arrested are released immediately. I do not like to say much in this connection. But yesterday I received a letter from Tripura saying that Rs. 3,000 has been demanded as deposit from the "Tripurar Katha", which is a weekly journal of the Communist Party, although there is nothing in that journal which can be construed as prejudicial to the defence effort. On the contrary many write-ups have appeared supporting the defence effort. Why is this deposit demanded from It is just because the "Tripurar Katha" published a letter to the editor from an individual for which the editors are not responsible. And that letter criticised the speech made by the President of the Tripura Congress

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"All tribal people in Tripura are 'dalals' of communists. We shall arrest and imprison the children of the tribal villagers. The rest shall be beaten with shoes."

Committee on the 28th December. In

that speech the President said:

This is what he said. Somebody reported this in the journal by way of a letter to the editor. For that the "Tripurar Katha" has been asked to furnish a deposit of Rs. 3,000. terday in this very House Prime Minister Nehru castigated the "Ananda Bazar Patrika". He said that it contained something very objectionable and highly improper and indecent things. And we know that the "Ananda Patrika" Bazar wrote against Prime Minister Nehru Acharya Vinoba Bhave and insulted Shrimati Bandaranaike and made all kinds of allegations.

#### (Interruptions.)

Prof. M. B. LAL: Are we not to protest against Acharya Vinoba Bhave?

Shri BHUPESH GUPTA: Acharya Vinoba Bhave should not be attacked in a scurrilous manner. The Prime Minister himself said it and he has taken up the matter with the Govern-

ment of West Bengal. What action has been taken against the "Ananda Bazar Patrika"? How much deposit have you asked from the "Ananda Bazar Patrika"? Why is there delay in taking such action? It is because the "Ananda Bazar Patrika" is in league with the West Bengal State Government, patronises some of the Ministers. That is why this intervention by the Prime Minister at the last Session of Parliament. Nothing has been done against that paper, but our weekly paper in full support of the policies of non-alignment and of defence efforts has been asked to produce in cash Rs. 3,000. Here the "Ananda Bazar Patrika" has enjoyed the advantage of Rs. 25 lakhs of yet unrepaid loan from the LIC. This also I would like to tell you that a sum of Rs. 25 lak'hs loan is there outstanding. They are not recovering it and moneys are allowed to be sent by the proprietor of the "Ananda Bazar Patrika" to their London Office. Last year the proprietor, Mr. Asok Sarkar, visited London. It is said that he spent £8,000 out of the moneys there. We would like to know it. This is how you treat that paper which according to the Prime Minister is indulging in this kind of writing. This is how you treat another journal which supports the basic policies of the Government and which cannot be said to have written anything prejudicial to the defence effort by asking it to furnish a security of Rs. 3,000 simply because it published a letter regarding the Tripura State Congress President.

Madam Deputy Chairman, here again Mr. Nambiar has written to me a letter from the Salem Central Jail on 3rd January. He is a Member of the other House. He is the chief whip of our Party. He writes:

"I have received letters from my relations that in my Railway Union the workers and the Union are doing their utmost to collect Defence Fund and so far they have collected several lakhs. It is a big success. Though our arrest did not

affect the tempo, the feeling for my release is equally there. In general, the response of the workmen is very good in so far as the defence efforts are concerned. Newspapers also have given out much news about the good response."

Here is what a detenu in the hands of the Government, a political captive in the hands of the Government, the whip of the main Opposition in Lok Sabha, now in detention in the Salem Central Jail, writes to me. That is how they are treating him.

SHRI ARJUN ARORA: Has this letter come through proper channel?

BHUPESH GUPTA: Yes, the through proper channel. Here original letter is with me and tified by the Superintendent of the Jail. If you have any doubt you can come and read it. I say these arrests are on a vindictive plane. They have taken the emergency as a godsend in order to attack the Communist Party, especially where it is strong and also in other places where it is not so strong. In Kerala they have arrested our com-Everybody knows what happening in Kerala, despite the very categorical stand of the Kerala State Council and so on. I do submit that it is a matter of shame and dishonour to our country, it is an insult to our Constitution, it is a defiance of the spirit and letter of our Constitution, that the emergency powers have been so flagrantly and violently used against the Communist Party, the major Opposition party in the country, trade union and other democratic organisations in order to crush suppress them in certain places and cripple their activities in other places, whereas the field is left open for the right reactionary forces including the former Chief of the Army Staff, Gen. Cariappa, to go on with their provoto cations against certain parties, repudiate and denounce the accepted policies of the Government, good policies of the Government. This is what is happening in our public life. I I would beg of the Congressmen, followers σf would beg of the this the ruling party. because in matter they owe a special res-

ponsibility, to consider the whole. matter not through their intelligence branch or police department but to view the whole matter from the angle of statesmanship, political far-sightedness and all the rest of it, and they will understand that all they should do now is to release immediately all the detenus who are detention, to stop the use of the emergency powers against the Communist Party and other democratic trade unions. Kisan Sabha and so on. For strengthening national defence you do not need emergency powers. Also we know that England, France and Italy, even countries of the NATO Alliance, are building up in many places their defence potential without having a state of emergency either in England or in France or in Italy. Is it not right that when we are defence potential, building up our which is the common cause of entire people, of all the parties, do so democratically, in a democratic atmosphere, without launching attack on the fundamental and liberties of the people? It is most unfortunate that the national calamity should have been exploited in this foul manner by the powers that he against a political party, the Communist Party, the organised trade union movement, the Kisan Sabha, and so on and so forth. I would ask the hon. Members to reconsider the matter and see reason in this matter and find a way to advising our Government that such things should not be done.

Madam, I do not wish to say very much. I regret very much that these things have escaped the attention of the President in whose name emergency was proclaimed. I hope the President will reflect over this matter, because the President is the head of the State. If things go wrong in our public life, we turn to the Government, turn to the President, turn to all men of goodwill and democrats. I appeal to them in all humility so that we retrace our steps and place our country on the right footing, in the right direction, so that we can progress and prosper.

Thank vou.

श्रीमती सीता युद्धवीर (श्रांध्र प्रदेश): उपस्मापित महोदया, १६६२ का वर्ष हमारे देश में तथा देश के बाहर महत्वपूर्ण घटनाओं का गिना जायेगा और स्मरण किया जायेगा। आंतरिक स्थिति और अन्तर्राष्ट्रीय स्थिति में हमार: सरकार ने सुचारू रूप से और सफल गपूर्वक जो कार्य किया है उसके लिये मुवारकबाद देते हुए मैं राष्ट्रपति के अभिभाषण का स्वागत करती: हूं।

यह हर्ष की बात है कि संसार में हमारे मित्र देशों की सख्या बढता है। जा रही है। इसका मुख्य बारण यह है कि सदा से जो हमने तटस्थता को नं,ति अपनाई है, मझे यह कड़ते हुए बहुत ही हुए होता कि उस तटस्थता क। नं ित के कारण भ्रन्य देशों ने जो हमें नुकसान पहुंचाने का कोशिश क : बह नकसान हमें नहीं पहुं वा सके । बाहर के देशों का ही नहीं किन्तू हमारे ही देश में कई पोलिटिकल पार्टियों ग्रौर कई विद्वानों का इस नं। ति के साथ मतभेद रहा है ग्रीर उन्हों। जब भी वक्त श्राया इस नं,ति के कारण हमें भ्राधात पहुंचाने का प्रयतन किया । फिर भी बाहर के देशों ने जो मुख्य देश गिने जाते हैं उन्होंने हमारी नं, ति का सदा ही स्वागत किया है। मुझे यह कहते हुए बड़ो खुशो होता है कि बाहर के देश, ब्रिटेन भ्रौर ग्रमेरिका ने, समय पर हमारे देश को शस्त्रों द्वारा मदद का ग्रीर उसके साथ साथ हगरो इस नीति की प्रशंसा की है जो हमारे लिये एक गौरव को बात है। भारत को ४४ करोड़ जनता कांग्रेस को उन सेवाम्रों को हमेशा याद रखेगी जिस कांग्रस पार्टी ने इस स्वतंत्र गणतंत्र राज्य वाले देश को सदा हो युद्ध से रोकने का प्रयतन किया है। यह एक जाहस का कदम उठाया उन्होंने । में इस सदन को ग्रोर से राष्ट्रपति का ग्रौर प्रयान मंत्रो का धन्यवाद करती हूं कि जिन्होंने इस संकट के समय साहस और धैर्य से कार्य किया और जिसके कारण चीन बाहर के देशों को हमदर्दी से वंचित रह गया।

उपसभापति महोदया, चीन के इस श्राक्रमण का श्राशय क्या था इसके बारे में बहुत सी चर्चा हो चुकी है मगर जहां तक मैं समझती हूं इसका मुख्य कारण यह था कि उसको हमारी यह तटस्थ नीति पसन्द नहीं थी भ्रौर उसने केवल इसीलिये बार बार हमारे ऊपर हमला किया कि जिससे हम ग्रपनी नीति को कायम न रख सकें। किन्तु इस लज्जाजनक चीनी श्राक्रमण के परिणामस्वरूप हम भ्रपनी तटस्थ नीति को सवल बनाने में सफल हुए हैं ऋौर चीन ने मित्रता के नाम पर हमारे देश पर भ्राक्रमण तो किया मगर उस श्राक्रमण से जनता जाग्रत हो गई है। जिस चीन को हमने बुद्ध दिया उसने वदले में हमें युद्ध दिया । मगर फिर भी भारतवासियों ने मजबूर होकर पीछे कदम नहीं उठाया, किन्तू मजबूर होकर भगवान कृष्ण की तरह ग्रपना रथ खींचकर रणक्षेत्र की ग्रोर उन्हें ले जाना पड़ा । पाप श्रीर पूण्य, सत्य श्रीर ग्रमत्य, धर्म ग्रौर ग्रधमं के युद्ध में भाग लेना पडा। उप-सभापति महोदया, किसी जमाने में सेनाएं लड़ती थीं भ्रौर भ्रगर सेनाएं लडते लडते हार जाएं तो पूरा देश हार जाता था फिन्तू म्राज देश में हम देख रहे हैं कि केवल सेना ही नहीं लड़ती मगर पूरा देश लड़ता है, देश के बच्चे बुढ़े, मर्द और श्रौरत सभी इस लडाई में भाग ले रहे हैं जो कि हमारे लिये एक गौरव की बात है ग्रीर मुझे कहते हुए खुशी होती है कि ग्राज धगर हम छः सात वर्ष के बच्चों मे भो इस बारे में पूछें तो वे भी थोड़ी थोड़ी जानकारो रखते हैं। कुछ समय की बात है कि जब एक स्कल के बच्चों से मेरा मिलना हुग्रा ग्रीर उस समय कुछ चर्चा हो रही थी कि ग्राज हमारे देश में इतने करोड रुपये डिफेन्स फन्ड के लिये जमा हो गये हैं तो फौरन ही एक छोटे बच्चे ने कहा इस पच्चीस करोड रुपये में एक रुपया मेरा भी है जो मैंने पाकेट मनी से बचा कर दिया था। इसी से हमें महसूस होता है कि भाज केवल एक सेना के लड़ने की बान नहीं है, भाज समुचा देश लड़ाई में साथ देता है।"

उपसभापति महोदया, चीन ने यह हमला क्यों किया ? उसने हमारे जवानों को बेमौत मौत के घाट क्यों उतारा ? ग्राज वह क्या करने जा रहा है ग्रीर क्या करना चाहता है ? श्राज उसने सीज फायर क्यों किया? इनका हमारे लिये श्रंदाजा लगाना मुशकिल है। मगर मैं यही कहना चाहती हूं कि हमारी सरकार को भविष्य के लिये कभी भी इसका रिस्क नही लेना चाहिये क्योंकि केवल बार्डर एरिया के लिये ही सोचकर ही नहीं बल्कि बहुत दूर की बात सोचकर उसने यह हमला किया है जिसके लिये हमें सदा तैयार रहना चाहिये। यह खतरा हमेशा के लिये रहेगा, केवल हमारे लिये श्रौर एशिया के छोटे छोटे मुल्कों के लिये नहीं मगर पूरी दुनिया के लिये यह खतरा पैदा हो गया है जिसके कारण हमें सदा सचेत रहना पडेगा । ग्रगर कोई पूछे कि चीन कहां रुकेगा तो उसका जवाब यह है कि जहां हम उसे रोकेंगे वहां वह ग्रवश्य रुकेगा। धगर हममें पूरी एकता के साथ इतनी ताकत हो तो चीन हमारे ऊपर कुछ नहीं कर सकता।

उपसभापित महोदया, हम चायना के इस खतरे को म्राने वाली जेनरेशन पर कमी नहीं छोड़ सकते । इस समय हमें ग्रधिक ताकतवर बनने की जरूरत है, मिलिटरी को ताकतवर बनाना हमारा प्रथम कर्नव्य है भीर हमारी यह ख्शकिस्मती है कि हमारे पास बहुत ग्रन्छी लीडरशिप है, प्रधान मंत्री पंडित जवाहरलाल नेहरू ग्रीर राष्ट्रपति की। इसी के कारण श्राज हिन्दुस्तान की पोलिटिकल पार्टिया उनके पीछे हैं स्रौर हम चाहते हैं कि हमारे ये दोनों नेता सबकी एकता रखते हुए भ्रागे बढ़े और हिन्दुस्तान की लाज को बचाए रखें। ग्राज हमारे देश में जो एकता है वह भ्रशोक के जमाने के बाद पहली बार नजर ग्राई है। जो कि एक बड़ी खुशी की बात है। मुझे विश्वास है कि जिस रास्ते में हम चल रहे हैं वह रास्ता हमें आगे बढ़ाते हुए ले जायेगा ।

उपसभापित महोदया, यह कहते भी मुझे शी होती है कि इतनी मुसीबत आने पर भी हमने अपने प्लान की किसी चीज में कमी नहीं की और प्लान की जो बुनियादी बातें हैं उनको जारी रखा, यह हमारे लिए एक बहुत बड़ी बात है और इसके लिए मैं अपनी सरकार को मुबारकबाद देती हूं। दुनिया यह देखकर मृतमइन हो गई है कि हमारा जो इरादा है बह पक्का है।

उपसभापित महोदया, यह एक हवें की बात है कि हिन्दुस्तान ग्रीर पाकिस्तान के साथ काश्मीर की समस्या के संबंध में प्रेम पूर्वक बात शुरू हो गई है। काश्मीर की जो समस्या है वह कोई श्रासान समस्या नहीं है, सरल समस्या नहीं है, फिर भी जिस शान्ति ग्रीर धीरज से हम उन से बातचीत कर रहे हैं उममें ग्रसफल होने का कोई प्रश्न ही पैदा नहीं होता है। हमें जब भी मौका मिला हमने पाकिस्तान के साथ धैर्य से बातचीत करनी चाही ग्रीर तमाम संकटों का निवारण करना चाहा क्योंकि ग्राखिर हम दोनों पड़ोसी देश हैं ग्रीर हमें ग्रापस में प्रेम पूर्वक रहना है।

उपसभापित महोदया, पिछने कुछ वपाँ से हमारे संबंध पड़ौसी देशों से दृढ़ होते जा रहे हैं जो कि एक बहुत ग्रच्छी बात है। विशेषकर नेपाल के साथ हमारे संबंध ग्रच्छे होने जा रहे हैं। चीनी हमले ने यह भी प्रयत्न किया कि हमारे नेपाल के साथ संबंध बिगड़ जार्थे किन्तु बिगड़ने के बजाय हमने सम्भलकर कदम उठाये। चीनी ग्राक्रमण के बावजूद ग्राज हमारा देश एक ग्रटल मानव की भांति खड़ा है ग्रीर यह हमारे गणतंत्रात्मक शक्ति की सफलता है जिसे ग्राज हम सारे संसार के सामने एक इश्जाम्पल के तौर पर रख रहे हैं। ग्राज हम दुनिया को गणतंत्रात्मक की एक नई देन दे रहे हैं।

उप निर्मापित महोदया, चीनी श्राक्रमण की वजह से दो चीजें हमारे सामने श्राई हैं। एक तो गगनंत्र राष्ट्र श्रीर दूसरी जो हमारी तप्त्य नीति है वह। हमारे इन कार्यों ने सारे विश्व को बतला दिया है कि कितनी ही

श्रीमती सीता यद्धवीर] कठिनाई ग्राने के बावजूद भी हमारे देश की मार्थिक स्थिति पर कोई प्रभाव नहीं पड़ा। यह भी एक अच्छी बात हो गई कि हमारी सरकार ने सोने पर नियंत्रण करके एक साहमपूर्णं कदम उठाया । मुझे महिलाग्रों की भोर से यह कहते खुशी होती है कि महिलाओं ने दिल खोलकर डिफेन्स फन्ड में भ्रपना सोना दिया । यह उनके लिए एक गौरव की बात है। महिलाग्रों को यह विश्वास है कि जो सोने की वृड़ियां हमने पहनी हैं उसके बजाय हम श्राज बंदूक तथा तलवार लेना पसन्द करेंगी। जो चुड़ियां हमारे सुहाग की निशानी हैं वे हथियार के रूप में ग्रा जायें ग्रौर भारत माता की ग्रमर मुहाग की रक्षा करें। इस चीज से महिलायों को गर्व होता है स्रीर यही कारण हैं कि ग्राज वे दिल खोलकर सोना दे रही हैं।

उपसभापित महोदया, चीनी श्राक्रमण की वजह से साथारण जनता पर भी इनका असर पड़ा है। श्रिमिकों ने, मजदूरों ने श्रिषक श्रम करना मंजूर किया जिससे उनकी श्राय का हिस्सा इस फन्ड में दिया जा सके। इन मब बातों से यह सिद्ध होता है कि हमारा देश यही रास्ते पर जा रहा है श्रीर इस का श्रेय हमारे प्रधान मंत्री तथा राष्ट्रपति जी को है।

उपसभापित महोदया, कोलम्बो प्रस्ताव जो हैं वे ग्राज चर्चा का विषय वन गये हैं। इन प्रस्तावों के सम्बन्ध में हमारी सरकार को जो राय देनी थी वह दे चुकी है भौर दूसरे देशों ने भी यह बात स्वीकार कर ली है। इस कान्फ्रेंस में जिन देशों ने हिस्सा लिया उनका ग्रीर श्री लंका की प्रधान मंत्री जी का भी मैं धन्यवाद करती हूं जिन्होंने इस तरह का साहसिक कदम उठाया।

उपसभापति महोदया, अन्त में मैं यह कहना चाहती हूं कि चाहे युद्ध विराम हो या व हो किन्तु हमें तैयार रहना होगा। माज राष्ट्र को जिन ग्रावश्यक चीजों की जरूरत है चाहे वह डिफेन्स से राबन्य रखती हो या ग्राथिक मामलों से, उन्हें तैयार करना है ग्रोर उसके लिए कारखाने लगाने हैं। हमारे देश की नीति हमेशा ही शान्ति की रही है किन्तु देश में सामान तैयार करके हमें ढाल तैयार करनी है। इसलिए मेरी ग्रायंना यह है कि ग्रगर देश को बचाना है, तो हमें इस ढाल को तैयार करनी होगी चाहे वह ढाल हम धीरे धीरे तैयार करें, ग्रपनी शक्ति के ग्रनुसार तैयार करें लेकिन हमें उसे तैयार करना है, पीखे हटना नहीं है।

ग्रन्त में, मैं यह कहूंगी कि देश की रक्षा का प्रयास कई वर्षों तक चलता रहेगा लेकिन इस समय सबसे ज्यादा जिस चीज की ग्रोर ध्यान देना है वह 'नेशनल युनिटी'' हैं। पोलिटिकल स्टैंबिलिटी में जो बाधाएं निर्माण करने वाली शक्तियां हैं उन्हें हमेशा के लिए कुचल दिया जाना चाहिये।

Shri DAHYABHAI V. Madam Deputy Chairman, we grateful to the President Address that he gave us, the inspiring message that he gave us. The conparticularly cluding sentences, and the Sanskrit quotation that he mentioned at the end of his Address, are still ringing in my ears. I, however felt that the Address, being a pared speech, was something different from what normally he says in an extempore speech. On the 23rd December the President visited Bardoli and his memorable words that occasion are worth repeating:

"Indian reverses in NEFA should be regarded as a matter of sorrow, shame and humiliation. We have to retrieve our lost prestige. India's freedom, security and honour are the things which are endangered today The qualities of courage, discipline and organised determination for which Sardar Vallabhbhai Patel stood are required of the nation now to overcome the shame."

I will not read out further. I would like to know whether the Government is working on these lines. I am afraid I have doubts. Parliament took a firm resolve on the 14th November to vacate the Chinese aggression. Since then a lot has happened. An emergency was declared. Is the emergency visible today? we are going to vacate the aggression. we shall require the means. Either we build them ourselves or we procure them from friends. But words of assurance are not going to carry us anywhere. In the Presilent's Address, there is a review of the state of economy of the country. It reveals the determination of Government to go ahead with Third Five Year Plan with such modifications as may be necessitated by the new circumstances, the industrial pattern would be reoriented give priority to defence needs. This is only as it should be, for a strong industrial and agricultural base is an essential prerequisite to national defence. The question is whether this is being done. For instance. transport, power, coal mining and engineering are such vital defence needs that there is hardly anything to cut down or redirect to defence production. Again, a comfortable food position is a 'must' to ward off inflation and keep the economy on an even keel. The need for increasing the output of export commodities, such as tea and jute, is vitally necessary to earn the much needed foreign exchange. It is therefore clear that if India's economic progress is to be maintained to support the state military preparedness, essential projects in the Third Plan should be implemented, if anything, with greater vigour.

As regards agriculture, the President's Address says:

"Agriculture, which is the most important sector of our economy, has undergone material developments and agricultural production has increased considerably \* \* \* Intensive agricultural programmes

have led to increases in per acre, yields of rice, wheat and barley."

But this does not reveal the correct picture of the agricultural situation. No doubt agricultural production advanced over the period between 1949-50 and 1960-61 at the rate of 3.8 per cent, per annum, the annual rate of increase in productivity being 1.5 per cent, and that of area 2.08 per cent. There was, however, no overall advance in agricultural production the first year of the Third Plan, and in the second year also, on present recknoning, the progress may be quite modest. Hence, it is evident that the rate of progress is very slow, and in order to achieve a 6 per cent. per annum increase is in agricultural production, as envisaged Third Five Year Plan, an all-out effort is necessary. Apart from this, there is yet another consideration for stepping up agricultural production, and that of course is a political one. agricultural By fostering development through democratic means, despite the new burdens placed on our economy by the Chinese invasion. India has to show to the newly independent nations of Asian and African continents that our ways of economic development are in no way less effective than, if not superior to, the Communist instruments of development through regimentation and dictatorship.

Fluctuations in agricultural output are no doubt to a great extent due to the vagaries of monsoons, there have also been a number other causes which could have been The policies and proposals avoided. of the Central and State Governments regarding ceiling on land, food procurement and distribution, and operative cultivation have contributed not a little aggravate to situation by introducing factors uncertainly and insecurity all round. The slow progress in the establishment of fertilizer plants and restricted imports following foreign change shortage have resulted shortage of fertilizers. Production

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[Shri Dahyabhai V. Patel.] suffered setbacks in respect of number of major agricultural products, both food and cash crops. Sugarcane output has decreased from 104 million tons in the sugar season ending June 1961 to 97 million tons during the season ending June 1962. has likeoutput Foodgrains 80.6 mildecreased from wise lion tons in the crop year end ng Among cash crops, raw June 1962 cotton output declined from 54 mil-Iton bales in 1961 to 45 million bales Among those crops in the in 1962 case of which production has shown Is it marked increase is jute of the current necessary, in view to examine national emergency, afresh Governmental policies so that the tempo of progress of the existing programmes and schemes is accelerated as also supplemented so as achieve a rapid rate of increase in agricultural production?

As regards industry, the President's Address indicates that the trend in industrial production has But here again the rate **c**ontinued of improvement is moderately higher than in the preceding year. Industrial production is estimated to have increased by about 9 per cent During 1962 as against 61 per cent Generally speaking, the rate of increase in the last decade has been stagnant at about 9 per cent annum. The rate of growth could have been much higher but for certain obstacles, such as want of raw materials, spare parts and nents, coal, power and transport and the like. In fact there is a large element of under-utilisation of capacity in many industries In the engineering industry, for instance, it is as much as 50 per cent In industries it ranges from 25 per cent to 70 per cent Besides, the dilatory Governmental procedures have also been responsible for impeding rate of growth. There is a virtual ban on plans of expansion and development of industry. This is clearly evident from the announcement that applications for licence for over 210

industries will not any longer be entertained

Even at this critical juncture Government policies seem to be hampered by old ideology and fail to meet spredily and effectively the exigencies of the situation. There does not seem to be any measurable heightened activity in the public sector enterpri es either. Is there any doubt that the benefits of planning and concerted efforts of people and Government accruing over the years suffer a great setback unless immediate corrective measures are taken? It is imperative that expansion every front should be initiated forthwith Otherwise, as defence expenditure mounts, as it should, the nation will be faced with a dual problem. Indeed the danger is that there may not be enough defence equipment to match the enlarged needs of our armed forces; neither will there be adequate consumer goods, resulting in excessive pressure on demand and higher prices In this context there is need for revision of Governmental policies, beginning with gearing of the administration to a sense of urgency over the present economic situation.

I shall now refer to the general economic indications during 1962 tional income recorded 2.2 per cent. growth during 1961-62 over the previous year, when it increased from Ps 12 690 crores to Rs 12.970 crores. The Third Plan envisages an overall growth of 30 per cent or 6 per cent. per annum over the five years e timate are available for the current vear 1962-63 However, considering the general setbacks suffered in vital sectors like agriculture and industry, the rate of expansion in the Gross National Product is likely to record the 6 per cent increase envisaged under the Plan.

The general index of industrial production increased by approximately 6.5 per cent in 1962. This is worked out on the basis of published figures available for the first eight months of 1962. The growth rate had been about 7.1 per cent during the previous year. The rate of exparsion

has slowed down in the case of che-. micals, cement, electricity generation,

The output has shown a declining trend in industries like diesel engines, cotton textiles, oxygen gas, lead, sulphur black, power-driven pumps, conduit pipes, razor blades, etc.

The output has been sluggish in respect of some major industries like synthetic fibres, fertilizers, cement, paper, cotton yarn, sugar, etc. though some marginal increases are not ruled out in some of these industries.

Production is likely to show some increase in the case of machine tools. industrial machinery, electrical equipment, soda ash, aluminium and steel. Coal production is expected to have reached 61 million tons in 1962 as against 56 million tons in the preceding year. Yet, the current year's achievement will be short of the tar-Production get of 68 million tons. has either been decreasing or sluggish in respect of a number of industries, covering about 50 per cent. of the total weightage adopted for the purpose of calculating index numbers. This is likely to manifest itself in a declining general index of industrial production. What are the reasons for the uneven growth? In respect of items based on copper (bare copper conductors), the reasons for set-back may be attributed to increasing substitution of aluminium for copper on the one hand and paucity of copper on the other.

As regards cotton textiles, stock position of finished products increas**e**. shows alarming monthly average of stocks of finished fabrics increased from 291 metres in 1961 to 314 million metres in 1962. At the same time, the average monthly stocks of cotton yarn declined from 7.4 million in 1961 to 6.2 million kgs. in 1962.

Production in major industries might have suffered also due to factors, such as, accumulation of stocks, as in the case of coal, at the producing centres presumably on account of transport difficulties in conveying the goods to the consuming centres, import restrictions, power shortage and delay in obtaining controlled raw materials like steel. The declaration of emergency resulted in increasing the intensity of these problems inaumuch as supply, transport, power and imports were further subject to strict priorities. These points are, to some extent, reaffirmed by the findings based upon the Questionnaire on th**e** State of Business issued to the consti-

The tempo of industrial licensing has slowed down, particularly during the latter half of 1962, when over 200 items were put under the banned list and the licensing of industries. was subject to more rigorous priorities.

The number of revocation of licences has gone up considerably in recent months. While licences are revoked for not taking 'effective steps' as defined in the Industries Act, there can be no doubt that the alarming increase in the number of cancelled licences is an index of the growing difficulties in the way of implementation of licenced schemes.

The Ministries Or departments. directly or indirectly concerned with the scrutiny and disposal of applications, are so large that delays bottlenecks are likely to be experienced even at the licencing stage, not to speak of their fate at the postlicencing stages.

A number of foreign collaboration agreements were concluded foreign private investors. It may be noted that the number of agreements finalised declined from 388 in and 309 in 1961 to 299 in 1962 Against 203 agreements finalised during the first half of 1962, only as many as 96 were finalised during the second half of the year.

[Shri Dahyabhai V. Patel.]

According to a survey of the Reserve Bank of India, the following is the trend of net inflow of foreign private investment:

1958 .. 2.4 crores 1959 .. 11:0 crores 1960 .. 53.3 crores

Though no estimates are available for later periods, it is unlikely to have increased in any case in view particularly of the declining trend shown in the number of agreements finalised. Also, recently the Chief of the Federation of British Industries nau occasion to remark that Government's insistence on majority Indian snareholding, high personal taxation foreign technicians and the paucity of foreign exchange for maintenance imports for industries which will set up with foreign collaboration, may have resulted in a declining tempo of the inflow of foreign private capi-

The employment situation is far from encouraging. The number applications on the live registers for jobs has gone up from 18.6 lakhs in January 1962 to 22 lakhs in September and October. The registration rate has also gone up from 2.7 lakhs to 3.15 lakhs and the placement rate 36,000 to only 39,000 during the same period. Attention to these problems has been drawn by a recent Survey on Unemployment and Structural Change made by the International Labour Office, taking into account the quantum of backlog of unemployment at the beginning of the Third Plan and the extent of job opportunities to be created during the current plan.

Export earnings during 1960-61 amounted to Rs. 630·5 crores which registered a marginal increase of 5·9 per cent. to Rs. 667·5 crores in 1961-62. This year the increase in exports is expected to be at lesser rate. i.e., about 3 per cent. The estimated export earning during the year ending March, 1963 is Rs. 690 crores against the target of Rs. 720 crores.

New capital issues by large and medium size companies amounted to Rs. 73.8 crores in 1962, showing a rise of 23.6 per cent. over 1961. Initial issues through prospectus, shares only, amounted to Rs. 25.0 crores in 1962; right issues accounted for Rs. 40.8 crores and debentures Rs. 8.0 crores.

There was a sharp set-back during the last quarter of 1962, during which initial issues through prospectus totalled only Rs. 0.35 crores. This is a record low for the 12 quarters of 1960-62. Right issues during October-December, 1962 amounted to Rs. 5.57 crores and debenture Rs. 2.25 crores.

The general downward trend in equities which began in September gathered momentum during October and culminated in a landslide in share values in November, necessitating a temporary closure of two of the major stock exchanges, Bombay and the adoption Ahmedabad. stringent measures by all stock Apprehensions regarding changes. tighter credit conditions following the Reserve Bank's Credit Control measures are considered to be one major reason for the downward trend in security prices. The index of variable dividend industrial securities had declined by about 13.0 points to 174.4 during September and October which recorded further decline to 170.5 in decline had November, 1962. The been more pronounced in industries such as iron and steel, silk and woollen and transport equipment, cement, cotton textiles and electrical machinery.

The number of floatations has gone down from 1641 in 1960 to 1639 in 1961 and further to an estimated 1540 in 1962.

The President's speech is virtually silent on the deteriorating foreign exchange situation. On the one hand, while our imports have been cut to the bone, our exports on the other have remained more or less stationary. The share of India in the world

export trade has gone down from 2.3 per cent. in 1960 to about 1.2 per cent. Our share has steadily declined though world export markets are expanding at a brisk rate. We have not been able to make a headway in the emerging markets of Asia, Africa and the Middle-East, Currently have the largest deficits with the E. C. M. countries. The U.K. to which country we export a quarter of our total exports, is anxious to join the ECM, presumably because it that the Commonwealth countries are not in a position to take much of its sophisticated manufactures. To 4 P.M. add to this we have taken up a new policy, namely the gold control policy. The Finance Minister feels that control on gold is going to save his drain of foreign exchange. It is doubtful whether this policy is going to be successful and where it is going to lead us. Gold has been a matter of sentiment, of saving for years and years. The poor peasant, the cultivator, saves a little money and he puts it on the person of his wife as gold. That has been his bank for years. Unless this habit is changed in this country, regulations of this type are not going to help. But there are some people who believe that by making laws life and everything can be regulated. I am a believer in prohibition. I do not drink. But I cannot say that the prohibition policy has succeeded, particularly in Bombay. have very little doubt that the same

The popular upsurge and feelings that were aroused by the Chinese aggression should have been taken advantage of by the Government. the Government have failed to đ٥ Madam, we are intrigued as to what the policy of the Government is. In the first few days of that anxious period that we had, I was one those who asked the Prime Minister whether we were going to ask for foreign aid, for massive foreign aid, sufficient foreign aid that would be

will be the result of this gold control

also.

necessary to repel the aggressor. Prime Minister assured us that sufficient foreign aid had been asked for and that it would be forthcoming. would like to ask the Government whether that was the end of it. What is the Government doing to revise its policies and to strengthen its position and the defence of the country so that we may not be caught napping again? Progressive countries of the world publish their defence budgets and they say that they have such and such equipments, how many war ships they have, how many cruisers and so on. They are published openly by progressive countries. Why is there so much of hush-hush in this country of hardly anything that we have? Have we go anything really worth by way of first class weapons and so on? Why this hush-hush about this? Why this policy of wavering and not being able to make up our mind? In case of a further attack, should we need an air umberalla or not? Does the Prime Minister want to placate Mr. Bhupesh Gupta by saying that we need not have on air umbrella? we going to suffer the same fate once again? Madam, you understand Gujarati and so I would invite your attention to a little story that we all used to read in our story books, the story of "Wag Aya, Wag Aya." story is that of a peasant boy who was tending cattle. He was in the habit of shouting "Wag Aya, Aya" which means "Tiger has come, Tiger has come" and people ran to his rescue. But he played this joke too often and when the real tiger came, nobody came to his rescue. I afraid the policy of the Government is taking us in that way. Their policy needs to be revised. The emergency to which everyone in this House gave his wholehearted support is not used but is allowed to lie idle on statute book. We have been wavering and when I said that last time, many hon. Members on the other side stood up and I quoted the Prime Minister. Now, do we want the aggression to be vacated in terms of the Resolution passed by Parliament or not? That is [Shri Dahyabhai V. Patel.] what the country would like to know. Have we got the wherewithal for that? Have we got the means and the equipments for that? Where is all this equipment to come from? The Defence Minister, Shri Chavan, when he took office very clearly said it in Bombay that he had no hope of getting anything from the Soviet Union.

An Hon. MEMBER: He has got it now.

SHRI DAHYABHAI V. PATEL: I am glad the Defence Minister began his role with a clear mind. I hope that after his coming to Delhi and after his contacts with the senior Cabinet Members he has not been indoctrinated into a hesitating and wavering habit, because he said something different a few days back.

I think the right policy for the Government would be to take the people into confidence, because it is due to this wavering policy, this hush-hush policy, that the tempo that was roused is now falling flat very soon. The country is feeling that the Governnot want to fight. ment does Government must announce to people their determination to vacate the aggression. I am sorry that utterances like saying that the Chinese aggression is going to live with us, and so on, are taking us nowhere. We have one aggression on our border and that has lived with us for the twelve years. It could have settled in twelve days, if the Prime Minister wanted it and had the Prime Minister listened to wiser counsel. Now, is the Prime Minister going the same way in a matter which is much more serious? Is he going to take the country into a policy which will land the country in disaster? I hope not.

Madam, though we criticise the Prime Minister we have very great regard for him and for his family, for the great sacrifices that he has made,

not only himself but his beloved wife. his father, his whole family, which had suffered so much for the cause of freedom. And even though we criticise him we do not forget all that. It is therefore, with very great sorrow that I say that the same Prime Minister seems to be taking us in the wrong way. We love him. We followed his leadership when he was taking us the Gandhian way. Is he now going the Khrushchev way? Mr. Khrushchev was angry with because of this Chinese aggression. Not because this aggression was on a friendly country, but because Chinese aggression of India had hurt the cause of international communism. Mr. Dange paid a hurried visit to that country. I do not know what he brought back and whether he brought a brief from Mr. Khrushchev for the release of friends of Mr. Gupta. Madam, I am not a believer in keeping people in jail for a long time. It leads to nothing. If Mr. Gupta wants his friends to come out and if the Government is satisfied that their behaviour is going to be good, the Government has got the machinery and the responsibility for it and it can release them. It is none of my concern. Let them do it. I have no objection. But let not the Government shut its eyes to the lessons of history. What happened in Czechoslovakia? How did Hitler take over Germany? Remember all that.

THE DEPUTY CHAIRMAN: The House will sit till 5.30 p.m. Mr. Vijay singh.

Shri VIJAY SINGH (Rajasthan): Madam Deputy Chairman, I rise to support the motion that has been moved by my hon. friend, Shri Akbar Ali Khan. Madam, the debate on the Address by the Head of the State is one of the most valuable opportunities in a democratic form of Government when we can review the policies of the Government and see where we are going. In these days when the democratic form of government unfortunately is disappearing from many

parts of Asia and Africa, we must be thankful indeed to Providence that we are enjoying its blessings. If I may say so, Madam Deputy Chairman, this is our great opportunity and one of our great assets if only we know how to use it well.

The President in his Address in the very beginning has paid handsome tribute to Parliament when he says:

"Ever since the constitution of our Republic, our Parliament has had to shoulder heavy responsibilities. Under the guidance of Parl'ament, we have laboured for the fulfilment of the objectives laid down Constitution, namely, to secure for all our citizens social, economic and political justice; liberty of thought, expression, belief, faith, and worship; equality of status and opportunity; and to promote among them all, fraternity, assuring the dignity of the individual and the unity of the nation."

Again, in paragraph 7, the President has stated:

"Parliament gave a lead to the nation in this matter in November last and our people, throughout the length and breadth of India, wholeheartedly followed this lead."

It is a matter of pride for every one of us that we belong to this Parliament to which the President has paid this tribute and we, Madam, must be conscious of the fact that we are being called upon to decide the destiny of the nation at such a critical juncture in our history. In the last six months the Parliament has debated vital issues that faced this country. It is said that the Lok Sabha debated this China issue for six days continuously 167 speakers took part. I do not have the figures relating to Rajya Sabha before me but I suppose a large number of people spoke here also. This was almost record for Parliamentary dedate. When I was hearing all these speeches I was all the time thinking whether we shall oursevles do what we are expecting others to do. I am sorry to say that in the last six months er so, so far as the legislators are

concerned, their standard has slightly deteriorated. It was a bad thing when it was confined to the State Assemblies but when it has come to Parliament, it is a matter of shame for all of us. No doubt it is a heartening thing to note that the House has condemned from all sides the ugly incident that we witnessed on the 18th and I have no doubt in my mind that in course of time democracy will find its own answer to this rowdysm and misuse of democratic powers that some of the Members are indulging in. The present emergency has brought about a tremendous awakening among our people and they have become more conscious. In fact, during this national emergency, the response of our people has been tremendous and, if I may say so, the masses have shown better sense than the leaders. Madam, the problem of foreign affairs has never been discussed so thoroughly by our people as it has been done in this period of emergency. The country as a whole has become conscious of the vital issues that face us. You go to a remote village and people will ask you questions, about Pakistan, Nepal, Russia, China, America, England and even Cuba. The Chinese invasion has done more to teach lessons to our people in five months than what we could in five years or more. The President's Address has devoted fifteen paragraphs to the discussion of foreign affairs in a total Address of thirty paragraphs, a fact which goes to show that it correctly reflects the feelings of the people. Madam, it is said that in matters of foreign affairs geography must take precedence over history. Up till now our way of looking at Asia was through Europe. Our long association with England and the facts of history made us to think so but it is a happy thing to note that now we have changed our outlook and while discussing about Asian countries we are now thinking more about our immediate neighbours than about the remote countries. This is as it should be. The President rightly said that we are anxious to

[Shri Vijay Singh.] settle, while referring to Pakistan and others, the issues with those people so that India and Pakistan could, in accordance with our common history. culture and tradition, live as friendly and as co-operative neighbours. We have our differences with these neighbours but the differences with China are quite fundamental. compared with them, the other quarrels should appear to be trivial. The conflict between India and China is not merely a conflict for territory here and there but it goes much deeper. The way of life that India has come to adopt is quite opposed to what China has accepted. We believe in co-existence and China believes in world domination. We believe in democratic form of Government and China believes in dictatorship. This stru, gle with China, as the Prime Minister has said, is going to last for years. We will have to bring about far-reaching changes in the ways of Government and daily life. It is only then that we can face the Chinese aggressor. The President has rightly said about economy in expenditure, elimination of waste, conservation of our limited material resources and restraint of consumption—all these are of very great importance today. All these things we will have to do in order to face the great problem that has come before us. The future of democracy in India and in whole of Asia will depend upon this outcome. We thought that it would be a peaceful competition but now it has become otherwise and quite a serious problem. To meet this challenge we have to make mighty preparations, the first and foremost which is to put the issue correctly before the countries of Asia Africa. Our policy of non-alignment has been appreciated by America and Russia both in a way and because of this policy we have been able to isolate China in the world. This is a great triumph for our policy but in certain countries of Asia and Africa, China has taken the upper hand. We are all familiar with the comments of the Cairo newspaper about our external

publicity. Our Government did send a delegation headed by the Law Minister to those countries and we mischief been able to correct the that the Chinese propaganda done there but nevertheless, the fact remains that we have a lot of things to do in this connection. Then, take the conference at Moshi. According to the account that has come to us, the Chinese were able to outmanoeuvre us there though our case was much sound. We have to take lessons from all these incidents. Our foreign policy will ultimately depend upon strength that we are able to generate at home. In a few days' time we will discuss in detail when the Budget is presented. The President has already hinted at that, and that would be the proper time to discuss many of the problems that country has had to face and that our country has to face now. Here, in the short time at my disposal, I would like only to bring to your notice some of the broad matters of policy. In this world, effective military anything strength counts more than else. In the last twelve years, China chose to prepare more for defence and we chose economic development. China chose guns and we chose butter. Though it is an oversimplification of the thing vet the fact is that we laid more stress on economic development as China laid more stress on defence problems. We have laid the foundation for industrial development but we must remember that China is now thinking of producing atom If that happens, it may change the situation materially. The President, in his Address, has mentioned we are making peaceful use of atomic energy and we have made great progress but may I suggest in all humility that the time has come when we must seriously think of using atomic energy for war purposes also. It may sound as if I am talking as a war-monger but when the interests of the nation are concerned, they must be mount before us because we know that if we survive as a nation we can change our policy; if we do not

survive as a nation then all our policies will lie flat. Look at the history of the present world. We all know the incident at Cuba. It essentially atomic might on both sides that compelled Russia to retrace her steps. Look at the history of France. De-Gaulle is insisting day in and day out that in order that French dignity may be there. France must become a nuclear power. It is not necessary that this nuclear power must be used but the very fact that the country has got nuclear arms is a great deterrent. Take my word that if China has got the atom bomb in no time the scales will be heavily tilted against us. In the face of an enemy who has got nuclear arms, to send an army not equipped with nuclear weapons is to send an army with bows and arrows before an army who is equipped with tanks and machine guns. This is the lesson of history which we must not forget. At the cost of time, Madam, I would like to refer to an article in the "Readers' Digest" of October, 1962. by an author who is well-versed in military matters. He says:

"The free world has recently brought into being an immensely strong new weapons system which promises to make large-scale "conventional" war so costly that it is likely to become impossible for an Called aggressor. Tactical Nuclear Warfare, it has been developed to the point where it now offsets the enormous superiority of the Soviet Union in armies, armour and supplies. In addition, we have at hand a radical new way of dispersing TNW weapons so that they cannot suffer elimination by a sneak Strategic warattack . . . heads are usually measured tactical warheads megatons; kilotons. Strategic missile weapons have a range up to 9,000 miles, most tactical weapons from two to 200 Strategic warheads miles. can destroy great areas, especially with the titanic firestorms they bring about; tactical warheads are for use against battle targets, bridges, troops, tanks, guns, etc., and tests have shown that they could literally dissolve these targets without harming near-by towns."

This is a point of policy which we will discuss in detail. It is said that we are a nation wedded to peaceful means. May I remind the House of the Mahabharata war? When Pandavas were in exile the great Yudhishtira asked Arjun to go Indra and obtain useful weapons so that they may be used in the warfare against the Kauravas. None of us can claim that we are wedded more to truth and non-violence than Yudhishtira was. That is the lesson of history both in India and abroad. And let it not be said by the future generations that we of this generation forsook the trust that people placed in us. History has been very kind to us that the destinies of the 450 million people are in our hands and by a slight mistake this side or that side we shall not only jeopardise future of India but it will affect the future of the entire world. Madam. I would conclude with a sentence from Louis Fischer who says:

"The key to a bright future in India and elsewhere in Afro-Asia is more skill in factories, more serious study in universities, more attention to villages, less waste of manpower in Government offices, less interest in status but more in service, less word patriotism and more work patriotism."

भी चन्त्र शेखर (उत्तर प्रदेश) :
जपसभापित महोदया, राष्ट्रपति जी ने जो
सम्बोधन इस संसद् के समक्ष रखा है उसमें मैं
उनका अभिनन्दम इस बात के लिये करता हूं
कि प्रारम्म में ही उन्होंने संविधान की उन
धाराओं की श्रोर ध्यान दिलाया है जिनकै
प्रति हम सब ने शपथ ली थी। हम ने यह शपथ

## [श्री चन्द्र शेखर]

ली थी कि इस देश के सामाजिक जीवन को भीर इस देश के राजनैतिक जीवन को उन्नत बनाने के लिये हम सतत प्रयत्नशील रहेंगे। मैं इससे भी एक कदम पीछे जाना चाहुंगा। जब सब से पहले राज्य की कल्पना मानव के मस्तिब्क में ब्राई तो उस समय क्या हुन्ना ? मनुष्य ने भ्रपने भ्रविकारों का हुनन करके, श्रपने श्रीधकारों को छोड़ करके एक संगठन बनाया जिसको हम राज्य के नाम से जानते हैं। १६वीं सदी में राज्य की जो कल्पना थी वह पूलिस स्टेट की कल्पना थी । हरबर्ट स्पेंसर श्रीर दूसरे लोगों ने उस समय जो राज्य का कर्तव्य बताया था उसमें कहा था कि आंतरिक गड़बड़ी से श्रीर वाह्य हमलों से हिफाजत करने का काम राज्य का होता है, सरकार का होता है। पुराने जमाने में जब राज्य की कल्पना हुई थी, उसी समय से दो कल्पनाएं, दो कर्तव्य राज्य के प्रमुख माने गये थे, एक तो अन्दर कोई गड़बड़ी न हीने दो और दूसरे बाहर से कोई हमला न होने दो। २०वीं सदी में जब वैलफेयर स्टेट की बात चली, जब इस देश में कल्याणकारी राज्य की बात चली और सारी दुनिया में कल्याण-कारी राज्य की बात चली तो ये जो दो मौलिक मान्यताएं थीं, ये मौलिक मान्यताएं भ्रपनी जगह पर रहीं भीर इनके भ्रलावा राज्य के भ्रीर काम बढा दिये गये।

मुझे यह कहते हुए श्रफसोस होता है कि इस सदन में मैं कई बार यह सुन चुका हूं कि हम चीन से इसलिये लड़ाई की तैयारी नहीं कर सके क्योंकि हम निर्माण के कामों में फंसे हुए थे। हम चीन से नहीं लड़ सके क्योंकि हम इस देश की श्रिक्षा से, ग़रीबी से, मुखमरी से ऊंचा उठाना चाहते थे। यह नया दर्खन, यह नया सिद्धान्त, यह नई फिलासिफी राज्य के कर्तव्यों के बारे में देने का गौरव हासिल है हमारे वडीरे धाजम पंडित जवाहरलाल जी नेहरू की। बड़े फ़छा के साथ यह बात दुनिया में कही जाती है कि हम शांति के देश हैं, हम महात्मा गांधी के देश के हैं, we are a gentle nation. मैं भाप को बताना चाहता हं कि राज्य का ग्रीर सरकार का ग्रगर कोई पहला कर्तव्य है तो वह यह है कि वह देश की सुरक्षा करे। जो सरकार देश की सुरक्षा नहीं कर सकती, वह सरकार सारी दुनिया में सभ्यता भौर शांति नहीं फैला सकती । सभ्यता भीर शांति फैलाने के लिये सुरक्षा का काम सब से पहले होता है। हमें इसी संदर्भ में चीन की चुनौती को लेना है। मुझे ग्राश्चर्य होता है जब राष्ट्रपति के संबोधन में भी कहा जाता है कि जिससे हम ने दोस्ती की, उसी ने हमारे साथ दग्न। की और अचानक हमारे ऊपर हमला हो गया । म्राखिर यह म्रा**रण्य** रोदन हम कितने दिनों तक करते रहेंगे ? यह हमला श्रचानक नहीं हु श्रा। वर्षों पहले इस देश को मालूम था कि चीन के लोग हमला कर रहे हैं। मैं प्रजा सोशलिस्ट पार्टी का एक ग्रदना सिपाही हूं। मैंने सन् १६५७ के नवम्बर-दिसम्बर में उत्तर प्रदेश के मुख्य मंत्री श्री सम्पूर्णानन्यं को खत लिखा था कि ताकला कोट में चीनियों का जुमघट हो रहा है, चीन के लोग ग्रा करके उत्तर प्रदेश की सीमा के ग्रन्दर लोगों को बर्ग़ला रहे हैं, सचेष्ट होइबे, ध्रपने लोगों को तैनात कीजिये। मेरे उस खत का जवाब नहीं दिया गया । फिर वहां के चीफ सेकेटरी को मैंने खत लिखा कि श्री सम्पूर्णानन्द समझते होंगे कि मैं कोई राजनैतिक दांव चल रहा हं, श्राप सरकार के वरिष्ठ ग्रधिकारी है. म्राप इस पर कदम उठ।इये । चीफ सेकेटरी का खत आज भी मेरे पास पड़ा होगा। उन्होंने लिखा कि ग्रापके कहने की जांच खुफिया पुलिस से कराई जा रही है। उसके बाद सन १६५६ श्राया । मैं श्राप से कहता हूं कि कम सं कम तब इस देश के सामने स्पष्ट हो षाना चाहिए था जब सन् १६४६ में "वीपुल्स डेली" ने अपने एक लेख में लिखा था: 🗸 Revolution in Tibet and Nehru's Philosophy. मैं उसका उद्धरण वहीं देना चाहं वयों-

कि समय नहीं है। क्या उसने कहा? सीघे तौर पर कहा गया कि पंडित जवाहरलास नेहरू इम्पीरियलिस्ट के एजेंट हैं। माननीय भपेशजी गुप्त यहां पर नहीं हैं। म्राज बड़ी हमदर्दी भूपेशजी गुप्त को पंडित जवाहरलालजी नेहरू से है । ६ मई, सन् १६५६ को पीपुल्स डेली' नेख लिखता है श्रीर श्री भपेश गप्त सितम्बर, १६६२ तक चुप रहते हैं। कांग्रेम के दोस्त जो कहते हैं कि हुम भ्रमानक खतरे में भा गये। मान लीजिये हमें पंडित जवाहरलाल जी नेहरू से उतना ददं नहीं है, जितना प्रापको है, तो ६ मई सन् १९५१ को श्रापका दिमाग खुल जाना चाहिये शा । उसके बाद जिस समय हम बराबर भाई भाई का नारा लगा रहे थे, जिस समय हम सह-भ्रस्तित्व का नारा लगा रहे थे, हमारे कम्युनिस्ट मित्र याद करते होंगे कि मास्को में एक कांफेंस हुई थी वारमा पावसं की भौर उसमें रूस भौर चीन का झगड़ा हुग्रा था इस सह-म्रस्तित्व के सवाल पर धौर चीन ने रूस पर हमला किया था। भ्रप्रैल १९६० में 'रेड फ्लैंग' जो चीन का एक कम्युनिस्ट ग्रखबार है इसने अपने एडिटोरियल में यह लिखा था :

"We believe in absolute correctness of Leninist thinking. War is inevitable."

यह बहुत लम्बा है। इसकी मैं नहीं पढूंगा। 'रिड पलैंग' के इस एडिटोरियल लिखने के बाद भी कांग्रेस के लोगों ने हुकूमत की भांखें नहीं खोलीं। इसके बाद भी यह कहने का मौका रहा कि हम पर भ्रचानक हमला हुआ।

इसी के साथ मैं श्राप को यह बताऊं कि जिस समय दलाई लामा के लिये श्रटानामी की बात हो रही थी, जिस समय दलाईलामा को श्राटोनामी की सुविधाएं देने की बात की जा रही थी, तो पंडित जवाहरलाल नेहरू ने तिबदत के लोगों को विश्वास दिलाया था कि तुम्हारी श्राटोनामी कायम रहेगी, लेकिन वह नहीं रही। पंडित जवाहरलाल जी नेहरू

ने कम से कम सात बार इस पालियामेंट में कहा कि तिब्बत के लोगों के साथ हमारा दिख है, हमारा दिमाग है। जिस समय तिब्बत के समझौते पर हस्ताक्षर कर रहे थे उस समय न सीमाओं का ध्यान भाजा न तिब्बत की **आ**टोनामी का ध्यान ग्रा<sub>ं</sub>। जब तिब्बत के लोग संगीनों के नीचे कुचले जा रहे थे उस समय पंडित जवाहरलाल जी नेहरू यहां सहानुभूति के प्रासु बहा रहे थे। प्राज मैं ग्राप से **जानना चाहता हं, ग्रापके जरिये इस सदन से** जानना चाहता हूं कि क्या इन बातों को फिर में दहराने की जरूरत पड़ेगी ? ये सब बातें क्यों की जाती हैं ? ग्राज हमारे एक मित्र ने कहा, किसी ने कहा, हां, माननीय भूपेश गुप्त ने कहा,---कि ये लड़ाई की बात करते हैं, वारमांगर्स हैं। मुझे बड़ी प्रसन्नता है, मैं बधाई देता हं ला मिनिस्टर को कि कम से कम उन्होंने सदन में खुल कर कहा कि चाइना का मामला मिलिटरी का मामला है भौर मिलिटरी के जरिये हल किया जा सकता है। ला मिनिस्टर ने वह बयान दे कर कम से कम कुछ दुढ़ निश्चय का परिचय दिया लेकिन उस संदर्भ में जब मैं प्राइम मिनिस्टर की बात सोचता हूं तो मुझे हैरत होती है। कोलम्बो पावर्स के प्रस्ताव पर बहस करते हुए भी---हर समय--हम को यहां पर सबक दिया जाता है कि बात नहीं करोगे ग्रसम्य माने जाम्रोगे, दुनिया में, सभ्य देशों में बातचीत से कभी इंकार नहीं किया जाता । मैं इतिहास का बड़ा जाता नहीं लेकिन जहां तक मुझे याद है-प्रगर में गलत होऊं तो आप उसकी सही कर दीजियेगा-कि डि वैलेरा ने इंग्लैंड के प्राइम मिनिस्टर से इसलिये हाय मिलाने से इन्कार कर दिया था कि वह कहते थे कि तुम्हारे हाथों में हमारे शहीदों का खून लगा हुम्रा है, तुम से हाथ नहीं मिलायेंगे। क्या यह सही नहीं है, क्या यह गलत है ? जब हम विद्यार्थी ये तव बड़े जोरों से हिन्दुस्तान में प्रचार हुआ, प्राइम मिनिस्टर नेहरू ने--उस समय नेहरू प्राइम मिनिस्टर नहीं ये देश के नेता

## [श्री चन्द्र शेखर]

थे—राष्ट्रनायक नेहरू ने कहा था: "मुसोलिनी से बात नहीं करेगे क्योंकि निरपराध लोगों का खून उसके हाथों के ऊपर लगा हुआ है।" मैं नहीं जानता कि उस समय पंडित जवाहर लाल नेहरू कोई इंफेटाइल नानसेंस कर रहे थे, मैं नहीं जानता कि उस समय पंडित जवाहर लाल नेहरू कोई बचकानी हरकत कर रहे थे? मैं समझता हूं कि उस समय पंडित जवाहरलाल नेहरू एक सिद्धान्त का प्रतिपादन कर रहे थे। श्राज हुकूमत में श्राने के बाद उन सिद्धान्तों का प्रतिपादन क किया जाय तो इसकी श्रोर इस सदन का ध्यान श्रीर इस देश का ध्यान जाना चाहिये।

मैं इस संदर्भ में एक बात और कहना चाहूंगा कि दुनिया में कभी कभी मौके आते हैं और हर आदमी की जिन्दगी में आते हैं, हर राष्ट्र की जिन्दगी में आते हैं, जबिक चुनौती को स्वीकार करना जरूरी होता है। आप सबको याद होगा—उपसभापति जी, आपको यह स्मरण होगा—कि जब इंग्लैण्ड के ऊपर विपत्ति आई तो वहां के पोयट-लारियट को, वहां के राष्ट्रकि को, रडयाडं किपिलिंग को एक बार सारी दुनिया के सामने कहना पड़ा:

"Once more we hear the word that sickens the earth of old.

No law except the sword.

Unsheathed and uncontrolled"

क्या आप समझती है कि रुडयाडं किपलिंग कोई असम्य आदमी था ? क्या आप समझतीं है कि रुडयाडं किपलिंग को साधारण मानव के प्रति कोई कम प्रेम था ? लेकिन परिस्थितियों ने उसको विवश किया, उस किव को विवश किया कि वह यह कहे । अभी इस देश के महाभारत का जिन्न हमारे किसी कांग्रेस के मिन्न ने किया, आखिरकार गीता में भी एक समय आया जब कृष्ण को कहना पड़ा:— "हतो वा प्राप्स्यसि स्वर्ग जित्वा वा मोक्स्यसे रुक्मादुत्तिष्ठ कौन्तेय युद्धाय कृतनिष्चयः ॥" हे श्रर्जुन, एक बार तय करो युद्ध करने के लिये, श्रगर मरोगे तो स्वर्ग में जाग्रोगे, श्रगर जिन्दा रहोगे तो सही मानों में प्रतिष्ठा के साब इस दुनिया में रह सकोगे।

१४ नवम्बर, १६६२ को इस संसद् ने एक बार रुडयाईं किपलिंग की उसी भावना को. गीता के उसी सन्देश को, दुहराया था लेकिन पंडित जवाहरलाल जी नेहरू ने, प्रधान मन्त्री ने, इस हक्मत ने-मैं इसको चार्ज करता हं-उसने उस भावना को फिर से तिरोहित करने की कोशिश की । कहा कि कोलम्बो प्रस्तावों को नहीं मानेंगे तो ये छः राष्ट हमसे नाराज हो जायेंगे । मैं घ्रापको याद दिलाऊंगा--यहां पर बुजुर्ग लोग बैठे हुए हैं--कि १६४२ में अगस्त में कांग्रेस म्राल इण्डिया विकेश कमेटी में जब 'क्विट इण्डिया' रेजोल्युशन भ्राया, 'करो भ्रीर मरो' का नारा देने का सवाल भ्राया, तब यह सवाल उस समय भी उठाया गया था । जो लोग श्राज शान्ति के पैगम्बर हैं, लम्बरदार हैं, उस समय न्होंने कहा था-श्रमेरिका हमारी स्वतन्त्रता का हामी है, चीन हमारी स्वतन्त्रता का हामी है, इस लड़ाई के जमाने में अगर हम श्रंग्रेजों से लडाई मोल लेंगे तो चीन क्या कहेगा, अमेरिका क्या कहेगा, ये लोग क्या कहेंगे ? क्या जवाब दिया था महात्मा गांधी ने ? महात्मा गाघी ने जवाब दिया था---मुझे यह फिक नहीं है कि धमेरिका क्या कहेगा, मुझे यह फिक नहीं है कि चीन क्या कहेगा, मुझे एक बात की फिक है कि इतिहास न्या कहेगा, भीर उस इतिहास के बनाने की जिम्मेदारी मैंने अपने कंधों पर ली है। मुझे याद है, हमारी पार्टी के जेनरल सेकेटरी नारायण गणेश गोरे ने जब महात्मा गांधी को श्रागा खां महल में एक खत भिजवाया कि श्रनशन तोड़ दीज़िने, भ्रपनी जान बचानी है वह बड़ी कीमती है इस राष्ट्र के लिये, तो---उपसभापति महोदया जी-नया जवाब दिया या उस महात्मा ने-उसने कहा या कि धगर तुम्हारे दिलों मे ऋगित का जबबा है तो मझे सीख न दो, कुछ नही कर सकते हो

तो प्राता खां के महल के सामने ग्राकर इस देश की श्राचादी के लिये हाराकिरी करो। भव मैंने कहा है कि करो या मरो का नारा है तो उसका मतलब होता है करो और मरो का नारा । राष्ट्र के नियासक जो होते हैं वे इस तरह के होते हैं, उनका दढ़ निश्चय इस प्रकार का होता है, हर दूसरे दिन आवाजें नहीं बदला करतीं, हर दूसरे दिन निश्चयों में परिवर्तन नहीं हुआ करते श्रीर जो हुकुमत-मुझे यह कहने के लिये माफ करियेगा—रोज रोज भ्रपना निश्चय बदलती है वह धौर कुछ कर सकती है किसी देश में लड़ाई का नेतृत्व नहीं कर सकती । यह बात मैं श्रापसे इसलिये कह रहा हं कि ग्राज ये सारे सवाल हमारे सामने भाते हैं। जब यह लड़ाई का सवाल चला तब बडे जोरों से एक नारा चला---मेरी समझ में नहीं श्राता, मैं भी राजनीति का बोड़ा विद्यार्थी रहा हं---भ्राज सारी लड़ाई की बात भ्रलग, हर एक प्रवक्ता यह बोलते हैं: Non-alignment has stood the test of time. क्या मतलब है ? नानएलाइनमेंट का सवाल कहां है? इस देश में वो, दस लोगों को छोड दीजिये सब लोगों नेकहा कि नान एलाइनमेंट की पालिसी सही है लेकिन क्या नानएलाइनमेंट के मतलब यह होते हैं कि चीन के मामले में भी हम नानएलाइनड हैं ? जहां तक रूस का, ग्रमेरिका का, सवाल है, जहां तक पावर **म्लाक्स** का सवाल है उसमें हमारी नीति तटस्थता की नीति है, उन दो में संघर्ष होगा तो उस समय परिस्थिति के ऊपर विचार कर के श्रीचित्य के ऊपर हम फैसला करेंगे लेकिन क्या इसी तरह की भूमिका, इसी तरह की मनोवृत्ति हमारी चीन के साथ भी रहने वाली है। यह सारा घपला क्यों होता है? यह सारी गफलत क्यों होती है ? इसिनिमे कि चीन केवल हमारा दुश्मन नहीं है चीन रूस का एलाई है भीर रूस का सहयोगी होने के नाते प्रगर हम चीन के खिलाफ कुछ सख्त क्षम की बात कहेंगे तो हम यह समझते हैं---जो कि माननीय भूपेश गुप्त जी कह रहे बे---कि रूस नाराज हो जायगा । श्रगर रूस से

हमारी मिचता ऐसी है तो मैं नहीं जानता कि बह मित्रता फितने दिनों तक बजने वाली है।

एक और बात जोरों से उठाई जाती है--मैं नहीं जानता-- कि काश्मीर के सवाल के ऊपर कुछ बाहरी देश दबाव डाल रहे हैं। एक महिला हैं, मैं नाम नहीं लेना चाहुंगा, बड़े घोहदे पर हैं, सारे राष्ट्र में उनकी इज्जत है, लखनऊ युनिवर्सिटी में उन्होंने भाषण देते हुए कहा--लहाख के लिये हम काश्मीर को दान देने के लिये तैयार नहीं हैं। मैं नहीं जानता इस देश का एक जिम्मेदार ग्रादमी. एक जिम्मेदार पूरुष या महिला इस तरह का ध्यान दे तो जो लोग ग्राज ग्रापकी मदद कर रहे हैं क्या सोचेंगे-भैं यह नहीं कहता कि **उनकी गोद में जाकर भ्राप** बैठ जाईये. मगर हमारे यहां शास्त्रों में कहा गया है कि जो श्रपने मित्र को मित्र नहीं मानता और जो अपने दूरमन को दूरमन नहीं मानता वह मुद्द है, वह नीच है। मैं नहीं जानता कि ये लोग मढ हैं या नीच हैं लेकिन दोनों में फ़रूर कुछ है। या तो समझते नहीं हैं या जानबुझ करके-वह शब्द ग्रा रहा है लेकिन नहीं कहंगा--जानबुझ करके वास्तविकता से दूर रहते हैं।

श्री शीलभव याजी (बिहार): श्रापने ये जो शब्द कहे ये पालियामेंटरी नहीं हैं।

शी चन्द्र शेखरः मैने किसी व्यक्ति को नहीं कहा | I am just quoting the Sastras.

THE DEPUTY CHAIRMAN: Please carry on. Go ahead.

भी चन्द्र शेंखर : इस सिलसिले में मैं एक बात आपसे भीर कहना चाहूंगा । कम्यु-निस्ट पार्टी के साथ-जैसा माननीय परेल जी ने कहा-- उसे प्लैकेट करने की कोश्य [श्री चन्द्र शेखर]

की जा रही है भौर बड़े जोरों से बात कही जा रही है कि सोवियट यूनियन जो है उसने तो हमारे साथ बड़ी दोस्ती की है, उसके साथ हमारा रिश्ता बडा ग्रच्छा है श्रीर उससे हमें बड़ी उम्मीदें हैं। मैं जरूर चाहता हूं कि सोवियट युनियन के साथ हमारा रिश्ता रहे लेकिन कम्युनिस्ट दर्शन को समझने में भूल नहीं होनी चाहिये। माननीय लाल बहा-दूर जी शास्त्री ने इसी सदन में कहा था कि जनसंघ के लोग कहां थे ग्राजादी में, कम्युनिस्ट तो सौ फीसदी राष्ट्रभक्त हैं। उन्होंने कहा था कि यह करिश्मा हमारी सरकार को भ्राज हासिल है कि कम्युनिस्टों से इस प्रस्ताव का समर्थन करा लिया । मैं लाल बहादर जी शास्त्री की बड़ी इज्जत करता हं लेकिन मैं बहुत ग्रदब से कहुंगा कि उन्होंने कम्यनिस्ट पार्टी का इतिहास नहीं पढ़ा है या पढ करके उसे समझने की कोशिश नहीं की है। कम्युनिस्ट पार्टी जो रूस की है उसकी बाइसवीं कांग्रेस का जो सबसे नया मसौदा है उसका एक उदाहरण मैं जरूर पढना चाहंगा। कम्युनिस्ट पार्टी म्राज सोवियत युनियन क्या कहती है:

"The success of the struggle which the working class wages for the victory of the revolution will depend on how well the working class and its party master the use of all forms of struggle—peaceful and non-peaceful, parliamentary and extra-parliamentary—and how well they are prepared to replace one form of struggle by another as quickly and unexpectedly as possible."

तो कम्युनिस्ट पार्टी को निर्देश है सोवियट यूनि-यन का कि दोनों फार्म में विश्वास करो।

एक माननीय सदस्य : पीकिंग का नहीं है ?

औ वन्त्र जोंखर : यह सोवियट यूनियन की कम्युनिस्ट पार्टी के २२वें कांग्रेस का जो पालिसी स्टेटमेंट है असका उद्धरण है कि दोनों फार्म में हम इसको स्वीकार करते हैं धौर कितनी जल्दी हम उसको बदल देंगे यह हमारी कान्तिकारिता के ऊपर मुनहसिर करता है।

उपसभापति महोदया, इस दृष्टि से सारी कम्युनिस्ट पार्टी के रवैये को हमको भीर भ्रापको भीर सारे देश को सोचना चाहिये। हम जब कम्युनिस्ट पार्टी का विरोध करते हैं तो केवल इसलिये नहीं कि कोई व्यक्तिगत द्वेष है, कोई इसलिये नहीं कि राजनीति में कोई ऐसी होड़ लगी है कि कल राजगही पर उनके श्रौर हमारे श्राने में श्चगड़ा है। लेकिन मौलिक बातों पर हमारा ध्यान जाना चाहिये । जहां तक कम्युनिस्ट पार्टी के स्टेटमेंट का सवाल है, लीडरों का सवाल है, कम्युनिस्ट पार्टी के १०४ सदस्य भ्राल इण्डिया जनरल काउन्सिल में हैं, ४२ लोग जेल के अन्दर हैं, ६२ लोग प्रस्ताव पास करते हैं तब भी युनेनिमिटी नहीं हो पाती है। म्राप इससे समझिए क्या कम्युनिस्ट पार्टी का रवैया है। कम्युनिस्ट पार्टी के नेता मान-नीय भूपेश गुप्ता मुझ से एक बार नाराज हो गए जब मैंने कहा था कि ये लोग विश्वास नहीं करते इन सब बातों में। लेकिन में कम्युनिस्ट पार्टी के बारे में भ्रौर किसी का उदाहरण नहीं देना चाहंगा। एक किताब पी० सी० जोशी की लिखी हुई है जो ग्राज भी उनके एक सम्मानित नेता हैं। पी० सी जोशी ने ११ फरवरी, १६५० को अपनी सेण्ट्ल कमेटी को एक खत लिखा, उस समय कम्युनिस्ट पार्टी के लोडरों से उनका झगड़ा चल रहा था। उन लीडरौं के बारे में उन्होंने लिखा:

"They are liars, cold-blooded liars. They make false statements without a blush. They suppress true evidence without a prick of conscience."

SHRI A. D. MANI (Madhya Pradesh). Lawyers or liars?

श्री चन्द्र शेखर Liars. LIARS.

Motion of thanks on

यह कम्यनिष्ट पार्टी के लीडरों के बारे में कम्यनिस्ट पार्टी के लीडर का सार्टिफिकेट है। इस में भीर यहत सी बातें हैं जिस की मैं नहीं पढ़िंगा। मेरे पास समय नहीं है। में आप से कहंगा-कि कम से कम हमारी श्रावाज होम मिनिस्टर साहब तक पहुंचा दें कि कम्य-निस्ट पार्टी इतिहास को और कम से कम हिन्द-स्तान की कम्यनिस्ट पार्टी के इतिहास को अगर सारी दनिया का नहीं, फिर से नये सिरे से पढ़ें । लेकिन एक बान इस सिलसिले म मैं घीर कहंगा कि यह जो लड़ाई है केवल हियारों की लढाई नहीं है केवल एक डिप्लोमेसी की लडाई नहीं है। एक दूसरे पराये पर भी लडाई लड़ी जा रही है जिस का बरावर इस्तेमाल इमारे भपेश गुप्ता जी करते हैं - इस देश के करोड़ों लोग जो भखं हैं जो पीड़ित है जिन की प्राह है जिन के प्राज प्ररमान है प्राजादी के बाव उन्नरे हुए उन अरमानों को भाज पूरा करने की जरूरत है। इस सार पर भी हमें का युनिस्ट पार्टी को जवाब देना पडेगा। प्रगर हम गरीब की इच्छापों को मार्ताक्षामों को पूरा नहीं कर सके तो हम नहीं जानते यह लडाई हम किलनी दूर तक लड़ सहेंगे। मैं ग्राप से श्रर्ज करना चाहुंगा कि इसी ैराये में देश की म्रान्त-रित बातों को भी हम को लाना पड़ेगा। जहां हमें बाह्य सुरक्षा की जरूरत है वहां भ्रतिरिक्त परिस्थितियों की भी संभालने की जरूरत है मुझे यह कहते हुए श्रफशोस है कि उस दिशा में भी हमारी सरकार कुछ करने में नाकामयाब रही है और इस की वजह यह नहीं है कि कोई इन की नीयत नहीं है। उन को गंतव्य स्पष्ट नहीं है मंजिला उन की श्रांखों के सानने साफ नहीं है। समाजवाद की तो बात करते है लेकिन समाजवाद की बात करते समय भी पंडित जवाहर लाल जी नेहरू जो हमारे देश के वजीरे श्राजम हैं वे जहां श्रान्तर्रा-ष्ट्रीय मामलों में कन्प्यूज्ड हैं वहां ग्रांतरिक मामलों में भी उन की दुष्टि स्पष्ट नहीं है। मैं पंडित जवाहरलाल जी की बड़ी इञ्जत करता हं। एक ऐसे प्रादमी की किताब से कोट कर रहा हं जिस पर किसी को ऐतराज नहीं होगा।

ये हैं टिवर मेन्डे साहब 'चाइना एंड हर गैडो' के बड़े मशहर लेखक । उन्होंने पंडित जवाहर लाल जी नेहरू के ऊपर जो किताब लिखी. चौदह भाषाओं में उस किलाब का कर्जमा शाया किया गया भीर बड़ी शीहरत हुई थीर बडी प्रशंसा उन्होंने नहरू जी के बारे मे की है।

Shri SHEEL BHADRA VAJER: Who is the writer?

श्री चन्द्र शेखर : टिवर मेन्डे । उन की किताब नेहरू जी के ऊपर छपी थी चौदह भाषात्रों में छपी। श्रब वे क्या कहते हैं। हिन्दस्तान की सारी समस्याओं का चीन के **फन्टेक्स्ट में जिक्र करते हुए उन्होंने कहा** कि गरीबों के सवाल को हल करने में हिन्द्स्तान में जो सुस्ती दिखायी जा रही है उस का भयःवह परिणाम है। वे हमारे साथ सहान-मृति रखने वाले है। लेकिन उस के बाद उन्हों ने कहा है:

"Mr. Nehru, Indian by birth but his formation deeply marked by British liberal ideas, has tended to act as it were as the first Viceroy of independent India. has been more concerned to stabilise than to prepare internal forces for fast enough change. His task would not have been easy. Yet in of the existing coalition forces of conservation, nobody else commanded or is likely to command in the forseable future any comparable degree of authority or the trust of the masses. Whatever external prestige his statesmanship could gain for India, it does not compensate for unsolved basic problems at home."

म्राप यह देख रहे हैं कि टिवर मेन्डे साहब ने नेहरू जी की तारीफ की है लेकिन इस के साथ उन की जो सीमाएं हैं जो उन कालिमि-टेशन है उस का जिक्र किया है। जब हम उन सीमाग्रों का जिक्र करते हैं तो हमारे मित्र भूपेश गुप्ता जी कहते हैं:

'Reactionary forces are gaining ground. You must be careful.

श्री चन्त्र शेसरो

होता क्या है ? यह पडित जवाहर लाल नहरू का कांग्रेस का इस देश का ध्रमाग्य है कि सारे काम सौंप दिये है एक आदमी के हाथों में-या तो देश बनेगा जवाहरलास जी के जरिये श्रगर देश नहीं बनेगा तो जवाहरलाल जी के जरिये ।

श्रभी पिछले दिनों में बार बार यह बात कही गई है। इस देश मे इमरजेस्सी पावर का इस्तेमाल होगा दो कामो के लिये। एक तो इस्तेमाल हुम्रा नेहरूँ जी की मालोचनाम्रो को बन्द करने के लिये एक इस्तेमाल हुन्ना नेहरू जी की तारीफ करने के लिये। नेहरू जी की श्रालोचना बन्द करने के लिये दिल्ली के तीन नागरिक गिरफ्तार किये गये जो राष्ट्र-नादी भे, जिन्होने कोई भ्रपराध नही किया था, सिवाय इस के कि पडित जवाहरलाल नेहरू की उन्होने ग्रालोचना की है। लेकिन उस की दूसरी तरफ, श्राप याद रखिए, भूपेश गुप्ता जी को बडी नाराजगी है कि बहुत से कम्युनिस्ट गिरपतार किये गये । लेकिन उसका जिक्र उन्हों ने नहीं किया कि जाब में तेजा सिह स्वतत्र प० जवाहरलाल नेहरू के इन्टरवेन्शन पर छोड़ दिये गये हैं। मै अपनी घोर से नही कह रहा हु। २ फरवरी, के 'द्रिब्युन' मे ग्रीर हिन्दुस्तान के सारे ग्रखबारों मे तेजा सिह स्वतन्त्र का बयान छपा है कि पडित जवाहर लाल नेहरू ने इन्टरवेन्शन किया कि पजाब श्रीर उत्तर प्रदेश की सरकारे उन के खिलाफ से बारेन्ट वापस ले। मैं व्यक्तिगत रूप से से जानता हू महोदया, कि यू०पी० मे रामनगर में बैक डकैती केस हुआ, उस में दो लोग मारे गये, कई लाख रुपये की डकैती हुई, पन्द्रह लोग ग्राज उसमे ट्रान्सपोर्टेशन फार लाइफ का इम्प्रिसनमेट भुगत रहे हैं, ग्राज जीवन कारावास की सजा भूगत रहे हैं। उन को खोडने के लिए प० जवाहरलाल नेहरू वजीरे श्राजम जो डीसेन्सी श्रीर डिकोरम के सिम्बल है, उन्होंने उत्तर प्रदेश के चीफ मिनिस्टर ,को खत लिखा कि उनके खिलाफ से यह केस

वापस लिया जाना चाहिये। उन्होंने इन्कार किया कि होम मिनिस्ट्री भीर जुडीशल बान्च इस के लिये यार नहीं है। दूसरा खत लिखा गया भीर उस खत को लिखने के बाद य० पी० सरकार इस बात के लिये मजबूर की गई कि डकैती कम मर्डर केस के मुजरिम को छोड दे। किस के लिये ? इमिलये कि सोवर एलीमेट को कम्युनिस्ट पार्टी मे प्रेन्स हन देने के लिये । पजाब की कम्युनिस्ट पार्टी के मेकेटरी सुरजीत सिंह ने ग्रमी चाइना के मसले के ऊपर वर्निस्ट पर्टी की सेकेटरीशिप से इस्तीफा दे दिया वा, उनको काउन्टर ऐक्ट करने के लिये तेजा सिंह स्वतंत्र के ऊपर से करल ग्रीर काइटी का मुकदमा वापस ले लिया गया । ये इमरजेसी पावर है । यह कानून की विकृति की हालत है, यह भन्याय की हालत है। ब्राखिरकार मैं ब्राप से यह जानना चाहगा कि यह जो हमारे राष्ट्रपति महोदय ने प्रारम्भ मे ही हमको उदबोधन करते हुए व हा, तो क्या इसी नवारिये से, क्या इसी दृष्टि-कोण से, क्या इसी मनोभावना से हम इस देश में समता का, स्वतंत्रता का, समाजवाद का राज कामय करना चाहते हैं ? क्या यही भावनाए हमको आगे ले जाने वाली है। और इस सिलसिले म मैं भाग से यह जिन्न करूं कि ये पचवर्षीय योजनाए, जिसका बडा जिक हमा श्रीर बड़ा ढोल पीटा गया कि बड़ी तरक्की हुई, मैं नही जानता ह यहा वह तरमकी हुई । कृषि के क्षेत्र में झाप ले लीजिए, बड़े जोरो से भाज से नही १६३०, १६३२ से काम्रेस के यह कहा था कि मूमिसुघार होने चाहिये, जमीन उसके हाथ मे होनी जाहिये जो जमीन का मालिक है . . .

एक बार नहीं , दस बार काग्रेस कमेटी के प्रस्ताव मे य बात श्राई। श्राक्ष क्या हालत है ? नेशनल सर्विस सेम्पूल की फिगर्स है कि श्राण जमीन किन के हाथों में है जमीन उनके हाथों में है जिनके हाथों में कुबत नहीं है, जमीन पर मेहनत करने की हुमारे देश मे ७५ फीसदी लीग ऐसे कुषक है जो या तो वे बेजमीन है या

उनके पास एक एकड़ से कम जमीन है। यह सारे हिन्दुस्तान की स्थिति है जो पिछले पन्द्रह वर्षों की लाजवाब सफलता, कामयाबी इस हकमत ने हानिल की है। इस देश के एग्रि कलचरिस्ट 🛡 पनेशन, कृषक द्याबादी के, ४५ फीसदी लोग ऐसे हैं जिनके पास कुल जमीन का एक फीसदी हिस्सा है। ३० फीसदी लोग ऐस है। जनके पाम १४.६ फोसदी जमीन है। १२.५ फीसदी लोग ऐसे है जिनके पास १७.३४ फीसदी जमीन हैं। ११.५४ फीसदी लोग ऐसे है जिनके पास ४६ फीसदी जमीन है और एक फीसदी लीग देश में ऐसे है जिनके पाम बुल जमीन का बीस फीसदी है। यह मूमि सुधार की हालत है इस देश की। जहां तक उत्पत्ति का सवाल है मैं उसके आंकड़े में नहीं पड़गां क्योंकि मैंने मापका बहुत सा समय ले लिया है। मैं यह कहना चाहता हूं कि १७०० करोड़ रूपये की पूरी एप्रीकलचर आये हैं, पूरी कृषि आय है हमारे देश की, जिसमे से तीन फीसदी लीगों की आय ४६२ करोड़ रूपये हैं यानी २७ फीसदी है। इस देश का एप्रिकलचर इन्कम, कृषि भाय, का इस तरह से बटवारा है। यह मेरी अपनी फिगर्स नही है, ये फिगर्स के॰ एल॰ राज साहब की है जो दिल्ली स्कुल आफ इकानामिक्स के डायरेक्टर हैं। वे हमारी पार्टी के कोई मेम्बर नहीं है, न सरकार के मुखालिफ ही है, इतना म्रापको मालूम होना चाहिये । यही नहीं, मूमिहीनों की आमदनी भी कम हुई है श्रीर उनके ऊपर कज का भार बड़ा है। ये सारी बातें सरकारी रिपोर्ट में कही गई हैं।

अब इसके बाद कम्यूनिटी डवखप्मेन्ट के बारे में कहना चाहता हूं जिसका बड़े जोरों से जिक किया गया है। कम्यूनिटी इवलप्मेंट और पंचायती राज के सिलसिके में क्या है। अभी पंजाब में एक सर्वें हुआ था। बंखाब की पंचायत समिति कमेटियों में ३०० के ज्यादा भामदनी वाले लोग जिनकी भाबादी पूरे पंजाब की आबादी की १२.२ फीसदी है वे ४१.७ फीसदी स्थानों पर कब्जा किये इए हैं। जिनकी आमदनी १५० रूपये से कम है के ६२.६ फीसदी है। खेकिन के खोन को पंचायतों में कब्बा कर पाये वे बेजारे २६.३ फीसदी थे। इस तरह से पंचायतों का हाल है। यही नहीं दूसरी तरफ़ ई • एस० सी० दूब जो मंसूरी इंस्टीट्यूट के हायरेक्टर हैं, उनका क्या कहना है

"Nearly 70 per cent of its benefits went to the elite group and the more affluent and influential agriculturist."

बह सासत है इस देश का । यही नहीं श्री टिवरमेन्ड साहब एक दूसरी बात कहते हैं । इस तयह की बात कोट करने पर श्राप मुझे क्षमा करेंगे । लेकिन भ्राप यह समझये कि देश का मानस क्या बन रहा है ? देश का मानस यह बन रहा है जो कि एक विद्वान श्रादमी निष्पक्ष रीति से सोचता है । देश के बारे में जो नियम बनते हैं, हमारे जो सुधार के कानून बनते हैं, उनको दृष्टि में रख कर श्री टिवरमेन्डे साहब का क्या कहना है :

"The Major obstacles to India's agricultural progress, however, are human rather than natural. The existing economic and social structure of Indian agriculture rather than to stimulate the cultivator's initiative, tends to discourage it. The majority of legislators in India's central parliament or in her provincial assemblies are either landowners and money-lenders themselves, or are spokesmen of their interests."

इस तरह से हमारे बारे में दुनियां की आरणा बन रही है। में आप को बताना चाहता हूं कि इसी धारणा से हम नये समाज की रजना करने जा रहे हैं। में एक मिनट में एक कोटेशन कह कर ख़त्म कर दूंगा और इसके लिये आप मुझे माफ़ करेंगे। सन् १६२१ की कौसिल आफ़ स्टेट की प्रोसी डिंग्स की प्रीफ़ेस लिखते हुए श्री एल॰ प्राइस इस प्रकार लिखते हुं श्री

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## श्री चन्द्र शेखरो

"From all this I deduce that an economic conflict is imminent between the cultivators and the industrialists of India, and that the dice are loaded in favour of the industrialists because the agricultural interests threatened are not awake to the situation, a situation which if prolonged will give everybody in India chances to improve their economic position except the peole on the land,—except the majority."

बात १६२१ में कही गई थीं, ४२ वर्ष पहले यह चेतावनी दी गई भी? उस समय क्या राय थी ? उस समय स्मिय -साहब थ, उन्होंने क्या कहा था ? उस समय चन्होंने कहा था :

"Burn down your cities and leave our farms, and your cities spring up again like magic. destroy our farms, and grass grow over the streets of your cities."

इसमें ग्रतिशयोक्ति हो सकती है लेकिन इस में कुछ सच्चाई भी है। जब इस संसद में सवाल उठाया जाता है ---माननीय भूपेश गुप्त ने भ्राज भी जिक्र किया कि किसानों का जो रूपया मिल मालिकों के ऊपर बाकी है उसको वसल करने के लिये सरकार क्या कर रही है ? हमारे खाद्य मंत्री कहते हैं कि वसुल करने की कोशिश की जा रही है। ग्रगर एक मरीब कृषक के ऊपर पांच रुपया टैक्स का बाकी रह जाता है तो वह जेल भेज दिया जाता है। पांच करोड़ से ग्रधिक रुपया एप्रिकलचरिस्टों का इन्डस्ट्रियलिस्ट भ्रोर शुगर मिल मालिकों के ऊपर है ग्रौर उसको वसूल करने के लिये सरकार क्या कर रही है ? इस बात को छोड़ दीजिये, चार वर्षों से इस देश की हुकूमत यह कहती चली आ रही कि दैश में चीनी अधिक पैदा होनी चाहिये गन्ना प्रधिक पैदा किया जाना चाहिये। इस पर कुवकों ने अधिक गन्ना पैदा किया और दो

साल बाद कहा गया कि जो गन्ना अधिक पैदा हो गया है उसको जल जाने दो। उसका हम इन्तजाम नहीं कर सकते हैं, गवर्नमेन्ट की जिम्मेदारी नहीं है खपत करने की । इस पर लोगों ने खांडसारी ग्रीर गुड़ की इन्डस्ट्री कायम की । ग्राज इस साल क्या हुन्ना। गन्ना कम बोया गया, गन्ने की पैदावार कम हो गई ग्रौर कृषक चाहता है कि खांडसारी भीर गुड़ में उसको कंवर्ट कर दिया जाय तो ग्राज हकुमत की ग्रोर से दबाव दिया जाता है कि तुम्हें मिल मालिकों के पास गन्ना पहुंचाना पड़गा, ज्यादा गन्ना देना पड़ेगा । एसा क्यों होता है ? क्या इस लिये नहीं कि आज मिल मालिक संगठित हैं स्रोर वे सरकार के ऊपर हावी हैं । मैं श्री भूपेश गुप्त की इस बात से इत्तफाक़ करता हं कि ग्राज सरकार की जहनियन को कंट्रोल करने वाले बिरला साहब हैं इस सरकार की जहनियत को कंट्रोल करने वाले पंजीपति श्रौर सरमायदार हैं श्रीर जब तक वह इस बंधन में श्रवरूद्ध रहेगी तब तक कम्युनिस्ट चीन सेलड़ना मुहिकल है। में इस बात को इस लिये कहता हूं कि चाहे मेरी भ्रावाज में ताकत हो या न हुं लेकिन में भ्राप से यह जरूर कहना चाहता हूं कि इतिहास के सामने यह मवाही रहे कि प्रजा सोशलिस्ट पार्टी के लोगों ने इस हिकमत को चीन के बारे में चेंताया था लेकिन उसका मखौल उड़ाया गया । हिन्दुस्तान के लोगों के सामने यह गवाही रहे कि प्रजा सोशलिस्ट पार्टी के लोगों ने गरीबी, निर्धनता भुक ग्रशिक्षा, बेरोजगार भौर बीमारी के खिलाफ़ चतााया था लेकिन इस हुक्मत ने ध्यान नहीं दिया ।

जहां तक स्वास्थ्य की बात है, मैं एक मिनट में कहकर उसे खत्म कर दंगा। स्वास्थ्य के मामले में कहा गया है कि मलेरिया को देश से उन्मुलन कर दिया गया है । मसेरिया के उन्मूलन की बहुत सी स्कीमे बनाई गई लेकिन उपसभापति महोदया, आपको यह सुनकर भारचर्य होना कि जब यू० पी० विधान

परिषद में एक प्रस्ताव डा० ए० जी० फरीदी हारा लाया गया वह गिरा दिया गया । डा॰ फरीदी हमारी पार्टी के वहां पर नेता हैं भीर एक मशहर डाक्टर है। वे विधान परिषद् में इस तरह का प्रस्ताव लाये थे कि लड़कों को मलेरिया के साथ चेचक और दूसरे बीमारियों के भी टीके लगा दिये जाने चाहिये। इस प्रस्ताव पर बहस हई लेकिन वह गिर गया। श्राज क्या हालत है ? भ्राज उत्तर प्रदेश में कई हजार श्रादमी स्माल पाक्यं से मर गये हैं। हमारे देश में चेचक उन्मुलन की बाद हो रही है लेकिन क्या यही नियोजित व्यवस्था है ? जब एक बार वैक्सीनेटर मलेरिया या खन टैस्ट करने के लिए घुमता है और तीन साल बाद चेचक का वैक्सीनेशन करने के लिये श्राता है तो मेरी समझ में यह बात नहीं श्राती है कि यह किस तरह का नियोजन है, कौनसी प्लानिंग है और कौन सा स्वास्थ्य रक्षा का इंतजाम है ? वैक्सीनेशन कोई एक्सपर्ट का काम नही है। जब कोई म्रांदमी मलेरिया उन्मूलन के लिये डी० डी० टी० छिड़कने जाता है श्रीर ग्रगर उसके पास स्माल पावस की दवा होती तो वह वैक्सीनेशन का भी काम कर सकता है। लेकिन इस तरह की कार्यवाही नहीं की गई श्रीर भाज हमारा देश स्माल पाक्स से बरबाद हो रहा है, इसके साथ ही साथ हैजा भी फैल जाता है । मुझे भारचर्य हुम्रा जब मैंने उत्तर प्रदेश के भ्रधिकारियों से इस बारे में बातचीत की। उन्होंने कहा कि पिछले साल हैजे पर वो कंदोल कर लिया गया था लेकिन इस साल गैस्ट्रो इन्ट्राइटिस शुरू हो गई है । मैंने कहा कि गैस्ट्रो इन्टाइटिस भीर हैजे में क्या फर्क है ? मैं कोई एक्सपर्ट नही था इसलिये मैंने इस बारे में मेडिकल कालिज के प्रिसिपल से बातचीत की और डा॰ फरीदी साहब से भी मिला भीर उसकी समझ में भी कोई बात नहीं ग्राई। यह जो बारिकी स्वास्थ्य विभाग बाले निकालते हैं कि हैजा तो खत्म हों गया है लेकिन गैस्ट्रो इन्ट्राइटिस बाबी है। इस लिये कि एक समय जनून मे जो बात

भाती है उसमें वह बात कह दी जाती है भौर उसके बाद उस बात को खत्म कर दिया जाता है।

एक बाल का जिक हमारे किसी एक मित्र ने किया कि यह जो दो प्रांतों के बीच की लड़ाई चल रही है, उत्तर प्रदेश और मध्य प्रदेश के बीच में, उत्तर प्रदेश और बिहार के बीच में, उसमें क्या हो रहा है। ये छोटे छोटे ममले वर्षों से घटके हुये है । उत्तर प्रदेश ग्रौर विहार की सीमा का जो झगड़ा है उस पर सन् १६४६ बहस चल रही है। स्वर्णीय पंडित ग्रीविन्द वस्त्रम पंत के नेतत्व में एक कमेटी बनी, कुछ उसने फाइंडिंग्स दी भ्रीर उसपर देशों सरकारें एक बार सहमत भी हुई। फिर कुछ भड़चनें भागई उसके बादजक्या किया गया ? प्रधान मंत्री जी को उसमें पंच मान लिया गया, ब्राविटेटर मान लिया गया । उन्होंने सी० एल० त्रिवेदी साहब को प्राविदेटर नियुक्त कर दिया । महीनों बीत गये, सारी फाइलें पड़ी हुई हैं, कागजात पड़े हए हैं भौर उसका भभी तक फैसला नहीं हो सका।

रिहुंड डैम के लिये हमारे भाई खांडेकर साहब और चौराड़िया साहब रोज लड़ाई लड़ते हैं। इनको माल्म नही है कि रिहंड डैम की स्थापना इस लिये कीगई यी कि पूर्वी जिले जो गरीब है उनको कृषि के लिये बिजली की जाय। लेकिन उस रिहंड डैम का विजली का बड़ा हिस्सा बड़े सस्ते दाम पर विड़ला साहब को दिया जा रहा है। ग्राज से नहीं, पहले से काट्रैक्ट हो चुका है, समझौना हो चुका है। क्या ये सारी नियोजन की बातें है?

ग्रन्त में मैं एक बात और कहूंगा। ग्रभी उत्तर प्रदेश के पूर्वी जिलों में एक टीम जांच करने के लिये गई थी। वह कैसे गई थी? दूसरे सदन में एक माननीय सदस्य ने यह कह दिया कि पूर्वो जिलों की श्रायिक स्थित बडी खराब है, वहां दो ग्राने मजदूरी मिलती है। इससे प्रधान मंत्री जी चौक पड़े। ऐसा मालूम्

# [श्री चन्द्र शेखर]

हुआ कि पूर्वी य० पी० कोई न्युफाउंडलेंड हो श्रीर जैसे पहली बार उन्होंने देखा हो । सन् १९५७ में फुडग्रेन्स इनक्चायरी कमेटी की श्रकोक मेहता साहब की श्रष्ट्यक्षता में रिपोर्ट निकली । पंडित जवाहरलाल जी नेहरू की हक्मत ने उस कमेटी को नियेक्त किया था उस कमेटी ने अपनी रिपोर्ट में कहा है--मैं उसको नहीं पढ़ेंगा-कि ये १५ पूर्वी जिले जो उत्तर प्रदेश के हैं, इनकी स्पेशल चांच होतीं चाहिये । उसके साथ उन्होंने उड़ीसा क' जिक्र किंा, मद्रास के रायलसीमा या किसी इलाके का जिक्र किया, पहाडी इलाकों का, बदेलखंड का, मध्य प्रदेश का जिक्र किया स्केयरसिटी एरियाज करके इस किताब में एक पूरा चैप्टर है। मझे नहीं माल्म की यह कागज क्यों बरबाद किया जाता है और प्राइम मिनिस्टर उसे पढ़ते हैं या नहीं। उनके पास निवेदन किया गया। सारे उत्तर प्रदेश में तीन चार हजार लोग जेल गये । प्रवान मंत्री जवाहरलास जी नेहरू ते चस समय जवाब दिया था कि जो कानन की तोहेगा उसका जेल भेज दिया जायेगा । लेकिन न्नाज प्रधान मंत्री जवाहरलाल जी नेहरू यह कह रहे है कि क्या ऐसे पूर्वी जिले भी हैं जहां दो घाने गजदूरी है ? तो चार लोगों की टीम गई है जां भ करने के लिये। ग्रब ग्लजारी लाल जी नन्दा गाने वाले है। मैं यह कहना चाहंगी कि घह जो बैकवर्ड एरिया है स्केयरसिटी एरिया है, इसके लिये रीजनल प्लान बनना चाहिये ।

[The Vice-Chairman (Shri M. P. Bhargava) in the Chair].

एक टीम जाने से काम नहीं चलेगा । एक्सपर्टंस् की इनवेस्टिगेशन टीम जानी चाहिये । जो वहां की समस्याओं को समझी कोर बैकवर्ड इलाकों के लिए, स्केयरसिटी इलाकों के लिये , उन हिस्सों के लिये एक ग्रलग प्रवान बनाये ।

श्रन्त में मैं यह निवेदन कहंगा कि राष्ट्रपति ने जो उद्बोधन किया है श्रीर उस उद्बोधन का जो श्राखिरी वावय है कि वह देश आग्रत हो, यह देश तत्पर हो, काश ! ये शब्द प्रवान मंत्री श्री नेहरू की समझ में श्रा सकते, काश यह वाक्य यह सरकार हृदयंगम कर पाती, तो इम देश का मविष्य संवर जाता श्रीर यह देश, यह समाज श्रीर यह सरकार अपने कर्तव्यों का पालन करने में ज्यादा मफल होती । वन्यवाद !

SHM B. K. P. SINHA (Bihar): Sir. we are meeting today under shadow of a great cloud. The cloud has become thinner, the shadow milder, but they still endure; they have not lifted. In its nth aggression-for it was not the first and I hope it shall be the last—China has occupied large areas of our territory by force. such a situation we are conscious, at least we should be conscious of the need for national unity. The will of the nation should be united. me of necessity for unity reminds the sad episode on the day the President of India was inaugurating the Joint Session of Parliament this year, when some persons, some wrongheaded persons, tried to disturb the situation by a most ungainly and unseemly demonstration. But the dramatic antics of those gentlemen failed to achieve their objective, if at all they had any objective for, when the President made an appeal for tolerance, there was a loud acclaim from the gathering. That was a clear indication that those gentlemen, those few gentlemen, were out of tune with the spirit of this great democracy. Sir, I feel ashamed of that incident. shame is greater because I am Hindispeaking; I come from a Hindi-speaking region.

The Constituent Assembly in all its wisdom ordained that Hindi shall be the official language of this country, if you are so pleased to call it, the national language of this country. what was the raison d'etre for this

decision? The raison d'etre was that it was difficult to conceive of country unless you have one common vehicle of expression and communication, for the unity of one country requires that there shall be one language. And if in trying to establish one language we endanger the unity of the country by some hasty and unwise step, I am afraid we are defeating the very purpose for which one language is needed. And therefore it is proper, it is indicated that the advance in the introduction of Hindi should be cautious, not hasty, Hindi can become the national language of this country only by the willing acceptance of it by the non-Hindi speaking people. Hindi is not the only language in this country. There many languages which equally well developed if not more developed and some of which have richer literature than Hindi. The only argument in favour of Hindi is that it is the language of the largest bulk of the people of this country. The non-Hindi-speaking people have as much attachment, as much love for languages as we have for Hindi. But then, in the larger interests of country, of the people of this country, the various linguistic units of this country have accepted Hindi as the national language of this country. Therefore, if we want to have Hindi as the national language, we must allow for time, we must exhibit a spirit of tolerance, we must patience. And since the Hindi-speaking people form the largest majority of the people of this country. It is the special obligation of the Hindi-speaking people to exhibit all these virtues, to take a lead in the manifestation of this spirit of tolerance and patience. Those gentlemen who sought to make an issue of it failed. We are ashamed of their conduct and I think this House rightly acted in expressing its regret to the President for this unseemly incident and I hope in future such unseemly incidents shall not be repeated.

Sir, I have already said that we are meeting at a time when we are faced

with a serious crisis. The clouds have thinned but they have not lifted. China occupies a large chunk of our territory by virtue of her aggression. It is said that they have withdrawn from a substantial portion of NEFA. It is also said that they have vacated what they gained, by their latest aggression, in Ladakh. But then, in NEFA., they have imposed the condition that while our civil administration would be free to establish itself there, we should not reestablish our military establishments NEFA. In Ladakh thev further put it down that we shall not be able to move into the areas from which they have withdrawn what is worse, we shall not be able to establish even our civil posts there. In Ladakh we do not know what is happening behind that bamboo curtain, the counterpart of the Berlin. Wall in Ladakh. We have no means of ascertaining what is happening there, we have no means of ascertaining whether the Chinese have really withdrawn or not from the from which they claim to have withdrawn. Such a situation cannot long endure and should not long endure, because if such a situation endures long, it is not only that we suffer national humiliation, it is not only that our international prestige goes down, but then such a situation becomes rigid. becomes solidified, becomes crystalised. If it continues for a long period, say, even for a period of ten years, the danger is that the Indian people will develop a spirit of some sort of complacency. They will regard as if those areas are by right areas of China and that the never belonged to us. Therefore, we have to retrieve that situation, have to change that situation.

I agree with some speakers who have said that that situation can be retrieved only by building up military might. People talk of diplomacy. People talk of brave words, of stout hearts. I remember that in the past on some occasions when reduction in the military strength was opposed, we were told "Rely on our diplomacy".

[Shri B. K. P. Sinha.]

We relied on that. And what is the effect? What is the result of that reliance? From the elevation of Thagla Ridge we come down to the depressions of the Foothills of Assam. That is where our faith in diplomacy has led us. Let us realise the wisdom of what Mr. Mao Tse-Tung, the great statesman of China, says. He may be our antagonist. He may be our enemy but he is a very wise man. He says, "Diplomacy without bayonets is like a broken reed". Let us heed this. We have to build our armed strength and build it up in the shortest possible time.

The philosophy of a long-range conflict, to my mind, is likely to create a spirit of depression in this country. I remember when Britain offered, at the time of the Second Great War, independence, after some time the Prime Minister retorted. "They offer us freedom in the long run, but in the long run we are all dead." Let us be reminded today of those wise words of the Prime Minister. Let us build up our defences so that in the shortest possible time we are able to throw the Chinese out of these territories.

It is futile in my opinion at this stage of our history to bandy words about alignment and non-alignment, about the virtues of peace and about the vices of war. In my opinion. in the present context they academic discussions I have faith in the policy of non-alignment. But then I realise that non-alignment is a policy. There is nothing immutable about a policy. There can nothing permanent about a policy. Policies are evolved, policies are forged to subserve the larger interests of the country. And if at any stage a nation realises in its wisdom that a policy is not subserving its interest, that policy has to be given up. That is not to say, however, that any change in this policy of non-alignment is indicated today. Even now I feel that the policy of non-alignment has paid us good dividends and is likely to pay us good dividends. Even those generous countries, those friendly countries, which have so generously come to our aid at this stage, want us to pursue the policy of non-alignment because that is both in the interests of this country and in the interests of the world. However, there should be no slackening of our efforts to build up our defence.

Sir. when I talk of defences, I amreminded of the deficiencies in our aerial defences. So far our Air Force, our air power, has not had parity with the Chinese air power. It is considerably weaker. Should we not then make an effort to build it up as soon as possible? Moreover, weak as it is, its offensive wing is weaker still. We have been so far inhibited by the policy of defence. Because of this policy of defence while in the weak Air Force that we have we have built up some semblance of a defensive apparatus, we have not built up anything like an offensive apparatus. But then there are occasions offence is the best defence. without striking at the lines of communication of the Chinese enemies, we shall not be able to defend this country adequately. Therefore, this lopsided development in the Air Force should be at once corrected and the Air Force should be augmented and extended.

Sir, we know that in modern warfare the use of modern aeroplanes requires electronic installations, requires radar installations, requires very big and very firm aerodromes. Unfortunately, we are still deficient in these respects. Let us, in the shortest possible time, cure these ciencies so that in future when any occasion arises, big planes can operate from these air bases. Those planes shall be our planes because a nation which relies for its defence on any other country really bargains away its freedom.

But then Sir, let us also visualise a situation in which at the moment of crisis, if single-handed, if alone, we

are not able to provide adequate air cover to our advancing forces or to our industrial installations and cities. in such a situation if friendly countries, including Soviet Russia, are prepared to extend the aid of their aeroplanes to this country, we should be in a position to receive the aid and use that aid.

Sir, I agree with the previous speaker that we make defence too much of a secret affair. A hush-hush atmosphere surrounds everything. But this crisis, this rapid advance of the Chinese, has made one thing clear that while the extent of our defences was a closed book to us, a secret for us, it was an open book for the Chinese. In the circumstances. I do not see why there should not be a change in this attitude. We know of other countries. The most classical example is that of the United States of America where both the Houses of the American Congress have powerful bodies which go into the question of actual preparedness. We can have some such committee of **Parliament** here, because I feel certain Members of Parliament, if Members of eminence, Members of wisdom, were in the know of things. debacle would not have happened for there they would have been able to put the correct thing before us.

Sir, lastly I come to the question of our relationship with our neighbouring countries. It is indicated today that we have very friendly relations with the countries on our periphery. Unfortunately, they are what they should have been. Nepal and Ceylon have more in common with India than any other country. Nepal especially is tied to attachment of race, language, religion and what not. But we find unfortunately that the relationship between our country and Nepal is extremely unhappy. I come from a State bordering on Nepal and my feeling after watching the situation, has been that the relationship between Nepal

India is not improving because at the lower rungs Nepal is faced bureaucratic unimaginativeness our side, not from their side. I do not know how things are on their side. They may be as wooden. On higher rungs Nepal is dealt with rigid formalism. Let us be less formal in our dealings with Nepal. Let us give the King the proper respect that is due to a monarch.

SHRI A. D. MANI: We have given him already.

SHRI B. K. P SINHA: But then let us treat him more informally. us treat him as one of our own. I feel that if this change in attitude is there, our relations will happy.

Lastly I have only to say that monarchy with its present institutions has come to have some stability in Nepal. It is not for us to indicate to Nepal what sort of political system they If the Chinese should have. munists, if Chinese Communism shake hands with monarchy in Nepal, I do not see any reason why Indian democracy should not shake with the Nepal monarchy.

Thank you, Sir, I join my voice with the mover of the motion who proposed a Vote of Thanks to the President for the great Address that he delivered to both the Houses Parliament.

SHRI A D. MANI: Mr. Vice-Chairman, Sir, may I join the preceding speakers, hon. Members of this House, who have paid a tribute to the President for his inspiring Address to the two Houses of Parliament on 18th February? In the course of his Address, the President in paragraph 11 referred to the dispute with China and stated:

"Our country, committed as it is to peaceful methods, will always endeavour to solve disputes peacefully provided this is in consonance with our honour and freedom. But whatever may happen, we cannot and will not submit to dictation backed by military force."

In expressing these sentiments, may I say with great respect to the President, that he has voiced the opinion of the country but we expected that on the important occasion of Address to the two Houses of Parliament, after China declined to had accept the proposals, the President. which means the Government, would have made an announcement about for the plans that they have the future? At present we have a statement made by a top-ranking Chinese Communist leader, the Vice-Chairman of the Standing Committee of Chinese People's Congress, Mr. Peng Chen who has declared in Peking on 14th February thus:

"It is very clear that whether there will be a peaceful settlement of the border question rests wholly with India."

He goes on to say that the clashes were entirely created by India and imposed on the Chinese people. In other words, the House should note that there has been no change whatever in the outlook of the Chinese Government regarding the settlement of the dispute. Now, I would like to ask the Government what the last word of the Indian Government is on the Colombo proposals. The posals have been accepted by Government. The other party has not accepted the proposals. What does the Government propose to do? I have no doubt, as the President has stated, we will not accept any solution which compromises our honour and freedom but in order to generate the enthusiasm of the people for the war effort, it is necessary that the war objectives of the Government should be clearly and unequivocally stated. I would like to make a suggestion the House that it is the duty of the Government to say that now that the Chinese Government has not accepted the Colombo proposals, the Government of India does not stand by acceptance and that the proposal, as far as the Government of India is concerned, stands cancelled and we should go on to make a declaration that the war objective of the Indian Government is to recover our lost territories. There is a great danger that the Cease-fire line created by the Colombo proposals may become frozen as a permanent Cease-fire line between us and China. We should not allow that to happen. It. shall be within the discretion of our military commanders to decide when forces should go and occupy those areas which have been vacated by the Chinese. I am not suggesting precipitate action but some such declaration is called for from the Government and we would like the Prime Minister to state before this House or any Government spokesman to state before this House, that the objective of the Government of India is what has been stated on 13th November when this House adopted a Resolution stating that it is the desire of the people of India to drive out invader from our soil.

I would like to go on to say that we should now throw the ball back Ceylon and Indonesia. Our friends of the Colombo Powers have intervening in this situation. We have accepted their advice. It is their duty as non-aligned nations to mobilise public opinion on the unreasonableness of the Chinese Government. Have we a right to ask the Colombo Powers: "Now that we have accepted your proposals and the other party has refused to accept it, you should declare that you regretted the Chinese Government's action"? Α expression of regret from the Colombo Powers will go a long way to steady neutral opinion in Asia. After finally this battle has got to be won at the court of public opinion. More than the clash of arms, it is the court of public opinion which has to decide this matter.

The President, in paragraph 10 of his Address, refers to the sympathy

and support which many countries have extended to us. I must express my assappointment that in spite of the keen interest that the people of India and the Government of India have been taking in the welfare of the African continent and in the liberation of the African peoples, the recent Afro-Asian Solidarity Conference held at Moshi which attended by two distinguished Members of this House, came as a shock to us. We found that instead there being sympathy for india, there was scepticism and there was a little belief that the Chinese too had an arguable case. An hon Member of this House, Diwan Chaman Lall, has stated that he had been double crossed. I would like to take this opportunity of asking the Government whether we should continue to be identified with this Afro-Asian Solidarity Organisation. We are interested in the liberation of Africa (Interruptions). Yes, the Government too is indirectly interested. One of the Deputy Ministers of the External Affairs Ministry was formerly associated with it.

SHRI M. H. SAMUEL (Andhra Pradesh): May I point out that the Government of India is not in any way identified with the Afro-Asian Solidarity Conference?

SHRI A D. MANI: It may not be identified. I would like the Government to say that they regretted the attitude of the delegates of this Con-We would like to get the support of the Government to point of view that this kind of Afro-Asian Solidarity Conference Afro-Asian solidarity minus India. That is what they want. It seems to be a Chinese show. It seemed to be interested in support of the Chinese point of view. The Chinese have spent millions of dollars on this Conference to get support for their point of view.

An Hon. MEMBER: Is it a Chinese show?

SHRI A D. MANI, I mean, it was mostly a Chinese show. Why should the Government of India in any manner be indirectly associated with this Conference? Afro-Asian Solidarity Further, it is time for us to put a new concept in world affairs Non-alignment is not like chastity to a woman It seems to be placed on a high level of chasuty, some sort of virtue without which we feel more or less decrepits We should now think in terms of inter-all ed world We recently celebrated the Centenary of Swami Vivekananda and on every platform our speakers said "This man spoke about one world and one religion" It is not possible for any nation to live in isolation and we should row think in terms of propounding a new concept in international politics, that of inter-allied world, inter-allied on the basis of self-respect and herour and I am sure that the House will agree that freedom and independence of this country are more important than non-alignment From the nanner in which the discussions have been carried on on this subject in certain quarters, it seems to be the impression that we should preserve nonalignment, does not matter what happens to our country, does not matter if China comes and occupies a part of our territory but people must say 'You are non-aligned'. Non-aligned where? Non-aligned without your clothes? That is what it comes Mr Vice-Chairman, next I would like to go on and refer to some of the points connected with the future and the defence of this sub-continent. I find I have only one minute more Shall I continue? If the House will bear with me, I will finish in another ten minutes I will appeal to Members Or shall I continue tomorrow morning?

THE VICE-CHAIRMAN (SHRI M P. BHARGAVA): The House stands adjourned till 11 am. tomorrow.

The House then adjourned at five of the clock till eleven of the clock on Thursday, the 21st February, 1963.